

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 9, 1959/Magha 20, 1880 (Saka)

No. 222

1. Oath or Affirmation

Shri Bholu Nath Biswas made and subscribed the oath in English and took his seat in the House.

2. Obituary References

The Speaker made references to the passing away of Shri Thakar Das Malhotra, who was a sitting member of Lok Sabha, Shri Ranendra-nath Basu and Shri Vithal Narayan Chandavarkar who were members of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

3. President's Address—Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 9th February, 1959.

4. President's Assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 8th December, 1958:—

- (1) The Appropriation (Railways) No. 4 Bill, 1958.
- (2) The Appropriation (No. 5) Bill, 1958.
- (3) The Appropriation (Railways) No. 5 Bill, 1958.
- (4) The Indian Tariff (Amendment) Bill, 1958.
- (5) The Foreign Exchange Regulation (Amendment) Bill, 1958.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the

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Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 8th December, 1958:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1958.
- (2) The Poisons (Amendment) Bill, 1958.
- (3) The Assam Rifles (Amendment) Bill, 1958.
- (4) The Prevention of Disqualification (Amendment) Bill, 1958.
- (5) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958.
- (6) The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958.
- (7) The Orissa Weights and Measures (Delhi Repeal) Bill, 1958.
- (8) The Representation of the People (Amendment) Bill, 1958.
- (9) The Delhi Rent Control Bill, 1958.

5. "Parliamentary Committees—A Summary of Work"—Laid on the Table

Secretary laid on the Table a copy of the "Parliamentary Committees—A Summary of Work" pertaining to the Sixth Session of Second Lok Sabha.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1101 dated the 22nd November, 1958, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956, making certain further amendment to the Life Insurance Corporation Rules, 1956.
- (2) A copy of Notification No. G.S.R. 1215 dated the 20th December, 1958, under sub-section (4) of the Section 38 of the Industrial Disputes Act, 1947, making certain further amendment to the Industrial Disputes (Central) Rules, 1957.
- (3) A copy of Notification No. G.S.R. 1212 dated the 20th December, 1958, under sub-section (3) of Section 22 of the Requisitioning and Acquisition of Immovable Property Act, 1952, making certain amendment to the Requisitioning and Acquisition of Immovable Property Rules, 1953.
- (4) A copy of the Eleventh Report of the Law Commission on the Negotiable Instruments Act, 1881.
- (5) A copy of the Indian Income-Tax (Amendment) Ordinance, 1959 (No. 1 of 1959) under provisions of Article 123(2)(a) of the Constitution.

- (6) A copy of the Report of the Indian Delegation to the Eleventh Session of the World Health Organisation Regional Committee for South East Asia held at New Delhi in September, 1958.
- (7) A copy of the Madhya Bharat Khadi and Village Industries Board Order, 1958, published in Notification No. G.S.R. 1164 dated the 13th December, 1958, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.
- (8) A copy of each of the following Notifications, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956:—
- (i) G.S.R. No. 1202 dated the 20th December, 1958.
- (ii) G.S.R. No. 55 dated the 17th January, 1959.
- (9) A copy of the Customs and Central Excise Duties Drawback (Duplicating Stencils) Rules, 1958, published in Notification No. G.S.R. 1172 dated the 13th December, 1958 under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt, Act, 1944.
- (10) A copy of Notification No. G.S.R. 1171 dated the 13th December, 1958, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (11) A copy of each of the following Notifications, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (i) G.S.R. No. 1168 dated the 13th December, 1958.
- (ii) G.S.R. No. 1170 dated the 13th December, 1958.
- (iii) G.S.R. No. 91 dated the 24th January, 1959.

7. Reports of Joint Committees

(i) Sardar Hukam Singh presented the Report of the Joint Committee on the Indian Electricity (Amendment) Bill, 1958.

(ii) Shri Satis Chandra Samanta laid on the Table a copy of the Report of the Joint Committee on the Cost and Works Accountants Bill, 1958.

8. Evidence on Bills—Laid on the Table

(i) Sardar Hukam Singh laid on the Table a copy of the evidence tendered before the Joint Committee on the Indian Electricity (Amendment) Bill, 1958.

(ii) Shri Satis Chandra Samanta laid on the Table a copy of the evidence tendered before the Joint Committee on the Cost and Works Accountants Bill, 1958.

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9. Extension of Time for Presentation of Report of Committee of Privileges

Sardar Hukam Singh moved that the time appointed for the presentation of the Report of the Committee of Privileges on the question of privilege relating to a telegram sent by the Chief Minister of Kerala to the Union Minister of Home Affairs, be extended upto the 2nd March, 1959.

The motion was adopted.

10. Government Bill—Introduced

The Indian Income-Tax (Amendment) Bill, 1959.

11. Statement re: Ordinance—Laid on the Table

Statement explaining the circumstances which necessitated immediate legislation by the Indian Income-Tax Ordinance, 1959, was laid on the Table under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 10, 1959 | Magha 21, 1880 (Saka)

No. 223

1. Starred Questions

Fifty-one Starred Questions (Nos. 1—51) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 15, 39 and 49 were received in Hindi.

Sixteen Starred Questions (Nos. 1—9 and 12—18) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 10 and 11 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-nine Unstarred Questions (nos. 1—7, 9, 11—44 and 46—52 and a statement to be laid by the Minister of Commerce and Industry correcting the reply to Unstarred Question No. 1315 on the 11th December, 1958 were put down on the order paper. Unstarred Questions Nos. 8 and 45 were transferred to the list of questions for the 16th February, 1959 and Unstarred Question No. 10 was transferred to the list of questions for the 17th February, 1959. Original notices of Unstarred Questions Nos. 32, 35 and 46 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Commerce and Industry referred to above were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Prices of Kerosene Oil addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding the situation arising out of the alleged lock-out in Raza and Buland Sugar Mills in Rampur.

[P.T.O.]

**5. Question of Privilege—Motion for Reference to Committee of Privileges—
Adopted**

The Speaker held to be in order the matter of privilege sought to be raised by Shri Atal Bihari Vajpayee relating to certain remarks made by Shri M. O. Mathai in his letter to the Prime Minister as reported in the press on the 17th January, 1959 and gave his consent to the member asking for leave of the House to raise the question.

As objection was taken to leave being granted, the Speaker requested those who were in favour of leave being granted to rise in their places. Not less than 25 members having risen accordingly, the Speaker declared that the House had granted leave.

Shri Hirendra Nath Mukerjee then moved the following motion:—

“That the attention of the House having been drawn by some honourable Members on February 10, 1959, to a letter written to the Prime Minister by his Special Assistant Shri M. O. Mathai and made public on January 17, 1959 through press release by the Prime Minister's Secretariat and the Press Information Bureau of the Government of India in which the said Shri M. O. Mathai, *inter alia*, remarks:

‘But the ever-mounting tendency in our Parliament and our Press to attack public servants without caring to verify facts is having a devastatingly demoralising effect. Under such deplorable conditions very few self-respecting persons will care to enter Government service or public life.’

The House resolves that the matter be referred to the Committee of Privileges for investigation and report whether the above mentioned remarks of Shri M. O. Mathai made public through the Prime Minister's Secretariat and the Press Information Bureau of the Government of India constitute an adverse reflection on the dignity of the Members of Parliament and the Speaker of the Lok Sabha and whether they constitute a contempt of Parliament and also to recommend what further steps the House may take in the matter.”

An amendment to the motion was moved by Shri Braj Raj Singh.

The following members took part in the debate:—

- (1) Shrimati Parvathi M. Krishnan.
- (2) Raja Mahendra Pratap.
- (3) Shri Jaipal Singh.
- (4) Shri Braj Raj Singh.
- (5) Shri R. K. Khadilkar.
- (6) Shri Khushwaqt Rai.
- (7) Shri Jagdish Awasthi.
- (8) Shri Raghunath Singh.
- (9) Shri Jawaharlal Nehru.

The amendment moved by Shri Braj Raj Singh was negatived.

The motion was adopted.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. G.S.R. 40 dated the 10th January, 1959, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947 making certain further amendment to the Industrial Disputes (Central) Rules, 1957.
- (2) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—
 - (i) G.S.R. No. 1214|R-Amdt. XXVIII dated the 20th December, 1958;
 - (ii) G.S.R. No. 108|R-Amdt. XXIX dated the 24th January, 1959.
- (3) A copy of Notification No. S.O. 11 dated the 3rd January, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Cotton Textiles (Production by Handloom) Control Order, 1956.
- (4) A copy of Notification No. G.S.R. 56 dated the 17th January, 1959, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain further amendment to the Rubber Rules, 1955.
- (5) A copy of Notification No. G.S.R. 1221 dated the 27th December, 1958, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendments to Coffee Rules, 1955.

7. Calling Attention to Matter of Urgent Public Importance

Shri Ram Krishan called the attention of the Minister of Food and Agriculture to the soaring food prices in the country resulting in distress to people in general.

The Minister of Food and Agriculture made a statement in regard thereto.

8. Government Bill—Passed

The Delhi Land Reforms (Amendment) Bill, 1958.

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Chaudhary Pratap Singh Daulta.
- (2) Shri C. Krishnan Nair.
- (3) Shri Naval Prabhakar.
- (4) Shri Ram Sewak Yadav.
- (5) Shri Ajit Singh Sarhadi.
- (6) Shri Radha Raman.
- (7) Shri Mool Chand Jain.
- (8) Dr. Sushila Nayar.
- (9) Shri Atal Bihari Vajpayee.

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Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and 7 to 19 were adopted.

New clause 18A was also adopted.

Clauses 5, 6 and 20 were adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Thirty-fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 11, 1959/Magha 22, 1880 (Saka)

No. 224

1. Oath or Affirmation

Two members made and subscribed the oath or affirmation as follows and took their seats in the House:—

One in Hindi and

One in English.

2. Starred Questions

Seventy-four Starred Questions (Nos. 52—56; 58—98; 100—107; 109—128) were put down on the order paper out of which twelve were called. Starred Questions Nos. 57, 99 and 108 were transferred to the list of questions for the 20th, 25th and 20th February, 1959 respectively. Original notices of Starred Questions Nos. 70, 73, 81, 82, 87, 98, 100, 109, 111, 120 and 128 were received in Hindi.

Eleven Starred Questions (Nos. 52, 53, 54, 55, 56, 58, 59, 60, 61, 62 and 64) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 63 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Eighty Unstarred Questions (Nos. 53—73; 75—104; 106—134) and a statement to be laid by the Deputy Minister of Railways correcting the reply to Unstarred Question No. 91 on the 18th November, 1958 were put down on the order paper. Unstarred Question Nos. 74 and 105 were transferred to the list of questions for the 17th and 18th February, 1959 respectively. Original notices of Unstarred Questions Nos. 92, 94, 119 and 121 were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

[P.T.O.]

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1211, dated the 20th December, 1958, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954, making certain further amendments to the Prevention of Food Adulteration Rules, 1955.
- (2) A copy of Notification No. B-TP|24|56|57-8, dated the 26th November, 1958, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in the Manipur Gazette.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Calling Attention to Matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Minister of Food and Agriculture to the strike by sugarcane growers in Uttar Pradesh as a result of refusal by Government to increase the price of sugarcane.

The Minister of Food and Agriculture made a statement in regard thereto.

7. Motion re: Thirty-fourth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 10th February, 1959.”

The motion was adopted.

8. Government Bills—passed

(i) *The Delhi Panchayat Raj (Amendment) Bill, 1958.*

The motion for consideration of the Bill was moved by Shri Govind Ballabh Pant,

An amendment for reference of the Bill to a Select Committee was moved by Shri Raghubir Sahai.

The following members took part in the debate:—

- (1) Shri Raghubir Sahai
- (2) Shri Ranbir Singh Chaudhuri
- (3) Shri Radha Raman
- (4) Shri Naval Prabhakar
- (5) Chaudhary Pratap Singh Daulta
- (6) Pandit Thakur Das Bhargava

*The notification was previously laid on the Table on the 17th December, 1958, and was re-laid under Rule 234(2) of the Rules of Procedure.

- (7) Shri Mohan Swarup
- (8) Shri C. Krishnan Nair
- (9) Shri Purushottamdas R. Patel
- (10) Shri Diwan Chand Sharma
- (11) Shri Naushir Bharucha
- (12) Shri R. K. Khadilkar
- (13) Shri M. L. Dwivedi
- (14) Shri Jagan Nath Prasad Pahadia
- (15) Shri Banarsi Prasad Jhunjhunwala
- (16) Shri Ajit Singh Bhatinda
- (17) Shri Ram Sewak Yadav
- (18) Shri K. T. K. Tangamani

Shri B. N. Datar replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Raghbir Sahai was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 29 were adopted.

New clause 30 was also adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The Motion that the Bill, as amended, be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Pharmacy (Amendment) Bill, 1958*

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri C. Nanjappan
- (3) Shri Raghunath Singh

Shri D. P. Karmarkar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10, 12, 13 and 15 to 19 were adopted.

Clauses 11 and 14 were adopted as amended.

Clause 1 and the Enacting Formula were also adopted as amended.

The Long Title was also adopted.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill, as amended, was passed.

9. Government Bill—under consideration

The Indian Railways (Amendment) Bill, 1958

The motion for consideration of the Bill was moved by Shri Shahnawaz Khan.

Shri Diwan Chand Sharma commenced his speech on the motion which was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 12, 1959/Magha 23, 1880 (Saka)

No. 225

1. Starred Questions

Sixty Starred Questions (Nos. 129—137, 139—147, 149—155 and 157—191) were put down on the order paper out of which eighteen were called. Starred Questions Nos. 138, 148 and 156 were transferred to the list of questions for the 19th, 24th and 18th February, 1959 respectively. Original notices of Starred Questions Nos. 143, 160, 162, 164, 171, 177, 181, 187 and 188, were received in Hindi.

Sixteen Starred Questions (Nos. 129—137, 140 and 142—147) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 139 and 141 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 135—165, 167—202, 204, 205, 207—210, 212—224 and 226—228) were put down on the order paper. Unstarred Questions Nos. 166, 203 and 211 and 225 were transferred to the list of questions for the 23rd, 24th and 18th February, 1959 respectively. Original notices of Unstarred Questions Nos. 139, 189 and 191 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following statements showing the action taken by the Government on various assurances promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i) Supplementary Statement No. I.	Sixth Session, 1958.
(ii) Supplementary Statement No. V.	Fifth Session, 1958.
(iii) Supplementary Statement No. XIV	Fourth Session, 1958.
(iv) Supplementary Statement No. XVI	Third Session, 1957.
(v) Supplementary Statement No. XX.	Second Session, 1957.
(vi) Supplementary Statement No. XIX	First Session, 1957.

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- * (2) A copy of Notification No. G.S.R. 1080, dated the 15th November, 1958, under Sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 making certain further amendment to the Mining Leases (Modification of Terms) Rules, 1956.
- † (3) A copy of each of the following Rules under sub-section (2) of Section 479 of the Delhi Municipal Corporation Act, 1957:—
- (i) Delhi Municipal Corporation (Determination of final issue rate of water) Rules, 1958, published in Delhi Gazette—Notification No. 40|5|58 (I)-Delhi dated the 22nd August, 1958.
 - (ii) Delhi Municipal Corporation (Determination of cost of disposal of Sewage) Rules, 1958, published in Delhi Gazette—Notification No. 40|5|58 (II)-Delhi dated the 22nd August, 1958.
- (4) A copy of Notification No. G.S.R. 77 dated the 24th January, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain further amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (5) A copy of the Agreement between the Government of India and the Royal Government of Sweden for the avoidance of double Taxation of income published in Notification No. G.S.R. 122 dated the 23rd January, 1959.
- (6) A copy of each of the following Notifications under Sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (i) G.S.R. No. 8 dated the 3rd January, 1959;
 - (ii) G.S.R. No. 9 dated the 3rd January, 1959.
- (7) A copy of each of the following two Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
- (i) G.S.R. No. 95 dated the 24th January, 1959;
 - (ii) G.S.R. No. 119 dated the 31st January, 1959.
- (8) A copy of the Annual Report of the National Research Development Corporation of India along with the Audited Accounts for the period ending the 31st March, 1958 (English and Hindi versions) under sub-section (1) of Section 639 of the Companies Act, 1956.
- (9) A copy of the Suppression of Immoral Traffic in Women and Girls (Andaman and Nicobar Islands) Rules, 1958 published in the Andaman and Nicobar Gazette Notification No. SUP|ITWG|23|1 dated the 2nd July, 1958 and a corrigendum thereto under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

*The notification was previously laid on the Table on the 5th December, 1958 and was re-laid under Rule 234(2) of the Rules of Procedure.

†The rules were previously laid on the Table on the 11th September, 1958 and 20th November, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

4. Opinions on Bill

Shri Raghubir Sahai laid on the Table a copy of Paper No. 1 containing opinions on the Code of Criminal Procedure (Amendment) Bill which was circulated for the purpose of eliciting opinion thereon by the 31st December, 1958.

5. Calling Attention to Matter of Urgent Public Importance

Shri K. T. K. Tangamani called the attention of the Minister of Railways to the death of some Railway employees and injuries to others due to falling of a girder of a bridge on Gadag-Sholapur Section of Southern Railway on the 8th February, 1959.

The Deputy Minister of Railways made a statement in regard thereto.

6. Government Bill—Passed

The Indian Railways (Amendment) Bill, 1958.

Further discussion on the motion for consideration of the Bill moved on the 11th February, 1959, continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shrimati Parvathi M. Krishnan
- (3) Shri Shree Narayan Das
- (4) Shrimati Uma Nehru
- (5) Shri Rajendra Singh
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Sinhasan Singh
- (8) Shri Jaganatha Rao
- (9) Shri Naushir Bharucha
- (10) Shri Mulchand Dube
- (11) Shri C. R. Pattabhi Raman
- (12) Shri Jaipal Singh
- (13) Shri Braj Raj Singh
- (14) Pandit Braj Narayan "Brajesh"
- (15) Shri Ranbir Singh Chaudhuri
- (16) Shri M. L. Dwivedi
- (17) Shri Padam Dev.

Shri Shahnawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

[P.T.O.]

The motion that the Bill, as amended, be passed was moved by Shri Shahnawaz Khan.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Mool Chand Jain
- (3) Shri H. C. Dasappa
- (4) Shri Shahnawaz Khan.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 13, 1959/Magha 24, 1880 (Saka)

No. 226

1. Starred Questions

Fifty-six Starred Questions (Nos. 192—196, 198—200, 202—226, 228—241 and 244—252) were put down on the order paper out of which Eleven were called. Starred Questions Nos. 201, 227, 242 and 243 were transferred to the list of questions for the 25th, 20th, 19th and 20th February, 1959 respectively. Original notices of Starred Questions Nos. 205, 207, 210, 213 and 225 were received in Hindi.

Eleven Starred Questions (Nos. 192—196, 198—200 and 202—204) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 229—235, 237—239 and 241—276) were put down on the order paper. Unstarred Questions Nos. 236 and 240 were transferred to the list of questions for the 20th February, 1959. Original notices of Unstarred Questions Nos. 250, 256, 257 and 268 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of the Public Premises (Eviction of Unauthorised Occupants) Rules, 1958 published in Notification No. G.S.R. 1159 dated the 8th December, 1958 under Sub-section (3) of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.
- (2) A copy of the Annual Report of the Sindri Fertilizers and Chemicals Private Limited for the year 1957-58 along with the Audited Accounts, under Sub-section (1) of Section 639 of the Companies Act, 1956.

*The rules were previously laid on the Table on the 16th December, 1958 and were re-laid under Rule 234(2) of the Rules of Procedure.

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£ (3) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (i) G.S.R. No. 699|R. Amdt. XXV dated the 16th August, 1958.
- (ii) G.S.R. No. 780|R. Amdt. XXVI dated the 6th September, 1958.
- (iii) G.S.R. No. 814|R. Amdt. XXVII dated the 13th September, 1958.

4. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-sixth Report of the Estimates Committee on the Ministry of Health—Medical Services (Part I).

5. Statement by Minister of Commerce

The Minister of Commerce laid on the Table a statement correcting the import figures of raw films furnished by him during the half-an-hour discussion held on the 16th December, 1958 relating to the Film Industry.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 16th February, 1959.

7. Motion in reply to the President's Address

Shri Nemi Chandra Kasliwal moved that an address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959.”

Shri Joachim Alva seconded the motion.

One Hundred and Sixty-two amendments were moved by:—

- (1) Shri Uma Charan Patnaik
- (2) Shri Naushir Bharucha
- (3) Shri Ram Sewak Yadav
- (4) Shri Chintamani Panigrahi
- (5) Shri K. T. K. Tangamani
- (6) Shri N. B. Maiti
- (7) Shri Badakumar Pratap Ganga Deb Barmra
- (8) Shri A. V. Ghare
- (9) Shri Braj Raj Singh
- (10) Shrimati Renu Chakravartty
- (11) Shri B. C. Kamble

£ The notifications were previously laid on the Table on the 20th November, 1958 and were re-laid under Rule 234(2) of Rules of Procedure.

- (12) Shri R. K. Khadilkar
- (13) Shri Bimal Comar Ghose
- (14) Shri Shraddhakar Supakar
- (15) Shri Atal Bihari Vajpayee
- (16) Shri S. M. Banerjee
- (17) Shri S. Hansda
- (18) Shri P. K. Kodyan
- (19) Shri Bibhuti Bhushan Das Gupta
- (20) Shri Purushottamdas R. Patel
- (21) Shri M. R. Masani

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri Indulal Kanaiyalal Yajnik
- (3) Shri Narayan Ganesh Goray
- (4) Swami Ramananda Tirtha (*Speech Unfinished*)

The discussion was not concluded.

8. Motion re: Thirty-Fourth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th February, 1959."

The motion was adopted subject to the modification that the time allotted to the Resolution regarding second instalment of interim relief to Central Government employees be increased from 1½ hours to 2½ hours.

9. Private Member's Resolution—withdrawn

Shri Subiman Ghose concluded his speech on the following Resolution moved by him on the 19th December, 1958:—

"This House is of opinion that all the Public Service Commissions, whether Union or State, should be under the Government of India holding analogous position like that of the Supreme Court and High Courts and suitable legislation be brought forward to amend the Constitution accordingly."

Two amendments were moved by Sarvashri Shree Narayan Das and Rajendra Singh.

The following members took part in the debate:—

- (1) Shri Shree Narayan Das
- (2) Shri Rajendra Singh
- (3) Shri Braj Raj Singh
- (4) Shri Raghunath Singh
- (5) Shri M. Shankaraiya
- (6) Shri B. N. Datar

[P.T.O.]

Shri Subiman Ghose replied to the debate.

The amendments moved by Sarvashri Shree Narayan Das and Rajendra Singh were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri S. M. Banerjee moved the following Resolution:—

“This House is of opinion that pending the report of the Pay Commission further interim relief be paid to the Central Government employees in receipt of Rs. 350 as basic pay.”

Four amendments were moved by—

- (1) Shri Sinhasan Singh
- (2) Shri Atal Bihari Vajpayee
- (3) Shri K. T. K. Tangamani

Shri Nath Pai commenced his speech on the Resolution and amendments thereto. The speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 16, 1959/Magha 27, 1880 (Saka)

No. 227

1. Starred Questions

Fifty Seven Starred Questions (Nos. 253 to 301 and 303 to 310) were put down on the order paper out of which twenty-nine were called. Starred Question No. 302 was transferred to the list of questions for the 20th February, 1959 Original notices of Starred Questions Nos. 265, 267, 273, 287, 297 and 298 were received in Hindi.

Twenty One Starred Questions (Nos. 253—260, 262, 264—268, 270, 271, 273—275, 277 and 281) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 261, 263, 269, 272, 276 and 278—280 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninty One Unstarred Questions (Nos. 277 to 322, 324 to 359 and 361 to 369) were put down on the order paper. Unstarred Questions Nos. 323 and 360 were transferred to the list of questions for the 18th and the 25th February, 1959 respectively. Original notices of Unstarred Questions Nos. 285, 296, 297, 298, 318, 319, 321, 322, 326, 327, 330, 353 and 354 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Orissa Mining Corporation (Private) Limited for the year 1956-57 along with the Audited Accounts.
 - (ii) Letter No. 2138-Rep/330-57 dated the 17th December, 1957 containing the comments of the Comptroller and Auditor General of India on the Report.

[P.T.O.]

- (2) A copy of each of the following Notifications under sub-section (3) of Section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (i) G.S.R. No. 15 dated the 3rd January, 1959 and No. 64 dated the 17th January, 1959, making certain further amendments to the Agricultural Produce (Development and Warehousing) Corporations Rules, 1956.
 - (ii) G.S.R. Nos. 65 to 68 dated the 17th January, 1959.
- (3) A copy of Report of Inquiry into the Chinakuri Colliery Disaster published in Notification No. SO 2531 dated the 6th December, 1958.
- (4) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) G.S.R. No. 1183 dated the 13th December, 1958, making certain amendment to the Uttar Pradesh Food-grains (Export Control) Order, 1958.
 - (ii) G.S.R. No. 1216 dated the 17th December, 1958.
 - (iii) G.S.R. No. 1217 dated the 20th December, 1958, containing the Rice and Paddy (Assam) Second Price Control Order, 1958.
 - (iv) G.S.R. No. 1227 dated the 22nd December, 1958, containing the Milled Rice (Bihar) Price Control Order, 1958.
 - (v) G.S.R. No. 1229 dated the 23rd December, 1958, containing the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (vi) G.S.R. No. 1233 dated the 24th December, 1958, containing the Uttar Pradesh Paddy (Restriction on Movement) Order, 1958.
 - (vii) G.S.R. No. 1237 dated the 31st December, 1958.
 - (viii) G.S.R. No. 23 dated the 3rd January, 1959, containing the Punjab Paddy (Export Control) Order, 1959.
 - (ix) G.S.R. No. 44 dated the 7th January, 1959, making certain amendments to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (x) G.S.R. No. 45 dated the 8th January, 1959, containing the Delhi Wheat (Export Control) Order, 1959.
 - (xi) G.S.R. No. 46 dated the 10th January, 1959, making certain amendment to the Uttar Pradesh Paddy (Restriction on Movement) Order, 1958.
 - (xii) G.S.R. No. 71 dated the 15th January, 1959, making certain amendments to the Rice (Uttar Pradesh) Price Control Order, 1958.
 - (xiii) G.S.R. No. 110 dated the 22nd January, 1959, making certain further amendments to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (xiv) G.S.R. No. 113 dated the 24th January, 1959, making certain further amendments to the Rice (Madhya Pradesh) Second Price Control Order, 1958.
 - (xv) G.S.R. No. 114 dated the 24th January, 1959, containing the Rice and Paddy (Andhra Pradesh) Price Control Order, 1959.

- (xvi) G.S.R. No. 134 dated the 28th January, 1959, containing the Rice and Paddy (Madras) Price Control Order, 1959.
- (xvii) G.S.R. No. 135 dated the 2nd February, 1959, containing the Punjab Roller Mills (Regulation of use of Wheat) Order, 1959.
- (xviii) G.S.R. No. 167 dated the 4th February, 1959, containing the Rice and Paddy (Mysore) Price Control Order, 1959.
- (xix) G.S.R. No. 168 dated the 4th February, 1959, making certain amendment to the Rice and Paddy (Andhra Pradesh) Price Control Order, 1959.
- (xx) G.S.R. No. 171 dated the 7th February, 1959, making certain further amendments to the Inter-Zonal Wheat Movement Control Order, 1957.
- (5) A copy of each of the following papers under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) Three statements showing 428 Orders to get declaration of stocks served on certain traders in Krishna District (Andhra Pradesh).
 - (ii) Three statements showing 379 Orders to get declaration of stocks served on certain traders in East Godavari District (Andhra Pradesh).
 - (iii) Three statements showing 536 Orders to get declaration of stocks served on certain traders in West Godavari District (Andhra Pradesh).
 - (iv) One statement showing 30 Orders to get declaration of stocks served on certain traders in Guntur District (Andhra Pradesh).
 - (v) Four statements showing 258 Requisition orders for Rice served on certain traders in Krishna District (Andhra Pradesh).
 - (vi) Ten statements showing 394 Requisition orders for Rice served on certain traders in West Godavari District (Andhra Pradesh).

4. Reporting of Petition

Secretary reported the receipt of a petition signed by a petitioner in respect of the Indian Electricity (Amendment) Bill, 1958, as reported by the Joint Committee.

5. Statement by Minister of Transport and Communications

The Minister of Transport and Communications made a statement correcting the replies given on the 28th August, 1958 to Supplementaries by Sarvashri K. T. K. Tangamani and T. Sanganna on Starred Question No. 644 regarding Postal Services in Rural Areas.

6. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement regarding laying on the Table of the River Boards Rules, 1958.

[P.T.O.]

7. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding the dispute in the Raza and Buland Sugar Mills in Rampur.

8. Motion in Reply to the President's Address

Further discussion on the following motion and the amendments thereto moved on the 13th February, 1959, continued:—

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959."

The following members took part in the debate:—

- (1) Swami Ramananda Tirtha
- (2) Shri J. B. Kripalani
- (3) Shri M. R. Masani
- (4) Shri R. Ramanathan Chettiar
- (5) Shri A. M. Tariq
- (6) Raja Mahendra Pratap
- (7) Shrimati Krishna Mehta
- (8) Shri B. C. Kamble
- (9) Shri Banarsi Prasad Jhunjhunwala
- (10) Shri Shraddhakar Supakar
- (11) Shri Jaganatha Rao
- (12) Shrimati Renu Chakravartty
- (13) Shri Radha Raman
- (14) Shri Braj Raj Singh (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 17, 1959/Magha 28, 1880 (Saka)

No. 228

1. Starred Questions

Fifty-two Starred Questions (Nos. 311—341, 343—358, 360—364) were put down on the order paper out of which eighteen were called. Starred Questions Nos. 342 and 359 were transferred to the list of questions for the 24-2-1959. Original notices of Starred Questions Nos. 321, 323, 324, 330 and 350 were received in Hindi.

Thirteen Starred Questions (Nos. 311, 312, 314—316, 318, 321—324, 326—328) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 313, 317, 319, 320 and 325 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-seven Unstarred Questions (Nos. 370—378, 380—405, 407—426, 428 and 430) were put down on the order paper. Unstarred Question No. 379, 406, 427 and 429 were transferred to the list of questions for the 24-2-1959, 23-2-1959, 24-2-1959 and 27-2-1959 respectively. Original notices of Unstarred Questions Nos. 380, 400, 401, 420 and 421 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Narayan Ganesh Goray and Hem Barua regarding the reported firing by the Pakistan forces on the 16th February, 1959 near Karimganj on the Indo-Pakistan border.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the letters exchanged between the Finance Minister and the High Commissioner for the United Kingdom setting out the agreements reached on certain further modifications in the Sterling Pensions arrangements of 1955 as modified by the arrangements dated the 7th February, 1958.

[P.T.O.]

- (2) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
- (i) Annual Report of the National Coal Development Corporation (Private) Limited for the year 1957-58 along with the audited accounts and comments of the Comptroller and Auditor General of India thereon.
 - (ii) A review by Government of the above Report.
- (3) A copy of Notification No. G.S.R. 152 dated the 7th February, 1959 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
- (i) G.S.R. No. 140 dated the 7th February, 1959, making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942.
 - (ii) G.S.R. No. 141 dated the 7th February, 1959 making certain further amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
 - (iii) G.S.R. No. 142 dated the 7th February, 1959 making certain further amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943.
- (5) A copy of the Annual Report of the University Grants Commission for the period from April, 1957 to March, 1958 under Section 18 of the University Grants Commission Act, 1956.
- (6) A copy of each of the following Notifications, under sub-section 43 of the Copyright Act, 1957 making certain amendments to the International Copyright Order, 1958:—
- (i) S.O. No. 166 dated the 20th January, 1959.
 - (ii) S.O. No. 222 dated the 22nd January, 1959.
- (7) A copy of Notification No. 2/59 dated the 31st January, 1959 under sub-section (3) of Section 43 of the Industrial Finance Corporation Act, 1948 making certain amendments to the General Regulations of the Industrial Finance Corporation of India.

5. Statement regarding Supplementary Demands for Grants for 1958-59

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1958-59.

6. Statement regarding Supplementary Demands for Grants (Railways) for 1958-59

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1958-59.

7. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-seventh Report of the Estimates Committee on the Ministry of Health—Public Health (Part I).

8. Motion in Reply to the President's Address

Further discussion on the following motion and the amendments thereto. moved on the 13th February, 1959, continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959.”

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri C. R. Narasimhan
- (3) Shri Narendrabhai Nathwani
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Chuni Lal
- (6) Lala Achint Ram
- (7) Shri J. M. Mohamed Imam
- (8) Shri Brajeshwar Prasad
- (9) Chaudhary Pratap Singh Daulta
- (10) Shri G. S. Musafir
- (11) Shri Naushir Bharucha
- (12) Shri Ramsingh Bhai Varma
- (13) Pandit Braj Narayan “Brajesh”
- (14) Shri Shambhu Charan Godsora
- (15) Shri J. B. S. Bist
- (16) Shri U. Muthuramalinga Thevar

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 18, 1959/Magha 29, 1880 (Saka)

No. 229

1. Starred Questions

Fifty-one Starred Questions (Nos. 365—379, 381—391 and 393—417) were put down on the order paper out of which twenty-three were called. Starred Question No. 392 was transferred to the list of questions for the 25th February, 1959. Original notices of Starred Questions Nos. 376, 377, 379, 382, 397, 403 and 407 were received in Hindi.

Fifteen Starred Questions (Nos. 365—368, 370, 373—375, 377, 379, 382—385 and 388) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Questions Nos. 369, 371, 372, 376, 378, 381, 386 and 387 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-six Unstarred Questions (Nos. 431—479 and 481—487) were put down on the order paper. Unstarred Question No. 480 was transferred to the list of questions for the 25th February, 1959. Original notices of Unstarred Questions Nos. 468, 470, 471, 477, 483 and 484 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 165 dated the 7th February, 1959, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendment to the Industrial Disputes (Central) Rules, 1957.
- (2) A copy of Notification No. S.O. 64 dated the 10th January, 1959, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendment to the Coffee Rules, 1955.
- (3) A copy of Notification No. S.O. 246 dated the 31st January, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Textile (Production by Power Looms) Control Order, 1956.

[P.T.O.]

- (4) A copy of the Delhi Rent Control Rules, 1959, published in Notification No. G.S.R. 139 dated the 3rd February, 1959, under sub-section (3) of Section 56 of the Delhi Rent Control Act, 1958.
- * (5) A copy of the Standards of Weights and Measures Rules, 1958, published in Notification No. S.O. 2403 dated the 22nd November, 1958, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956.

4. The Budget (Railways) 1959-60

Shri Jagjivan Ram presented a statement of estimated receipts and expenditure of the Government of India for the year 1959-60 in respect of Railways.

5. Motion in Reply to the President's Address

Further discussion on the following motion and the amendments thereto moved on the 13th February, 1959 continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959.”

The following Members took part in the debate:—

- (1) Dr. M. S. Aney
- (2) Shri Vutukuru Rami Reddy
- (3) Shri Mathew Maniyangadan
- (4) Shri Prakash Vir Shastri
- (5) Shri Jhulan Sinha
- (6) Shri Vishnu Sharan Dublish
- (7) Shri N. B. Maiti
- (8) Shri Uma Charan Patnaik
- (9) Shri Prafulla Chandra Borooh
- (10) Shri S. Hansda
- (11) Shri Bimal Comar Ghose
- (12) Shri Padam Dev
- (13) Shri Surendra Mahanty
- (14) Shri Abid Ali
- (15) Shri K. K. Warior
- (16) Shri Ansar Harvani
- (17) Shri R. K. Khadilkar
- (18) Shri Mulchand Dube
- (19) Shri M. Gulam Mohideen
- (20) Shri N. R. Ghosh

The discussion was not concluded.

6. Report of Business Advisory Committee

Shri T. B. Vittal Rao presented the Thirty-fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th February, 1959.)

M. N. KAUL,
Secretary.

*The rules were previously laid on the Table on the 8th December, 1958 and were relaid under Rule 234(2) of the Rules of Procedure.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 19, 1959/Magha 30, 1880 (Saka)

No. 230

1. Starred Questions

Fifty Starred Questions (Nos. 418—467) were put down on the order paper, out of which twenty four were called. Original notices of Starred Questions Nos. 430, 431, 439, 448, 452, 460 and 467 were received in Hindi.

Sixteen Starred Questions (Nos. 418—422, 425, 426, 428—433, 435, 439 and 441) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Questions Nos. 423, 424, 427, 434, 436—438 and 440 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty eight Unstarred Questions (Nos. 489—499 and 501—557) were put down on the order paper. Unstarred Question No. 500 was transferred to the list of questions for the 2nd March, 1959. Original notices of Unstarred Questions Nos. 517, 519, 520, 542—545, 553 and 556 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding strike notice by Manipur State Transport Employees addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Siddappa Hosmani who was a member of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Papers Laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—

- (i) No. B-TP/7/56 dated 25th July, 1958 as amended by Notification No. B-TP/7/56 dated 3rd December, 1958 making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in the Manipur Gazette.
- (ii) No. 141/58 dated the 5th December, 1958 published in the Andaman and Nicobar Gazette.

[P.T.O.]

6. Motion Regarding Thirty-Fifth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-fifth Report of Business Advisory Committee presented to the House on the 18th February, 1959.”

The motion was adopted.

7. Motion in Reply to the President's Address

Further discussion on the following motion and the amendments thereto moved on the 13th February, 1959 continued:—

“That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959.”

Shri Jawaharlal Nehru replied to the Debate.

On the amendment moved by Shri Naushir Bharucha on the 13th February, 1959, the House divided, Ayes 21; Noes 112. The amendment was accordingly negatived.

On the amendment moved by Shri Ram Sewak Yadav on the 13th February, 1959, the House divided, Ayes 35; Noes 116. The amendment was accordingly negatived.

All the other amendments were negatived.

The motion was adopted.

8. Government Bill—under consideration

The Workmen's Compensation (Amendment) Bill, 1958, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Abid Ali.

One amendment for reference of the Bill to a Select Committee was moved by Shri Laisram Achaw Singh.

The following members took part in the debate:—

- (1) Shri Laisram Achaw Singh
- (2) Shri T. B. Vittal Rao
- (3) Shri Ramsingh Bhai Varma
- (4) Shri Naushir Bharucha
- (5) Shri P. C. Bose
- (6) Shri Hem Barua
- (7) Shri Mool Chand Jain
- (8) H. H. Maharaja Pratap Keshari Deo
- (9) Shri Jaganatha Rao
- (10) Shri S. M. Banerjee

(11) Shri Aurobindo Ghosal

(12) Shri K. K. Warior

(13) Shri C. Nanjappan

Shri Abid Ali replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Laisram Achaw Singh was withdrawn by leave of the House.

The motion for consideration was adopted.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th February, 1959)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 20, 1959/Phalgun 1, 1880 (Saka)

No. 231

1. Starred Questions

Fifty-one Starred Questions (Nos. 468—518) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 481, 482, 483, 484, 486, 505 and 506 were received in Hindi. Twenty Starred Questions (Nos. 468—477 and 479—488) were orally answered and supplementary questions were asked on nineteen of them. Replies to the remaining questions (including Starred Question No. 478 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

One hundred and eight Unstarred Questions (Nos. 558—665) were put down on the order paper. Original notices of Unstarred Questions Nos. 614, 618, 619, 624, 646, 649, 656, 657 and 659 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 163[R-Amdt. XXX dated the 7th February, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (2) A copy of Notification No. G.S.R. 1163 dated the 13th December, 1958, under sub-section (2) of the Section 3 of the All-India Services Act, 1951.
- (3) A copy of the Rajasthan Khadi and Village Industries Board Order, 1959 published in Notification No. G.S.R. 118 dated the 31st January, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

[P.T.O.]

(4) A copy of each of the following Notifications under section 3f of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

- (i) G.S.R. No. 183 dated the 14th February, 1959.
- (ii) G.S.R. No. 184 dated the 14th February, 1959.

4. Report of Committee of Privileges

Sardar Hukam Singh presented the Eighth Report of the Committee of Privileges.

5. Calling Attention to Matter of Urgent Public Importance

Shri Bhaurao Krishnarao Gaikward called the attention of the Minister of Home Affairs to the alleged harassment of a marriage party of Scheduled Castes in a village in Tehri (U.P.) on the 14th January, 1959.

The Minister of Home Affairs made a statement in regard thereto.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 23rd February, 1959.

7. Motion re: Deterioration in the Standard of Games and Sports

Shri T. B. Vittal Rao moved the following motion:—

“That this House expresses its concern at the deterioration in the standard of games and sports in the country especially of cricket and urges upon the Government to take suitable measures to improve the quality of Indian athletics.”

An amendment was moved by Shri Mool Chand Jain.

The following members took part in the debate:—

- (1) Shri Jaipal Singh
- (2) Shri V. P. Nayar
- (3) Dr. P. Subbarayan
- (4) Shri Hem Barua
- (5) Shri A. E. T. Barrow
- (6) Shri Mool Chand Jain
- (7) Sardar Surjit Singh Majithia
- (8) Shri S. Easwara Iyer
- (9) Shri Joachim Alva
- (10) Dr. K. L. Shrimali

The amendment was withdrawn by leave of the House.

The motion was also withdrawn by leave of the House.

8. Private Member's Bills—Introduced

- (1) The Indian Fire-arms Bill, 1959 by Shri Uma Charan Patnaik.
- (2) The Criminal Law (Amendment) Bill, 1958 (*Omission of section 7*) by Shri Jagdish Awasthi.
- (3) The Minimum Price of Jute Bill, 1959 by Shri Jhulan Sinha.

9. Private Member's Bill—Negatived

The Parliamentary Privilege Bill, 1958 by Shri Naushir Bharucha

Shri Naushir Bharucha concluded his speech on the motion for consideration of the Bill moved by him on the 12th December, 1958.

The following members took part in the debate:—

- (1) Shri S. Easwara Iyer
- (2) Shri Ajit Singh Sarhadi
- (3) Shri Surendra Mahanty
- (4) Shri Jaganatha Rao
- (5) Shri Asoke K. Sen
- (6) Shri Diwan Chand Sharma
- (7) Shri Braj Raj Singh
- (8) Shri Satya Narayan Sinha

Shri Naushir Bharucha replied to the debate.

The motion for consideration was negatived.

10. Private Member's Bill—Under Consideration

Representation of the People (Amendment) Bill, 1958 (Amendment of Sections 56 and 123) by Shri Radha Raman

The motion for consideration of the Bill was moved by Shri Radha Raman and his speech was not concluded.

[Lok Sabha adjourned till 11 A.M. on Monday, the 23rd February, 1959]

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, February 23, 1959/Phalguna 4, 1880 (Saka)

No. 232

1. Starred Questions

Forty-nine Starred Questions (Nos. 519—541 and 543—568) were put down on the order paper out of which twenty were called. Starred Question No. 542 was transferred to the list of questions for the 4th March, 1959. Original notices of Starred Questions Nos. 528, 530, 545, 560 and 568 were received in Hindi.

Sixteen Starred Questions (Nos. 519—526, 528, 529, 531, 532, 534, 535, 537 and 547), were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 527, 530, 533 and 536 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 666—691 and 693—734) were put down on the order paper. Unstarred Question No. 692 was transferred to the list of questions for the 2nd March, 1959. Original notices of Unstarred Questions Nos. 704—707 and 718 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Camerouns addressed to the Prime Minister, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Vedlapatla Gangaraju who was a member of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Hem Barua regarding the situation arising out of the reported firing by Pakistan troops on the Assam border on the 18th and 21st February, 1959.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Reports under sub-section (1) of section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Nangal Fertilizers and Chemicals (Private) Limited for the year 1957-58 along with the Audited Accounts.
 - (ii) Annual Report of the Hindustan Insecticides Private Limited for the year 1957-58 along with the Audited Accounts.
- (2) A copy of Notification No. G.S.R. 14 dated the 3rd January, 1959, under sub-section (3) of Section 642 of the Companies Act, 1956, making certain amendments to the Companies (Central Government's) General Rules and Forms, 1956.

7. President's Message

The Speaker communicated to Lok Sabha the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 9th February, 1959."

8. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 18th February, 1959, Rajya Sabha had passed the Cinematograph (Amendment) Bill, 1958, passed by Lok Sabha on the 19th December, 1958, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

9. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Cinematograph (Amendment) Bill, 1958, which had been returned by Rajya Sabha with amendments.

10. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-fourth Report of the Estimates Committee on the Action taken by Government on the recommendations contained in the Forty-first Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport and Communications—General Matters and A.I.I.

11. Calling Attention to Matter of Urgent Public Importance

Shrimati Renu Chakravartty called the attention of the Minister of Labour and Employment to the lay-off at Indian Standard Wagon Co. of M/s Martin Burn Ltd. of Burnpur.

The Minister of Labour and Employment made a statement in regard thereto.

12. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given on the 10th February, 1959, to Supplementaries by Shri N. R. M. Swamy on Starred Question No. 4 regarding arrest of Captain Kinnier.

13. Government Bills—Introduced

- (1) The State Bank of India (Amendment) Bill, 1959.
- (2) The Banking Companies (Amendment) Bill, 1959.

14. Government Bill—passed

*The Workmen's Compensation (Amendment) Bill, 1958, as passed by
Rajya Sabha*

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

15. Supplementary Demands for Grants for 1958-59

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1958-59 commenced.

Two cut motions—one each on Demands Nos. 117 and 119 were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
1	2	3
	I. EXPENDITURE MET FROM REVENUE :	Rs.
	(MINISTRY OF COMMERCE AND INDUSTRY)	
1	Ministry of Commerce and Industry	2,85,000
5	Miscellaneous Department and Expenditure under the Ministry of Commerce and Industry	52,68,000
	(MINISTRY OF DEFENCE)	
8	Ministry of Defence	2,31,000
	(MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH)	
18	Scientific Research	40,00,000
	(MINISTRY OF FINANCE)	
32	Stamps	21,80,000
35	Mint	96,00,000
37	Superannuation allowances and Pensions	13,00,000
40	Miscellaneous adjustments between the Union and State Governments	3,04,000
	(MINISTRY OF HOME AFFAIRS)	
58	Privy Purses and Allowances of Indian Rulers	1,11,000

[P.T.O.]

I	2	3
	(MINISTRY OF INFORMATION AND BROADCASTING)	Rs.
67	Broadcasting	33,00,000
	(MINISTRY OF IRRIGATION AND POWER)	
69	Ministry of Irrigation and Power	1,64,000
70	Multi-purpose River Schemes	10,00,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
72	Ministry of Labour and Employment	2,00,000
	(MINISTRY OF REHABILITATION)	
79	Expenditure on Displaced Persons and Minorities	4,27,00,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
84	Ministry of Transport and Communications	3,00,000
88	Communications (including National Highways)	24,00,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
95	Supplies	5,03,000
96	Other Civil Works	2,89,93,000
97	Stationery and Printing	96,00,000
	II. EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES:	
	(MINISTRY OF COMMERCE AND INDUSTRY)	
106	Capital Outlay of the Ministry of Commerce and Industry	4,13,97,000
	(MINISTRY OF FINANCE)	
112	Capital Outlay on Currency and Coinage	1,63,47,000
117	Loans and Advances by the Central Government	45,00,00,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
119	Purchase of Foodgrains	67,59,00,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
130	Capital Outlay on Roads	97,92,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
134	Delhi Capital Outlay	50,00,000

16. Government Bill—under consideration

The Indian Income-tax (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri S. Easwara Iyer
- (2) Shri Bimal Comar Ghose
- (3) Shri N. R. M. Swamy (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th February, 1959)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, February 24, 1959/Phalgun 5, 1880 (Saka)

No. 233

1. Starred Questions

Fifty-three Starred Questions (Nos. 569—621) were put down on the order paper out of which twenty five were called. Original notices of Starred Questions Nos. 578, 581, 593 and 595 were received in Hindi.

Fifteen Starred Questions (Nos. 569—575, 577, 581, 583, 585, 586, 588, 589 and 593) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 576, 578, 579, 580, 582, 584, 587, 590, 591 and 592 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

On hundred and six Unstarred Questions (Nos. 735—797 and 799—841) were put down on the order paper. Unstarred Question No. 798 was transferred to the list of questions for the 5th March, 1959. Original notices of Unstarred Questions Nos. 741, 743, 746, 773, 774, 776, 780, 783 and 802—810 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following Notifications was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. No. 62 dated the 17th January, 1959.
- (ii) G.S.R. No. 102 dated the 24th January, 1959.

4. Government Bill—Introduced

The Appropriation Bill, 1959.

5. Motions re: Report of Committee of Privileges

Shri Naushir Bharucha moved the following motion:—

“That the Eighth Report of the Committee of Privileges presented to the House on the 20th February, 1959, be taken into consideration.”

The motion was adopted.

[P.T.O.]

Shri Naushir Bharucha then moved the following motion:—

“While adopting the Eighth Report of the Committee of Privileges presented to the House on the 20th February, 1959 and recommending that no further action be taken in the case, this House regrets that unfortunate expressions such as ‘hitting below the belt’ and ‘political propagandist hoax’ should have been used in the telegram dated the 20th September, 1958, in connection with the legitimate expression of views by some hon. Members of this House.”

One amendment was moved by Shri Surendra Mahanty.

The following Members took part in the debate:—

- (1) Raja Mahendra Pratap.
- (2) Shri Jaipal Singh
- (3) Dr. K. B. Menon.
- (4) Shri Surendra Mahanty.
- (5) Shri Govind Ballabh Pant

The motion and the amendment thereto were ruled out of order.

A motion moved by Shri Radha Raman was then adopted as follows:—

“That after taking into consideration the Eighth Report of the Committee of Privileges, the House is of opinion that the matter may not be proceeded with.”

6. Government Bill—Passed

The Indian Income-tax (Amendment) Bill, 1959

Further discussion on the motion for consideration of the Bill moved on the 23rd February, 1959, continued.

The following members took part in the debate:—

- (1) Shri N. R. M. Swamy
- (2) Shri Ram Krishan
- (3) Shri Banarsi Prasad Jhunjunwala
- (4) Shri Naushir Bharucha
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Braj Raj Singh
- (7) Shri Mahavir Tyagi
- (8) Shri Jaganatha Rao

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2, 4 and 5 were adopted.

Clause 3 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Morarji Desai.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill Returned by Rajya Sabha with Amendments—Amendments agreed to and Bill Returned to Rajya Sabha with Consequential Amendments

The Parliament (Prevention of Disqualification) Bill, 1958

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri R. M. Hajarnavis.

The following members took part in the debate:—

- (1) Shri Surendra Mahanty
- (2) Shri Yadav Narayan Jadhav
- (3) Shri P. K. Vasudevan Nair
- (4) Shri Diwan Chand Sharma
- (5) Pandit Thakur Das Bhargava
- (6) Shri Asoka Mehta
- (7) Dr. A. Krishnaswami
- (8) Shri S. Easwara Iyer

Shri R. M. Hajarnavis replied to the debate.

The motion for consideration was adopted.

On one of the amendments made by Rajya Sabha in the Bill, the House divided, Ayes 66; Noes 16. The amendment was accordingly adopted.

The other two amendments made by Rajya Sabha in the Bill were also adopted.

Three consequential amendments to the Bill, moved by Shri R. M. Hajarnavis, were adopted.

Shri R. M. Hajarnavis then moved the following motion:—

“That amendments made in the Bill by Rajya Sabha be agreed to; and that the Bill as further amended by this House be returned to Rajya Sabha with the request that they do concur in the amendments made by this House.”

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, February 25, 1959/Phalgun 6, 1880 (Saka)

No. 234

1. Starred Questions

Fortyone Starred Questions (Nos. 622—662) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 628, 631, 648, 651 and 654 were received in Hindi. Twelve Starred Questions (Nos. 622—630 and 632—634) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 631 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety-three Unstarred Questions (Nos. 842—934) were put down on the order paper. Original notices of Unstarred Questions Nos. 882, 883, 892, 902, 906, 907, 913, 917, 919, 926 and 931 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Central Wage Board for Sugar Industry addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Neyveli Lignite Corporation (Private) Limited for the year 1957-58 along with the Audited Accounts.
 - (ii) A review by the Government of the above Report.
- (2) A copy of each of the following papers:—
 - (i) Fourteenth Report of the Law Commission on the Reform of Judicial Administration (Volumes I and II).
 - (ii) Summary of Recommendations of the Report.
 - (iii) Classified Recommendations of the Report.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 205 dated the 21st February, 1959 under sub-section (2) of Section 3 of the All India Services Act, 1951, making certain further amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
- (4) A copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. No. 148 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
 - (ii) G.S.R. No. 149 dated the 7th February, 1959, making certain amendments to the Customs and Central Excise Duties (Brand Rates) Rules, 1958.
- (5) A copy of each of the following Notifications under sub-section (3) of section 43B of the Sea Customs Act, 1878:—
- (i) G.S.R. No. 150 dated the 7th February, 1959, making certain amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 - (ii) G.S.R. No. 151, dated the 7th February, 1959, making certain amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
 - (iii) G.S.R. No. 169 dated the 7th February, 1959.
 - (iv) G.S.R. No. 170 dated the 7th February, 1959.
 - (v) G.S.R. No. 185 dated the 14th February, 1959.
 - (vi) G.S.R. No. 186 dated the 14th February, 1959, containing the Customs Duties Drawback (Hand Inflatons) Rules, 1959.
- (6) A copy of Notification No. G.S.R. 191 dated the 14th February, 1959 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

6 Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement correcting the reply given on the 15th December, 1958 to supplementaries by Shrimati Ila Palchoudhuri and Shri Jaipal Singh on Starred Question No. 947 regarding Neyveli Thermal Power Station.

7. Government Bill—Passed

The Appropriation Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai. The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

8. The Budget (Railways) 1959-60

General Discussion on the Budget (Railways), 1959-60 commenced.

The following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri Asoka Mehta
- (3) Shri Satyendra Nath Sinha
- (4) Shri B. Bhagavati
- (5) Shri Resham Lal Jangde
- (6) Shri D. R. Chavan
- (7) Kumari Maniben Vallabhbhai Patel
- (8) Shri Bangshi Thakur
- (9) Shri M. Shankaraiya
- (10) Shri Laxmi Narayan Bhanja Deo
- (11) Seth Achal Singh
- (12) Shri L. Elayaperumal
- (13) Shri Arjun Singh Bhadauria
- (14) Shri Missula Suryanarayanamurti (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, February 26, 1959/*Phalgun* 7, 1880 (*Saka*)

No. 235

1. Starred Questions

Fifty-nine Starred Questions (Nos. 663—721) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 673, 675, 683, 688, 700, 708, 711 and 714 were received in Hindi.

Fourteen Starred Questions (Nos. 663—670, 672 and 674—678) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 671 and 673 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-six Unstarred Questions (Nos. 935—948 and 950—1031) were put down on the order paper. Unstarred Question No. 949 was transferred to the list of questions for the 5th March, 1959. Original notices of Unstarred Questions Nos. 976, 979, 982, 983, 989, 993, 1015, 1016, 1021 and 1031 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Second Lok Sabha:—
 - (i) Supplementary Statement No. II Sixth Session, 1958.
 - (ii) Supplementary Statement No. VI Fifth Session, 1958.
 - (iii) Supplementary Statement No. XV Fourth Session, 1958.
 - (iv) Supplementary Statement No. XVII Third Session, 1957.
 - (v) Supplementary Statement No. XXI Second Session, 1957.
- (2) A copy of each of the following Notifications under sub-section (3) of Section 8 of the Cinematograph Act, 1952:—
 - (i) G.S.R. No. 42 dated the 10th January, 1959 making certain further amendment to the Cinematograph (Censorship) Rules, 1958.
 - (ii) G.S.R. No. 166 dated the 7th February, 1959.

[P.T.O.]

4. Statement by Minister of Commerce

The Minister of Commerce laid on the Table a statement regarding the alleged refusal by the State Trading Corporation to supply caustic soda to members of the Non-Power Soap Manufacturers' Association.

5. The Budget (Railways) 1959-60

General Discussion on the Budget (Railways), 1959-60 continued.

The following members took part in the debate:—

- (1) Shri Missula Suryanarayanamurti
- (2) Shri Frank Anthony
- (3) Shri Arun Chandra Guha
- (4) Dr. A. Krishnaswami
- (5) Shrimati Uma Nehru
- (6) Shri Surendra Mahanty
- (7) Shri P. C. Bose
- (8) Raja Mahendra Pratap
- (9) Shri Sinhasan Singh
- (10) Shri Naushir Bharucha
- (11) Shri Jagan Nath Prasad Pahadia
- (12) Pandit Dwarka Nath Tiwary
- (13) Shri G. K. Manay
- (14) Shri Phani Gopal Sen
- (15) Shri Etikala Madhusudan Rao
- (16) Shri T. B. Vittal Rao
- (17) Shrimati Krishna Mehta (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, February 27, 1959/Phalgun 8, 1880 (Saka)

No. 236

1. Starred Questions

Thirty-nine Starred Questions (Nos. 722—745, 747—752 and 754—762) were put down on the order paper out of which twenty-nine were called. Starred Questions Nos. 746 and 753 were transferred to the lists of questions for the 3rd and 10th March, 1959 respectively. Original notices of starred Questions Nos. 728 and 738 were received in Hindi.

Eighteen Starred Questions (Nos. 722—725, 727, 729—734, 737, 738, 740, 743, 744, 747 and 751) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 726, 728, 735, 736, 739, 741, 742, 745 and 748—750 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-one Unstarred Questions (Nos. 1032—1110, 1112 and 1113) were put down on the order paper. Unstarred Question No. 1111 was transferred to the list of questions for the 5th March, 1959. Original notices of Unstarred Questions Nos. 1050, 1051, 1054—1056, 1071—1080, 1086, 1100 and 1108 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939 making certain amendments to the Tripura Motor Vehicles Rules, 1954:—
 - (i) No. F.IV (70)|MV|58 dated the 8th November, 1958.
 - (ii) No. MV|III-123|58 dated the 13th December, 1958.
 - (iii) Two Notifications No. F.V. (1)-MV|57 dated the 10th January, 1959.
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 201 dated 16th February, 1959.

[P.T.O.]

- (ii) G.S.R. No. 213 dated the 21st February, 1959 making certain amendment to the Rice and Paddy (Assam) Second Price Control Order, 1958.
- (iii) G.S.R. No. 218 dated the 18th February, 1959 making certain further amendment to the Uttar Pradesh Paddy (Restriction on Movement) Order, 1958.

4. Opinions on Bill

Shri Raghubir Sahai laid on the Table a copy each of the Papers Nos. II and III containing opinions on the Code of Criminal Procedure (Amendment) Bill which was circulated for the purpose of eliciting opinion thereon by the 31st December, 1958.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 19th February, 1959, Rajya Sabha had passed the Cost and Works Accountants Bill, 1959.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Cost and Works Accountants Bill, 1959, as passed by Rajya Sabha.

7. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-fifth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Sixty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Military Dairy Farms.

8. Report of Committee on Absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Twelfth Report of the Committee on Absence of Members from the Sitzings of the House and also laid on the Table a list showing the names of Members who were continuously absent from the sittings of the House for 15 days or more during the Sixth Session.

9. Calling Attention to Matter of Urgent Public Importance

Shri Jhulan Sinha called the attention of the Minister of Irrigation and Power to the statement of the Irrigation Minister of Bihar reported in the press on the 24th February, 1959 regarding the Gandak Project.

The Minister of Irrigation and Power made a statement in regard thereto.

10. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 2nd March, 1959.

11. The Budget (Railways) 1959-60

General Discussion on the Budget (Railways), 1959-60 continued.

The following members took part in the debate:—

- (1) Shrimati Krishna Mehta

- (2) Shri Ajit Singh Sarhadi
- (3) Kumari Mothey Veda Kumari
- (4) Shri Atal Bihari Vajpayee
- (5) Shri E. V. K. Sampath
- (6) Shri Jaganatha Rao
- (7) Shri Bahadur Singh
- (8) Shri S. Osman Ali Khan
- (9) Shri M. R. Krishna
- (10) Shri Rajendra Singh (*Speech Unfinished*).

The discussion was not concluded.

12. Motion re: Thirty-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th February, 1959.”

The motion was adopted.

13. Private Member's Resolution—Negatived

Discussion on the following Resolution moved by Shri S. M. Banerjee on the 13th February, 1959 and the amendments thereto moved on the 13th February, 1959, continued:—

“This House is of opinion that pending the report of the Pay Commission further interim relief be paid to the Central Government employees in receipt of Rs. 350 as basic pay.”

One further amendment was moved by Shri T. B. Vittal Rao.

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri K. T. K. Tangamani
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Prabhu Narain Singh
- (5) Shri K. R. Achar
- (6) Shri R. K. Khadilkar
- (7) Shri S. C. C. Anthony Pillai
- (8) Shri Morarji Desai

Shri S. M. Banerjee replied to the debate.

On an amendment moved by Shri Atal Bihari Vajpayee on the 13th February, 1959, the House divided, Ayes 39; Noes 117. The amendment was accordingly negatived.

All other amendments were deemed to have been withdrawn by leave of the House.

On the Resolution the House divided, Ayes 40; Noes 119. The Resolution was accordingly negatived.

[P.T.O.]

14. Private Member's Resolution—Under Consideration

Shri P. K. Vasudevan Nair moved the following Resolution:—

“This House is of opinion that the policy of licensing new industrial units be changed so as to bring about an emphasis on the location of such new units in less developed areas unless there are major disadvantages in such areas in the matter of availability of raw materials.”

Shri P. K. Vasudevan Nair's speech was not concluded.

(Lok Sabha adjourned till 5 P.M. on Saturday, the 28th February, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, February 28, 1959/Phalgunā 9, 1880 (Saka)

No. 237

1. The Budget (General) 1959-60.

Shri Morarji Desai presented a statement of the estimated receipts and expenditure of the Government of India for the year 1959-60.

2. Government Bill—Introduced.

The Finance Bill, 1959.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 2, 1959/Phalguna 11, 1880 (Saka)

No. 238

1. Starred Questions

Fifty-five Starred Questions (Nos. 763—769, 771—792, 794—796 and 798—820) were put down on the order paper out of which thirteen were called. Starred Question No. 770 was transferred to the list of questions for the 11th March, 1959. Starred Question No. 793 was withdrawn by the Member. Original notices of Starred Questions Nos. 771, 772, 805 and 815 were received in Hindi.

Eleven Starred Questions (Nos. 763—767, 769, 771—773, 775 and 776) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 768 and 774 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-eight Unstarred Questions (Nos. 1114—1191) were put down on the order paper. Original notices of Unstarred Questions Nos. 1150, 1151, 1156, 1157, 1167, 1168, 1179 and 1180 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indo-Pakistan Canal Water Dispute addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|--|---|
| (1) Shri Chandramani Kalo | 17th November to 8th December, 1958 (Sixth Session). |
| (2) Shri Nana Patil | 17th November to 19th December, 1958 (Sixth Session). |
| (3) Shri Chandikeshwar Sharan Singh Ju Deo | 4th December to 20th December, 1958 (Sixth Session). |

[P.T.O.]

(4) Shri Surti Kistaiya	1st December to 20th December, 1958 (Sixth Session).
(5) Shri K. S. Ramaswamy	17th November to 17th December, 1958 (Sixth Session).
(6) Shri K. G. Deshmukh	9th February to 28th February, 1959 (Seventh Session).
(7) Shri S. C. Choudhury	9th February to 8th April, 1959 (Seventh Session).
(8) Shri Chheda Lal Gupta	9th February to 28th February, 1959 (Seventh Session).
(9) Shrimati Lalita Rajya Laxmi	9th February to 9th March, 1959 (Seventh Session).
(10) Shri Narsingha Malla Deb	9th February to 2nd March, 1959 (Seventh Session).
(11) Shri M. K. M. Abdul Salam	9th February to 28th February, 1959 (Seventh Session).
(12) Shri Bhagwan Din Mishra	9th February to 4th March, 1959 (Seventh Session).
(13) Shri Rungtung Suisa	9th February to 10th March, 1959 (Seventh Session).

5. The Budget (Railways) 1959-60

General Discussion on the Budget (Railways), 1959-60 continued.

The following members took part in the debate:—

- (1) Shri Rajendra Singh
- (2) Shri Upendranath Barman
- (3) Dr. P. Subbarayan
- (4) Sardar Amar Singh Saigal
- (5) Shri S. V. Ramaswamy
- (6) Shri Prakash Vir Shastri
- (7) Shri Dasaratha Deb
- (8) Pandit Thakur Das Bhargava
- (9) Shri G. S. Musafir
- (10) Shrimati Sahodra Bai Rai
- (11) Shri Jagdish Awasthi
- (12) Shri S. R. Damani
- (13) Shri Bibhuti Bhushan Das Gupta
- (14) Shri R. Narayanaswami
- (15) Shri Surendranath Dwivedy
- (16) Shri Bhakt Darshan
- (17) Shri B. Pocker.

Shri Jagjivan Ram commenced his speech in reply to the debate. The speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 3, 1959/Phalguna 12, 1880 (Saka)

No. 239

1. Starred Questions

Forty-nine Starred Questions (Nos. 821—847, 849—861 and 863—871) were put down on the order paper out of which Twenty-three were called. Starred Question No. 848 was transferred to the list of questions for the 10th March, 1959. Original notices of Starred Questions Nos. 844 and 864 were received in Hindi.

Sixteen Starred Questions (Nos. 821—823, 825—828, 830, 831, 833, 835, 837 and 840—843) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 824, 829, 832, 834, 836, 838 and 839 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-nine Unstarred Questions (Nos. 1192—1201, 1203—1250 and 1252) were put down on the order paper. Unstarred Questions Nos. 1202 and 1251 were transferred to the lists of questions for the 9th and 10th March, 1959 respectively. Original notices of Unstarred Questions Nos. 1208, 1220, 1221, 1227 and 1233 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling Attention to Matter of Urgent Public Importance

Shri A. M. Tariq called the attention of the Prime Minister to the outcome of the recent talks held at Karachi between India and Pakistan on the outstanding border disputes between the two countries.

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Government Bill Returned by Rajya Sabha with Amendments—Amendments Agreed to

The Cinematograph (Amendment) Bill, 1958

The motion that the amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Dr. B. V. Keskar and adopted.

[P.T.O.]

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Dr. B. V. Keskar.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

5. The Budget (Railways) 1959-60

Shri Jagjivan Ram concluded his speech in reply to the General Discussion on the Budget (Railways), 1959-60.

6. The Budget (Railways) 1959-60—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways commenced.

One Hundred and Fifty-six cut motions on Demand No. 1 were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 4, 1959/Phalguna 13, 1880 (Saka)

No. 240

1. Starred Questions

Fifty-two Starred Questions (Nos. 872—901, 903—924) were put down on the order paper out of which thirty-eight were called. Starred Question No. 902 was transferred to the list of questions for the 11th March, 1959. Original notices of Starred Questions Nos. 881, 885 and 900 were received in Hindi.

Seventeen Starred Questions (Nos. 873, 876, 880, 884, 886, 887, 891, 893, 894, 895, 901, 903, 904, 906, 908, 910 and 921) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 872, 874, 875, 877, 878, 879, 881, 882, 883, 885, 888, 889, 890, 892, 896—900, 905, 907 and 909 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and fifty-four Unstarred Questions (Nos. 1253—1373, 1375—1387) and a statement to be laid by the Deputy Minister of Railways correcting the reply given on the 17th December, 1958 to part (b) of Unstarred Question No. 1706 were put down on the order paper. Unstarred Question No. 1374 was transferred to the list of questions for the 13th March, 1959. Original notices of Unstarred Questions Nos. 1264, 1265, 1295, 1296, 1297, 1299, 1304, 1314, 1315, 1216, 1317, 1319, 1321 and 1363) were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding (i) the Bombay Steam Navigation Company, (ii) Rise in price of paddy in Madras State and (iii) Procurement of rice by Madras Government addressed to the Ministers of Transport and Communications and Food and Agriculture were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Paper Laid on the Table

A copy of Notification No. G.S.R. 17 dated the 3rd January, 1959 was laid on the Table under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.

[P.T.O.]

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd March, 1959, Rajya Sabha had agreed to the amendments made by Lok Sabha on the 23rd February, 1959, in the Workmen's Compensation (Amendment) Bill, 1958.

6. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-third Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Steel, Mines and Fuel—Hindustan Steel (Private) Ltd.—Rourkela, Bhilai and Durgapur Steel Projects.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bill—Introduced

The State Bank of India (Subsidiary Banks) Bill, 1959.

9. The Budget (Railways) 1959-60—Demands for Grants

Discussion on Demand for Grant No. 1 in respect of Railways concluded.

All the cut motions moved on the 3rd March, 1959 were negatived.

The Demand was voted in full as follows:—

Number of Demand	Name of Demand	Amount of Demand Rs.
1	Railway Board	86,54,000

(2) Discussion on Demands for Grants Nos. 2 to 20 in respect of Railways commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 5, 1959/Phalgun 14, 1980 (Saka)

No. 241

1. Starred Questions

Thirty-eight Starred Questions (Nos. 925—957, 959—963) were put down on the order paper out of which eighteen were called. Starred Question No. 958 was transferred to the list of questions for the 12-3-1959 (Original notices of Starred Questions Nos. 932, 938, 949, 953, and 960 were received in Hindi.

Thirteen Starred Questions (Nos. 925—929, 932—935, 937—939, and 942) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 930, 931, 936, 940 and 941 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-four Unstarred Questions (Nos. 1388—1481) were put down on the order paper. Original notices of Unstarred Questions Nos. 1404, 1427, 1428, 1431, 1432, 1433, 1448, 1449, 1450, 1455, 1457, 1468, 1475 and 1476 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Oil Drilling in Hoshiarpur, addressed to the Minister of Steel, Mines and Fuel was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 206 dated the 21st February, 1959.
 - (ii) G.S.R. No. 207 dated the 21st February, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (2) A copy of the Industrial Finance Corporation Rules, 1957.

[P.T.O.]

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 2nd March, 1959, Rajya Sabha had agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1959, passed by Lok Sabha on the 10th February, 1959.

6. The Budget (Railways) 1959-60—Demands for Grants

Discussion on Demands for Grants Nos. 2 to 20 in respect of Railways concluded.

One Hundred and Ninety-one cut motions—of which twenty-three were on Demand No. 2, fifty-nine on Demand No. 4, eight each on Demands Nos. 5, 9 and 17, ten each on Demands Nos. 6 and 10, two on Demand No. 7, four on Demand No. 8, one each on Demands Nos. 12, 13 and 14, thirty-four on Demand No. 15, nine on Demand No. 16 and thirteen on Demand No. 18—were moved and negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
2	Miscellaneous Expenditure	1,78,45,000
3	Payments to Worked Lines and Others	19,77,000
4	Ordinary Working Expenses— Administration	35,47,21,000
5	Ordinary Working Expenses— Repairs and Maintenance	1,09,89,34,000
6	Ordinary Working Expenses— Operating Staff	66,27,11,000
7	Ordinary Working Expenses— Operation (Fuel)	62,44,52,000
8	Ordinary Working Expenses— Operation other than staff and fuel	20,55,79,000
9	Ordinary Working Expenses— Miscellaneous expenses	26,01,12,000
10	Ordinary Working Expenses— Labour Welfare	9,24,35,000
11	Appropriation to Depreciation Reserve Fund	45,00,00,000
12	Dividend Payable to General Revenues	54,40,71,000
13	Open Line Works— (Revenue)— Labour Welfare	1,31,83,000
14	Open Line Works — (Revenue)— Other than Labour Welfare.	13,70,53,000
15	Construction of New Lines— Capital and Depreciation Reserve Fund	45,09,38,000
16	Open Line Works— Additions	3,72,30,95,000
17	Open Line Works— Replacements	99,49,52,000
18	Open Line Works— Development Fund	31,49,00,000
19	Miscellaneous charges—Development Fund	57,95,000
20	Appropriation to Development Fund	21,18,74,000

7. Report of Business Advisory Committee

Shri T. B. Vittal Rao presented the Thirty-sixth Report of the Business Advisory Committee.

8. Motion re: Agreement for Manufacture of Streptomycin and Dihydrostreptomycin

Shri Shamrao Vishnu Parulekar moved the following motion:—

“That this House expresses its concern at the agreement entered into by the Government of India with M/s Merk & Co., of Rahway, New Jersey, for the manufacture of Streptomycin and Dihydrostreptomycin at the Hindustan Antibiotics (Private) Ltd., and calls upon the Government to clarify the issue that the said agreement is in the best interests of the country.”

An amendment by Shrimati Renu Chakravartty was ruled out of order.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shri Joachim Alva
- (3) Shri Manubhai Shah

Shri Shamrao Vishnu Parulekar replied to the debate.

The motion was negatived.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 6, 1959/Phalgun 15, 1880 (Saka)

No. 242

1. Starred Questions

Forty-nine Starred Questions (Nos. 964—1012) were put down on the order paper out of which eighteen were called. Original notices of Starred Questions Nos. 982, 988, 998 and 1002 were received in Hindi.

Fifteen Starred Questions (Nos. 964—970, 973—975 and 977—981) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 971, 972, and 976 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-three Unstarred Questions (Nos. 1482—1538 and 1540—1545) were put down on the order paper. Unstarred Question No. 1539 was transferred to the list of questions for the 13th March, 1959. Original notices of Unstarred Questions Nos. 1511, 1515, 1535, 1536 and 1544 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the U.S.-Pakistan bilateral military pact signed at Ankara on the 5th March, 1959.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Indian Rare Earths (Private) Limited for the year 1957-58 along with the Audited Accounts.
 - (ii) Annual Report of the Travancore Minerals (Private) Limited for the year 1957-58 along with the Audited Accounts.
- (2) A copy of Notification No. G.S.R. 208 dated the 21st February, 1959 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948, making certain further amendment to the Central Silk Board Rules, 1955.

[P.T.O.]

(3) A copy of Notification No. S.O. 250 dated the 31st January, 1959 as amended by Notification No. S.O. 291 dated the 7th February, 1959 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(4) A copy of the Report on the working of the Coir Board for the half-year ending the 30th September, 1958 under sub-section (1) of Section 19 of the Coir Industry Act, 1953.

5. Report of Committee of Privileges

Sardar Hukam Singh presented the Ninth Report of the Committee of Privileges.

6. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Prime Minister to the resumption of activities by the hostile Nagas in Assam.

The Deputy Minister of External Affairs made a statement in regard thereto.

7. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding notice of closure of the Maheshwari Devi Jute Mills, Kanpur.

8. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 9th March, 1959.

9. Government Bill—Introduced

The Appropriation (Railways) Bill, 1959.

10. Motion re: Thirty-sixth Report of Business Advisory Committee

On behalf of Shri Satya Narayan Sinha, Shri Jagjivan Ram moved the following motion:—

“That this House agrees with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 5th March, 1959.”

The motion was adopted.

11. Supplementary Demands for Grants (Railways) for 1958-59

Discussion on Supplementary Demands for Grants in respect of the Budget (Railways) for 1958-59 commenced.

Eight cut motions—of which one each was on Demands Nos. 1 and 7 and two each on Demands Nos. 5, 10 and 16—were moved and negatived.

Ten cut motions—of which one each was on Demands Nos. 2, 5 and 6 and seven on Demand No. 4—were ruled out of order.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
1	Railway Board	2,62,000
2	Miscellaneous Expenditure	27,41,000
4	Ordinary Working Expenses—Administration	1,81,88,000
5	Ordinary Working Expenses—Repairs and Maintenance	2,62,53,000
6	Ordinary Working Expenses—Operating Staff	88,53,000
7	Ordinary Working Expenses—Operation (Fuel)	2,37,08,000
8	Ordinary Working Expenses—Operation other than Staff and Fuel	1,50,64,000
10	Ordinary Working Expenses—Labour Welfare	43,74,000
12	Dividend payable to General Revenue	44,36,000
16	Open Line Works—Additions	18,52,89,000
17	Open Line Works—Replacements	13,59,03,000
19	Miscellaneous Charges—Development Fund	18,93,000

12. Motion re: Thirty-sixth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th March, 1959."

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Hydrogenation of Oils (Offences) Bill, 1959 by Shri Arjun Singh Bhadauria.

(2) The Banking Companies (Amendment) Bill, 1959 (Amendment of section 46 and insertion of new section 53A) by Shri Ram Krishan Gupta.

(3) The Bank of Patiala Merger Bill, 1959 by Shri Ram Krishan Gupta.

14. Private Member's Bill—Motion for Introduction Negatived

The Co-operative Societies Bill, 1959 by Shri Arjun Singh Bhadauria.

15. Private Member's Bill—Withdrawn

The Representation of the People (Amendment) Bill, 1958 (Amendment of sections 56 and 123) by Shri Radha Raman.

Shri Radha Raman concluded his speech on the motion for consideration of the Bill moved by him on the 20th February, 1959.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri C. R. Pattabhi Raman
- (3) Shri Ajit Singh Sarhadi
- (4) Shri Diwan Chand Sharma
- (5) Shri Shree Narayan Das
- (6) Sardar Amar Singh Saigal
- (7) Kumari Maniben Vallabhbai Patel
- (8) Shri M. L. Dwivedi
- (9) Shri R. M. Hajarnavis

Shri Radha Raman replied to the debate.

The Bill was withdrawn by leave of the House.

**16. Private Member's Bill—Motion for Reference to Select Committee—
Under Consideration**

The Indian Fire-arms Bill, 1959 by Shri Uma Charan Patnaik.

The motion for reference of the Bill to a Select Committee was moved by Shri Uma Charan Patnaik and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 9, 1959/Phalgun 18, 1880 (Saka)

No. 243

1. Starred Questions

Thirty-two Starred Questions (Nos. 1013—1016, 1018—1030, 1032—1046) were put down on the order paper out of which sixteen were called. Starred Questions Nos. 1017 and 1031 were transferred to the list of questions for the 18th March and 28th March, 1959 respectively. Original notices of Starred Questions (Nos. 1020, 1021, 1026, 1027 and 1038) were received in Hindi.

Starred Questions (Nos. 1013—1016, 1018, 1020, 1022—1026, 1028 and 1029) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1019, 1021 and 1027 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-three Unstarred Questions (Nos. 1546—1638) were put down on the order paper. Original notices of Unstarred Questions (Nos. 1571, 1574, 1575, 1588, 1600, 1608, 1609, 1614, 1629—1632 and 1634) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Deputy Speaker withheld his consent to the moving of an adjournment motion given notice of by Shrimati Renu Chakravartty regarding the situation alleged to have arisen out of the imposition of betterment levy by the Punjab Government.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Budget Estimates of Damodar Valley Corporation for the year 1959-60 under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (2) A copy of Notification No. B-HP/67/54-56/S(H)AS(L) dated the 17th February, 1959 under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in Manipur Gazette.

[P.T.O.]

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order and dates of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1959-60.

6. Government Bills—Introduced

- (1) The Appropriation (Railways) No. 2 Bill, 1959.
- (2) The Indian Lighthouse (Amendment) Bill, 1959.

7. Government Bill—Passed

The Appropriation (Railways) Bill, 1959.

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion was adopted and ~~clause-by-clause~~ consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

8. The Budget (General) 1959-60

General Discussion on the Budget (General), 1959-60 commenced.

The following members took part in the debate:—

- (1) Shri Shripad Amrit Dange
- (2) Shri M. R. Masani
- (3) Shri Bimal Comar Ghose
- (4) Shrimati Renuka Ray
- (5) Shri C. D. Pande
- (6) Shri P. R. Ramakrishnan
- (7) Shri Raghunath Sahai
- (8) Shri M. L. Dwivedi
- (9) Shri R. K. Khadilkar
- (10) Shri S. R. Damani
- (11) Shri H. S. Heda
- (12) Shri Radhelal Vyas
- (13) Shri Raghunath Singh
- (14) Shri Naushir Bharucha
- (15) Shri Kanhaiyalal Khadiwala
- (16) Shri Nardeo Snatak
- (17) Shri Ram Krishan Gupta
- (18) Shri Diwan Chand Sharma (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 10, 1959/Phalgun 19, 1880 (Saka)

No. 244

1. Starred Questions

Forty-nine Starred Questions (Nos. 1047—1075 and 1077—1096) were put down on the order paper out of which fifteen were called. Starred Question No. 1076 was transferred to the list of questions for the 12th March, 1959. Original notices of Starred Questions Nos. 1054, 1057, 1059, 1072, 1074 and 1086 were received in Hindi.

Fifteen Starred Questions (Nos. 1047—1060 and 1075) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 1639—1706) and a statement to be laid by the Minister of Home Affairs correcting the reply to Unstarred Question No. 119 on the 19th November, 1958 were put down on the order paper. Original notices of Unstarred Questions Nos. 1665, 1670, 1678—1680, 1682, 1688 and 1700 were received in Hindi. Replies to Unstarred Questions and the statement by the Minister of Home Affairs referred to above were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers:—
 - (i) Appropriation Accounts of the Defence Services for the year 1956-57 and the Commercial Appendix thereto.
 - (ii) Audit Report, 1958 of Posts and Telegraphs under Article 151(1) of the Constitution and the Appropriation Accounts, 1956-57.
 - (iii) Audit Report, 1956 of the Government of Delhi under Article 151(1) of the Constitution and the Finance Accounts, 1955-56.
- (2) A copy of the Annual Report of the Coal Board for the year 1957-58.

[P.T.O.]

- (3) A copy of Notification No. G.S.R. 227 dated the 28th February, 1959 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.

4. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—

- (1) The Indian Income-tax (Amendment) Bill, 1959 passed by Lok Sabha on the 24th February, 1959.
- (2) The Appropriation Bill, 1959 passed by Lok Sabha on the 25th February, 1959.

5. Questions of Privilege

The Speaker withheld his consent to the raising of the following questions of privilege given notice of by the members shown against each:—

- (i) Alleged leakage of Budget Notice by Shri Laisram Achaw figures for 1959-60 relating Singh. to Manipur.
- (ii) Alleged leakage of Budget Notice by Shri S. M. Banerjee. proposals for 1959-60.

6. Calling Attention to matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Labour and Employment to a fire in a section of the Giridih Colliery on the 2nd March, 1959, resulting in the death of four persons.

The Parliamentary Secretary to the Minister of Labour and Employment made a statement in regard thereto.

7. Government Bill—Passed

The Appropriation (Railways) No. 2 Bill, 1959

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

8. The Budget (General) 1959-60

General Discussion on the Budget (General), 1959-60 continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri J. B. Kripalani
- (3) Shri H. C. Dasappa
- (4) Shri P. T. Punnoose
- (5) Shri Bhawanji A. Khimji
- (6) Shri Purushottamdas R. Patel
- (7) Shri Prabhu Narain Singh
- (8) Rani Manjula Devi
- (9) Shri Shree Narayan Das
- (10) H. H. Maharaja Pratap Keshari Deo
- (11) Shri Hoover Hynniewta
- (12) Shri Rup Narain
- (13) Pandit Braj Narayan "Brajesh"
- (14) Shri Harish Chandra Mathur
- (15) Shri Ajit Singh Sarhadi
- (16) Shri Rameshwar Tantia (*Speech Unfnished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th March, 1959.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 11, 1959/Phalguna 20, 1880 (Saka)

No. 245

1. Starred Questions

Forty-seven Starred Questions (Nos. 1097—1125, 1127—1137 and 1139—1145) were put down on the order paper out of which nineteen were called. Starred Question No. 1138 was transferred to the list of questions for the 20th March, 1959. Original notices of Starred Questions Nos. 1105, 1107, 1108, 1114, 1132 and 1134 were received in Hindi.

Sixteen Starred Questions (Nos. 1097—1105, 1107—1109 and 1112—1115) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1106, 1110 and 1111 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 1707—1778) were put down on the order paper. Original notices of Unstarred Questions (Nos. 1719, 1743, 1745, 1751, 1760 and 1766 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

Shri Govind Ballabh Pant, Shri R. K. Khadilkar and the Speaker made references to the passing away of Dr. M. R. Jayakar who was a member of the former Central Legislative Assembly and the Constituent Assembly of India.

Thereafter Members stood in silence for a minute as a mark of respect.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of statement correcting the statement made on the 8th December, 1958 in response to a Calling Attention Notice by Shri Rajendra Singh regarding fall in jute prices.
- (2) A copy of Notification No. G.S.R. 243 dated the 28th February, 1959, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, making certain further amendments to the Cinematograph (Censorship) Rules, 1958.

[P.T.O.]

5. Intimation re: Arrest and Conviction of Member

The Speaker informed Lok Sabha that he had received two wireless messages dated the 10th March, 1959, from the Superintendent of Police, Rohtak intimating that Chaudhary Pratap Singh Daulta, Member, Lok Sabha was arrested on the 10th March, 1959, convicted on the same day by the Additional District Magistrate, Rohtak under Section 143, Indian Penal Code, for being a member of an unlawful assembly in the District Courts, Rohtak, and sentenced to two months' simple imprisonment and a fine of Rupees two hundred or in default to undergo one month's further simple imprisonment.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions.

7. Announcement by Speaker

The Speaker made an announcement regarding circulation to members of reports of Government Companies prior to their being laid on the Table of the House under sub-section (1) of Section 639 of the Companies Act, 1956.

8. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement regarding firing by Pakistanis on the Assam border.

9. The Budget (General) 1959-60

General Discussion on the Budget (General), 1959-60 continued.

The following members took part in the debate:—

- (1) Shri Rameshwar Tantia
- (2) Dr. Ram Subhag Singh
- (3) Shri Asoka Mehta
- (4) Shri Jaipal Singh
- (5) Shri M. Thirumala Rao
- (6) Shri Jamal Khwaja
- (7) Shri P. T. Thanu Pillai
- (8) Shri Shibban Lal Saksena
- (9) Shri N. Siva Raj
- (10) Shrimati Ila Palchoudhuri
- (11) Shri P. Subbiah Ambalam
- (12) Shri Ghanshyamlal Oza
- (13) Dr. A. Krishnaswami
- (14) Shri Kamalnayan Jamnalal Bajaj
- (15) Shri Radheshyam Ramkumar Morarka
- (16) Shri T. Nagi Reddy

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 12, 1959/Phalgun 21, 1880 (Saka)

No. 246

1. Starred Questions

Forty-five Starred Questions (Nos. 1146—1190) were put down on the order paper of which nineteen were called. Original notices of Starred Questions Nos. 1157, 1160, 1162, 1165, 1170 and 1181 were received in Hindi.

Sixteen Starred Questions (Nos. 1146—1153, 1155—1158, 1160—1162 and 1164) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1154, 1159 and 1163 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-seven Unstarred Questions (Nos. 1779—1865) were put down on the order paper. Original notices of Unstarred Questions Nos. 1807, 1809, 1821, 1822, 1830, 1835, 1849, 1858, 1863 and 1864 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Tridib Kumar Chaudhuri regarding the alleged failure of Government to protect the life and property of people in the Murshidabad—Raj Shahi border against recent intrusions by Pakistani troops.

On the House granting leave the Speaker directed, with the concurrence of the House, that the motion be taken up at 5 P.M.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Reports, under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the Eastern Shipping Corporation Limited for the year 1957-58.
 - (ii) Annual Report of the Western Shipping Corporation (Private) Limited for the year 1957-58.

[P.T.O.]

(2) A copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. No. 248 dated the 28th February, 1959, containing the Madras Paddy (Export Control) Order, 1959.
- (ii) G.S.R. No. 249 dated the 28th February, 1959, containing the Madras Paddy (Transport Restriction) Order, 1959.
- (iii) G.S.R. No. 285 dated the 4th March, 1959.
- (iv) G.S.R. No. 288 dated the 6th March, 1959, making certain further amendments to the Uttar Pradesh Paddy (Restriction on Movement) Order, 1958.

5. The Budget (General) 1959-60

General Discussion on the Budget (General), 1959-60 concluded.

The following members took part in the debate:—

- (1) Shri G. D. Somani
- (2) Shri Vinayak Rao K. Koratkar
- (3) Shrimati Jayaben Vajubhai Shah
- (4) Shrimati Minimata Agamdas Guru
- (5) Shri S. M. Banerjee
- (6) Shri Kanhaiya Lal Balmiki
- (7) Shri Ram Sewak Yadav
- (8) Shri Atal Bihari Vajpayee.
- (9) Shri George Thomas Kottukapally
- (10) Dr. Sushila Nayar

Shri Morarji Desai replied to the debate.

6. The Budget (General) 1959-60—Demands for Grants on Account

The following Demands for Grants on Account for 1959-60 in respect of the Budget (General) under the heads mentioned below were voted in full:—

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
I—EXPENDITURE MET FROM REVENUE		
(MINISTRY OF COMMERCE AND INDUSTRY)		
1	Ministry of Commerce and Industry	6,16,000
2	Industries	2,47,49,000
3	Salt	6,19,000
4	Commercial Intelligence and Statistics	6,77,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	23,26,000
(MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION)		
6	Ministry of Community Development and Co-operation	2,28,000
7	Community Development Projects, National Extension Service and Co-operation	1,71,54,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
(MINISTRY OF DEFENCE)		
8	Ministry of Defence	3,36,000
9	Defence Services, Effective-Army	14,56,30,000
10	Defence Services, Effective-Navy	1,53,33,000
11	Defence Services, Effective-Air Force	4,98,28,000
12	Defence Services, Non-Effective Charges	1,27,60,000
(MINISTRY OF EDUCATION)		
13	Ministry of Education	4,95,000
14	Education	2,59,46,000
15	Miscellaneous Departments and other Expenditure under the Ministry of Education	19,70,000
(MINISTRY OF EXTERNAL AFFAIRS)		
16	Tribal Areas	72,58,000
17	Naga Hills - Tuensang Area	28,69,000
18	External Affairs	81,35,000
19	State of Pondicherry	22,92,000
20	Miscellaneous Expenditure under the Ministry of External Affairs.	39,000
(MINISTRY OF FINANCE)		
21	Ministry of Finance	12,34,000
22	Customs	33,05,000
23	Union Excise Duties	67,44,000
24	Taxes on Income including Corporation Tax etc.	47,04,000
25	Opium	2,73,93,000
26	Stamps	23,23,000
27	Audit	88,17,000
28	Currency	32,52,000
29	Mint	49,03,000
30	Territorial and Political Pensions	2,11,000
31	Superannuation Allowances and Pensions	62,74,000
32	Miscellaneous Departments and other Expenditure under Ministry of Finance	3,66,68,000
33	Planning Commission	18,99,000
34	Miscellaneous Adjustments between the Union and State Governments	1,51,000
35	Pre-partition payments	1,83,000
(MINISTRY OF FOOD AND AGRICULTURE)		
36	Ministry of Food and Agriculture	6,29,000
37	Forest	21,61,000
38	Agriculture	83,73,000
39	Agricultural Research	41,15,000
40	Animal Husbandry	21,89,000
41	Miscellaneous Departments and other Expenditure under the Ministry of Food and Agriculture	98,01,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
(MINISTRY OF HEALTH)		
42	Ministry of Health	1,17,000
43	Medical Services	55,26,000
44	Public Health	1,37,75,000
45	Miscellaneous Departments and Expenditure under the Ministry of Health	7,33,000
(MINISTRY OF HOME AFFAIRS)		
46	Ministry of Home Affairs	24,16,000
47	Cabinet	3,11,000
48	Zonal Councils	31,000
49	Administration of Justice	21,000
50	Police	45,28,000
51	Census	1,54,000
52	Statistics	15,75,000
53	Privy Purses and Allowances of Indian Rulers	1,29,000
54	Delhi	90,82,000
55	Himachal Pradesh	48,58,000
56	Andaman and Nicobar Islands	25,95,000
57	Manipur	19,49,000
58	Tripura	31,05,000
59	Laccadive, Minicoy and Amindivi Islands	1,57,000
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	97,17,000
(MINISTRY OF INFORMATION AND BROADCASTING)		
61	Ministry of Information and Broadcasting	1,20,000
62	Broadcasting	38,70,000
63	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	28,63,000
(MINISTRY OF IRRIGATION AND POWER)		
64	Ministry of Irrigation and Power	2,03,000
65	Multi-purpose River Schemes	15,95,000
66	Miscellaneous Departments and other Expenditure under the Ministry of Irrigation and Power	13,86,000
(MINISTRY OF LABOUR AND EMPLOYMENT)		
67	Ministry of Labour and Employment	1,67,000
68	Chief Inspector of Mines	1,79,000
69	Miscellaneous Departments and other Expenditure under the Ministry of Labour and Employment	87,72,000
(MINISTRY OF LAW)		
70	Ministry of Law	2,15,000
71	Elections	7,58,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
(MINISTRY OF REHABILITATION)		
72	Ministry of Rehabilitation	3,11,000
73	Expenditure on Displaced Persons and Minorities	1,64,10,000
(MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS)		
74	Ministry of Scientific Research and Cultural Affairs	2,44,000
75	Archaeology	8,92,000
76	Survey of India	13,43,000
77	Botanical Survey	1,28,000
78	Zoological Survey	95,000
79	Scientific Research and Cultural Affairs	1,08,92,000
80	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs	3,07,000
(MINISTRY OF STEEL, MINES AND FUEL)		
81	Ministry of Steel, Mines and Fuel	3,36,000
82	Geological Survey	18,42,000
83	Exploration of Oil and Natural Gas	28,21,000
84	Miscellaneous Departments and other expenditure under the Ministry of Steel, Mines and Fuel.	2,25,58,000
(MINISTRY OF TRANSPORT AND COMMUNICATIONS)		
85	Ministry of Transport and Communications	4,55,000
86	Indian Posts and Telegraphs Department (including working Expenses)	5,52,87,000
87	Mercantile Marine	5,75,000
88	Light Houses and Light Ships	10,74,000
89	Meteorology	13,54,000
90	Overseas Communications Service	10,71,000
91	Aviation	59,12,000
92	Central Road Fund	32,39,000
93	Communications (including National Highways)	55,36,000
94	Miscellaneous Department and other Expenditure under the Ministry of Transport and Communications	14,26,000
(MINISTRY OF WORKS, HOUSING AND SUPPLY)		
95	Ministry of Works, Housing and Supply	5,27,000
96	Supplies	23,56,000
97	Other Civil Works	2,24,92,000
98	Stationery and Printing	64,79,000
99	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing and Supply.	9,91,000

[P.T.O.]

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	(DEPARTMENT OF ATOMIC ENERGY)	
100	Department of Atomic Energy	1,11,000
101	Atomic Energy Research	36,73,000
	(DEPARTMENT OF PARLIAMENTARY AFFAIRS)	
102	Department of Parliamentary Affairs	19,000
	(LOK SABHA)	
103	Lok Sabha	8,33,000
104	Miscellaneous Expenditure under the Lok Sabha	34,000
	(RAJYA SABHA)	
105	Rajya Sabha	2,82,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
106	Secretariat of the Vice-President	5,000
	II. EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES	
	(MINISTRY OF COMMERCE AND INDUSTRY)	
107	Capital Outlay of the Ministry of Commerce and Industry	1,35,45,000
	(MINISTRY OF COMMUNITY DEVELOPMENT AND COOPERATION)	
108	Capital Outlay of the Ministry of Community Development and Cooperation	31,56,000
	(MINISTRY OF DEFENCE)	
109	Defence Capital Outlay	3,07,50,000
	(MINISTRY OF EDUCATION)	
110	Capital Outlay of the Ministry of Education	5,80,000
	(MINISTRY OF EXTERNAL AFFAIRS)	
111	Capital Outlay of the Ministry of External Affairs	5,69,000
	(MINISTRY OF FINANCE)	
112	Capital Outlay on India Security Press	92,000
113	Capital Outlay on Currency and Coinage	8,41,12,000
114	Capital Outlay on Mints	4,04,000
115	Commuted Value of Pensions	3,78,000
116	Payments to Retrenched Personnel	1,000
117	Other Capital Outlay of the Ministry of Finance	5,39,62,000
118	Loans and Advances by the Central Government	17,66,68,000
	(MINISTRY OF FOOD AND AGRICULTURE)	
119	Capital Outlay on Forests	1,16,000
120	Purchase of Foodgrains	20,78,47,000
121	Other Capital Outlay of the Ministry of Food and Agriculture	3,03,63,000

Number of Demand	Name of Demand	Amount of Demand on account
		Rs.
	(MINISTRY OF HEALTH)	
122	Capital Outlay of the Ministry of Health	1,04,00,000
	(MINISTRY OF HOME AFFAIRS)	
123	Capital Outlay of the Ministry of Home Affairs	6,75,000
	(MINISTRY OF INFORMATION AND BROAD-CASTING)	
124	Capital Outlay on Broadcasting	16,67,000
	(MINISTRY OF IRRIGATION AND POWER)	
125	Capital Outlay on Multipurpose River Schemes	26,91,000
126	Other Capital Outlay of the Ministry of Irrigation and Power	65,17,000
	(MINISTRY OF LABOUR AND EMPLOYMENT)	
127	Capital Outlay of the Ministry of Labour and Employment	29,000
	(MINISTRY OF REHABILITATION)	
128	Capital Outlay of the Ministry of Rehabilitation	1,68,33,000
	(MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS)	
129	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	19,82,000
	(MINISTRY OF STEEL, MINES AND FUEL)	
130	Capital Outlay of the Ministry of Steel, Mines and Fuel	2,00,60,000
	(MINISTRY OF TRANSPORT AND COMMUNICATIONS)	
131	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	2,84,87,000
132	Capital Outlay on Civil Aviation	36,11,000
133	Capital Outlay on Ports	25,29,000
134	Capital Outlay on Roads	1,37,50,000
135	Other Capital Outlay of the Ministry of Transport and Communications	73,01,000
	(MINISTRY OF WORKS, HOUSING AND SUPPLY)	
136	Delhi Capital Outlay	61,02,000
137	Capital Outlay on Buildings	68,54,000
138	Other Capital Outlay of the Ministry of Works, Housing and Supply	59,58,000
	(DEPARTMENT OF ATOMIC ENERGY)	
139	Capital Outlay of the Department of Atomic Energy	45,58,000

[P.T.O.]

7. Government Bill—Introduced

The Appropriation (Vote on Account) Bill, 1959.

8. Government Bill—Passed

The Appropriation (Vote on Account) Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Chartered Accountants (Amendment) Bill, 1958 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha was moved by Shri Satish Chandra.

Shri C. R. Narasimhan commenced his speech on the motion. His speech was not concluded.

10. Adjournment Motion—Withdrawn

At 5 P.M. Shri Tridib Kumar Chaudhuri moved: "That the House do now adjourn" (*Vide para. 3 ante*).

Discussion on the motion continued up to 6-25 P.M.

The motion was then withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 13, 1959/Phalguna 22, 1880 (Saka)

No. 247

1. Starred Questions

Forty-five Starred Questions (Nos. 1191—1235) were put down on the order paper out of which thirty were called. Starred Question No. 1202 was withdrawn by the Member. Original notices of Starred Questions Nos. 1197, 1200, 1209, 1225, 1228 and 1233 were received in Hindi.

Eighteen Starred Questions (Nos. 1192—1194, 1196, 1198—1201, 1203, 1205, 1208, 1209, 1212, 1213, 1216, 1218, 1220 and 1230) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including Starred Questions Nos. 1191, 1195, 1197, 1204, 1206, 1207, 1210, 1211, 1214, 1215, 1217 and 1219 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-eight Unstarred Questions (Nos. 1866—1933) were put down on the order paper. Original notices of Unstarred Questions Nos. 1876, 1884, 1885, 1891—1893 and 1924 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of three adjournment motions given notice of by the following members regarding police firing in a village in Punjab on the 12 March, 1959 in connection with the agitation against the imposition of betterment levy:—

Shrimati Renu Chakravartty and Sarvashri K. T. K. Tangamani,
Prabhu Narayan Singh, S. M. Banerjee and Hem Barua.

4. Statement by Prime Minister

The Prime Minister made a statement regarding the three agreements for military aid signed recently between the U.S.A. and Turkey, Iran and Pakistan, and also laid on the Table a copy of the text of U.S.—Pakistan bilateral agreement.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Life Insurance Corporation of India for the period from 1st September, 1956 to 31st December, 1957 along with the Audited Accounts under Section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary statement No. III. Sixth Session, 1958.
 - (ii) Supplementary statement No. VII. Fifth Session, 1958.
 - (iii) Supplementary statement No. XVI. Fourth Session, 1958.
 - (iv) Supplementary statement No. XVIII. Third Session, 1957.
 - (v) Supplementary statement No. XXII. Second Session, 1957.
 - (vi) Supplementary statement No. XX. First Session, 1957.
- (3) A copy of Notification No. S.O. 494 dated the 7th March, 1959, under sub-section (2) of Section 3 of the All India Services Act, 1951 making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944 making certain further amendments to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958:—
 - (i) G.S.R. No. 228 dated the 28th February, 1959.
 - (ii) G.S.R. No. 229 dated the 28th February, 1959.
 - (iii) G.S.R. No. 230 dated the 28th February, 1959.
- (5) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 232 dated the 28th February, 1959.
 - (ii) G.S.R. No. 233 dated the 28th February, 1959 making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.

6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on Demands for Grants in respect of the Budget (General), 1959-60 for the week commencing the 16th March, 1959.

7. Government Bill—Passed

*The Chartered Accountants (Amendment) Bill, 1958, as passed by
Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 12th March, 1959, continued.

The following members took part in the debate:—

- (1) Shri C. R. Narasimhan
- (2) Shri K. K. Warior
- (3) Shri Diwan Chand Sharma
- (4) Dr. M. S. Aney
- (5) Shri Harish Chandra Mathur
- (6) Shri Shree Narayan Das

Shri Satish Chandra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 26 were adopted.

Clause 1 and the Enacting Formula were adopted as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Satish Chandra.

The motion was adopted and the Bill, as amended, was passed.

8. Motion re: Thirty-seventh Report of Committee on Private Members' Bills and Resolutions

Shrimati Ila Palchoudhuri moved the following motion:—

“That this House agrees with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th March, 1959.”

The motion was adopted.

9. Private Member's Resolution—Negatived

Shri P. K. Vasudevan Nair concluded his speech on the following Resolution moved by him on the 27th February, 1959:—

“This House is of opinion that the policy of licensing new industrial units be changed so as to bring about an emphasis on the location of such new units in less developed areas unless there are major disadvantages in such areas in the matter of availability of raw materials.”

Five amendments were moved by—

- (1) Shri Chintamani Panigrahi
- (2) Shri P. T. Punnoose

[P.T.O.]

- (3) Shri D. R. Chavan
- (4) Shri Shree Narayan Das
- (5) Shri Mool Chand Jain

The following members took part in the debate:—

- (1) Shri Mool Chand Jain
- (2) Shri Surendranath Dwivedy
- (3) Shri Shree Narayan Das
- (4) Shri Surendra Mahanty
- (5) Shri Harish Chandra Mathur
- (6) Shri Chintamani Panigrahi
- (7) Shri P. T. Punnoose
- (8) Shri Manubhai Shah

Shri P. K. Vasudevan Nair replied to the debate.

The amendment moved by Shri P. T. Punnoose was negatived.

All the other amendments were withdrawn by leave of the House.

The Resolution was negatived.

10. Private Member's Resolutions—Under Consideration

Shri Uma Charan Patnaik moved the following Resolution:—

“This House recommends that the question of introducing co-operative farming be given top priority in the programme of land reforms and agricultural development in the country.”

Shri Uma Charan Patnaik's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 16, 1959/Phalguna 25, 1880 (Saka)

No. 248

1. Starred Questions

Fifty-three Starred Questions (Nos. 1236—1287 and 1289) were put down on the order paper out of which twenty-four were called. Starred Question No. 1288 was transferred to the list of questions for the 23rd March, 1959. Original notices of Starred Questions Nos. 1255, 1263 and 1281 were received in Hindi.

Eighteen Starred Questions (Nos. 1236—1242, 1244, 1246, 1248, 1249, 1251—1253 and 1256—1259) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1243, 1245, 1247, 1250, 1254 and 1255 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 1934—1959, 1961—1993 and 1995—1999) were put down on the order paper. Unstarred Questions Nos. 1960 and 1994 were transferred to the lists of questions for the 30th and 28th March, 1959 respectively. Original notices of Unstarred Questions Nos. 1956, 1959, 1961, 1962, 1966, 1967, 1975, 1981 and 1988) were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri Kashinathrao Vaidya who was a member of the Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

4. Paper laid on the Table

A copy of the Report of the Indian Delegation to the 13th Session of the Contracting Parties to the General Agreement on Tariffs and Trade was laid on the Table.

[P.T.O.]

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th March, 1959 Rajya Sabha had agreed without any amendment to the Delhi Panchayat Raj (Amendment) Bill, 1959, passed by Lok Sabha on the 11th February, 1959.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—
 - (1) The Appropriation (Railways) Bill, 1959 passed by Lok Sabha on the 9th March, 1959.
 - (2) The Appropriation (Railways) No. 2 Bill, 1959 passed by Lok Sabha on the 10th March, 1959.
 - (3) The Appropriation (Vote on Account) Bill, 1959, passed by Lok Sabha on the 12th March, 1959.

6. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 9th February, 1959:—

- (1) The Indian Income-tax (Amendment) Bill, 1959.
- (2) The Appropriation Bill, 1959.
- (3) The Cinematograph (Amendment) Bill, 1959.

7. Intimation re: Externment of Member

The Speaker informed Lok Sabha that he had received a communication dated the 14th March, 1959 from the District Magistrate, Ambala, intimating that Shri A. K. Gopalan, Member, Lok Sabha, was removed from Punjab to Delhi in order to prevent him from committing an offence under section 7-A of the Punjab Security of State Act within the precincts of Punjab State.

8. Calling attention to matter of Urgent Public Importance

Shri Naushir Bharucha called the attention of the Minister of Rehabilitation to the reported winding up of the Rehabilitation Department.

The Minister of Rehabilitation laid on the Table a statement in regard thereto.

9. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement on the demands of the domestic workers.

10. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on Demands for Grants Nos. 100, 101 and 139 for which the Department of Atomic Energy is responsible commenced.

Nine cut motions—of which six were on Demand No. 100, one on Demand No. 101 and two on Demand No. 139—were moved and were deemed to have been withdrawn by leave of the House.

The following Demands were voted in full:—

DEPARTMENT OF ATOMIC ENERGY

Number of Demand	Name of Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		Rs.
100	Department of Atomic Energy .	12,14,000
101	Atomic Energy Research .	4,03,97,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
139	Capital Outlay of the Department of Atomic Energy	5,01,42,000

(2) Discussion on Demands for Grants Nos. 16 to 20 and 111 for which the Ministry of External Affairs is responsible commenced.

Thirty-seven cut motions—of which two were on Demand No. 16, three on Demand No. 17 and thirty-two on Demand No. 18—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 17, 1959/Phalgun 26, 1880 (Saka)

No. 249

1. Starred Questions

Thirty-five Starred Questions (Nos. 1290—1324) were put down on the order paper out of which thirty-three were called. Original notices of Starred Questions Nos. 1297, 1298 and 1321 were received in Hindi.

Twenty-one Starred Questions (Nos. 1291—98, 1300, 1301, 1304, 1307, 1309, 1310, 1313, 1314, 1316, 1318, 1319, 1321 and 1322) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1290, 1299, 1302, 1303, 1305, 1306, 1308, 1311, 1312, 1315, 1317 and 1320 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 2000—2063) were put down on the order paper.

Original notices of the Unstarred Questions Nos. 2018, 2029, 2031, 2037, 2034, 2044, 2050, 2056 and 2057 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Atal Bihari Vajpayee regarding the situation arising out of the reported presence of the Royal Air Force in the Maldives.

4. Paper Laid on the Table

A copy of the Delhi Development Authority Regulations published in Notification No. S.R.O. 513 dated the 7th March, 1959, was laid on the Table under Section 58 of the Delhi Development Act, 1957.

5. Statement by Member

Shrimati Renu Chakravartty made a statement regarding certain matters arising out of the speech of the Deputy Minister of Labour on the 18th February, 1959 about Chinakuri mine disaster.

The Deputy Minister of Labour made a statement in regard thereto.

[P.T.O.]

6. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 16 to 20 and 111 for which the Ministry of External Affairs is responsible concluded.

All the cut motions moved on the 16th March, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF EXTERNAL AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
16	Tribal Areas	7,98,32,000
17	Naga Hills—Tuensang Area	3,15,64,000
18	External Affairs	8,94,81,000
19	State of Pondicherry	2,52,13,000
20	Miscellaneous Expenditure under the Ministry of External Affairs	4,29,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
111	Capital Outlay of the Ministry of External Affairs	62,63,000

(2) Discussion on Demands for Grants Nos. 13 to 15 and 110 for which the Ministry of Education is responsible commenced.

Seventy-nine cut motions—of which twenty-four were on Demand No. 13, thirty-four on Demand No. 14 and twenty-one on Demand No. 15—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF EDUCATION

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
13	Ministry of Education	54,48,000
14	Education	28,54,02,000
15	Miscellaneous Departments and other Expenditure under the Ministry of Education	2,16,69,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
110	Capital Outlay of the Ministry of Education	63,84,000

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 18, 1959/Phalgunā 27, 1880 (Saka)

No. 250

1. Starred Questions

Thirty-nine Starred Questions (Nos. 1325—1363) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 1332, 1333, 1346 and 1350 were received in Hindi.

Sixteen Starred Questions (Nos. 1326—1328, 1330—1334, 1336, 1337, 1339—1341, 1345, 1347 and 1348) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1325, 1329, 1335, 1338, 1342—1344 and 1346 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 2064—2135) were put down on the order paper. Original notices of Unstarred Questions Nos. 2076, 2101, 2106—2108, 2112, 2117 and 2135 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of Hindustan Steel Private Limited for the year 1957-58 along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A copy of the Bombay Village Industries Board (Reconstitution) Order, 1959, published in Notification No. G.S.R. 200 dated the 13th March, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had agreed to the further amendments made by Lok Sabha on the 24th February, 1959 in the Parliament (Prevention of Disqualification) Bill, 1958.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

6. Report of Public Accounts Committee

Shri Arun Chandra Guha presented the Thirteenth Report of the Public Accounts Committee on the Appropriation Accounts of the Government of Delhi for the years 1954-55 and 1955-56 and Finance Accounts for the year 1954-55 and Audit Reports thereon.

7. Report of Estimates Committee

Shri M. Thirumala Rao presented the Forty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Ordnance Factories (Staff Matters and Training).

8. The Budget (General) 1959-60—Demands for Grants

Discussion on Demands for Grants Nos. 70 and 71 for which the Ministry of Law is responsible commenced.

Seventeen cut motions—of which thirteen were on Demand No. 70 and four on Demand No. 71—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF LAW

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
70	Ministry of Law	23,70,000
71	Elections	83,35,000

9. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Shraddhakar Supakar raised a half-an-hour discussion on points arising out of the answer given to Starred Question No. 731 on the 27th February, 1959 regarding prices of paddy in Madhya Pradesh.

Shri A. M. Thomas replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 19, 1959/Phalguna 28, 1880 (Saka)

No. 251

1. Starred Question

Forty-one Starred Questions (Nos. 1364—1404) were put down on the order paper out of which nineteen were called. Original notice of Starred Question No. 1375 was received in Hindi.

Seventeen Starred Questions (Nos. 1364—67, 1369—75, 1377—81 and 1394) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1368 and 1376 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-four Unstarred Questions (Nos. 2136—2179) were put down on the order paper. Original notice of Unstarred Questions Nos. 2153—2156 and 2171 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Summary of Proceedings of the 6th Session of the Industrial Committee on Coal Mining, held at New Delhi on the 21st February, 1959.
- (2) A copy of the Annual Report on the Working and Administration of the Companies Act, 1956 for the year 1957-58 under Section 638 of the Companies Act, 1956.
- (3) A copy of Notification No. G.S.R. 277 dated the 7th March, 1959, under sub-section (3) of Section 637 of the Companies Act, 1956.

4. The Budget (General) 1959-60—Demands for Grants

Discussion on Demands for Grants Nos. 46 to 60 and 123 for which the Ministry of Home Affairs is responsible commenced.

[P.T.O.]

One hundred and eleven cut motions—of which sixty-nine were on Demand No. 46, four on Demand No. 47, eight each on Demands Nos. 48 and 60, two on Demand No. 49, three on Demand No. 50, five each on Demands Nos. 51 and 57, one on Demand No. 52 and six on Demand No. 54—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, March 20, 1959/Phaiguna 29, 1880 (Saka)

No. 252

1. Starred Questions

Forty Starred Questions (Nos. 1405—1444) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 1411, 1413, 1427 and 1437 were received in Hindi.

Eighteen Starred Questions (Nos. 1405—1411, 1414—1416, 1418, 1420, 1421, 1425, 1427—1429 and 1431) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1412, 1413, 1417, 1419, 1422—1424, 1426 and 1430 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 2180—2255) were put down on the order paper. Original notices of Unstarred Questions Nos. 2201, 2202, 2213, 2215, 2240, 2243, 2245, 2247 and 2252 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Crashing of I.A.C. Dakota in N.E.F.A. Area addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955 making certain further amendments to the Fertiliser (Control) Order, 1957:—
 - (i) G.S.R. No. 282 dated the 7th March, 1959.
 - (ii) G.S.R. No. 283 dated the 7th March, 1959.
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (i) G.S.R. No. 289 dated the 9th March, 1959.

[P.T.O.]

- (ii) G.S.R. No. 290 dated the 9th March, 1959.
- (iii) G.S.R. No. 291 dated the 9th March, 1959 containing the Rice and Paddy (Kerala) Price Control Order, 1959.
- (iv) G.S.R. No. 292 dated the 10th March, 1959 containing the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.

5. Opinions on Bill

Shri Raghubir Sahai laid on the Table a copy of Paper No. IV containing opinions on the Code of Criminal Procedure (Amendment) Bill which was circulated for the purpose of eliciting opinion thereon by the 31st December, 1958.

6. Statement by Minister of State in the Ministry of Transport and Communications

The Minister of State in the Ministry of Transport and Communications made a statement correcting the reply given on the 12th March, 1959, to a Supplementary by Shri Satis Chandra Samanta on Starred Question No. 1147 regarding location of Second Shipyard.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on the Demands for Grants in respect of the Budget (General), 1959-60 for the week commencing the 23rd March, 1959.

8. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 46 to 60 and 123 for which the Ministry of Home Affairs is responsible concluded.

All the cut motions moved on the 19th March, 1959 were negatived.

The following Demands were voted in full:—

MINISTRY OF HOME AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
46	Ministry of Home Affairs	2,65,73,000
47	Cabinet	34,22,000
48	Zonal Councils	3,38,000
49	Administration of Justice	2,28,000
50	Police	4,98,15,000
51	Census	16,97,000
52	Statistics	1,73,29,000

Number of Demand	Name of Demand	Amount of Demand
		Rs.
53	Privy Purses and Allowances of Indian Rulers	3,86,000
54	Delhi	9,99,02,000
55	Himachal Pradesh	5,34,33,000
56	Andaman and Nicobar Islands	2,85,44,000
57	Manipur	2,14,40,000
58	Tripura	3,41,57,000
59	Laccadive, Minicoy and Amindivi Islands	17,26,000
60	Miscellaneous Departments and Expenditure under the Ministry of Home Affairs	10,68,87,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
123	Capital Outlay of the Ministry of Home Affairs	74,27,000

9. Motion re: Thirty-eighth Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh moved the following motion:—

“That this House agrees with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th March, 1959.”

The motion was adopted.

10. Private Members' Bills—Introduced

- (1) The Representation of the People (Amendment) Bill, 1959, (*Amendment of section 73*) by Shri Hem Raj.
- (2) The Indication of Prices of Commodities Bill, 1959 by Shri Ram Shanker Lal.
- (3) The Charitable and Religious Trusts (Amendment) Bill, 1959 (*Amendment of sections 3 and 4 and insertion of new sections 7A and 7B*) by Shri Ram Krishan Gupta.
- (4) The Fixation of Price of Foodgrains Bill, 1959 by Shri Jhulan Sinha.

11. Extension of Time for Eliciting Opinions on Bill

Sardar Amar Singh Saigal moved that the time appointed for eliciting opinions on the Sikh Gurdwaras Bill, 1958 be extended up to the 30th July, 1959.

The motion was adopted.

[P.T.O.]

12. Private Member's Bill—Debate Adjourned

The Indian Fire-arms Bill, 1959 by Shri Uma Charan Patnaik

Shri Uma Charan Patnaik concluded his speech on the motion for reference of the Bill to a Select Committee moved by him on the 6th March, 1959.

Thereafter Shri Satis Chandra Samanta moved that the debate on the Bill be adjourned *sine die*.

The motion was adopted.

13. Private Member's Bill—Negatived

The Code of Civil Procedure (Amendment) Bill, 1958 (Omission of section 87B) by Shri M. L. Dwivedi

The motion for consideration of the Bill was moved by Shri M. L. Dwivedi.

The following members took part in the debate:—

- (1) Pandit Jwala Prasad Jyotishi
- (2) Shri Jaipal Singh
- (3) Shri Motisinh Bahadursinh Thakore
- (4) Shri Padam Dev
- (5) Shri Sinhasan Singh
- (6) Shri Ajit Singh Sarhadi
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri Chintamani Panigrahi
- (9) H. H. Maharaja Shri Karni Singhji of Bikaner
- (10) Shri B. N. Datar
- (11) Shri R. M. Hajarnavis

Shri M. L. Dwivedi replied to the debate.

The motion for consideration was negatived.

14. Private Member's Bill—Under Consideration

The Indian Railways (Amendment) Bill, 1957 (Insertion of new section 99A and amendment of sections 113, 118 and First Schedule) by Shri Jhulan Sinha

The motion for consideration of the Bill was moved by Shri Jhulan Sinha and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 23rd March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 23, 1959/Chaitra 2, 1881 (Saka)

No. 253

1. Starred Questions

Thirty-nine Starred Questions (Nos. 1445—1483) were put down on the order paper out of which twenty five were called. Original notices of Starred Questions Nos. 1452, 1453, 1463 and 1465 were received in Hindi.

Twenty Starred Questions (Nos. 1445—1450, 1452—1455, 1457—1459, 1461, 1464—1469) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1451, 1456, 1460, 1462 and 1463 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 2256—2320) were put down on the order paper. Original notices of Unstarred Questions Nos. 2276, 2277, 2285, 2286 and 2320 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding scare of poisoning of School Children addressed to the Minister of Home Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Statement by Prime Minister

The Prime Minister made a statement regarding the situation in Tibet.

5. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Narayan Ganesh Goray, Hem Barua and Atal Bihari Vajpayee regarding disturbances in Tibet in view of the Prime Minister's statement (Vide para. 4 ante).

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. No. 298 dated the 14th March, 1959, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
 - (ii) G.S.R. No. 299 dated the 14th March, 1959, making certain amendment to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.
- (2) A copy of Notification No. G.S.R. 273 dated the 7th March, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (3) A copy of Notification No. G.S.R. 274 dated the 7th March, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
- (4) A copy of the Report of Expert Committee appointed by the Government to examine the cost structure of the Indian Airlines Corporation.
- (5) A copy of Notification No. J/21/57 dated the 4th December, 1958 containing the Manipur Suppression of Immoral Traffic in Women and Girls Rules, 1958 and corrigendum thereto dated the 28th January, 1959, published in Manipur Gazette under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

7. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 16th March, 1959:—

- (1) The Appropriation (Railways) Bill, 1959.
- (2) The Appropriation (Railways) No. 2 Bill, 1959.
- (3) The Appropriation (Vote on Account) Bill, 1959.

8. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Prime Minister to the reported refusal by the Pakistan Government to hold a meeting to discuss the question of revival of border trade with India.

The Deputy Minister of External Affairs made a statement in regard thereto.

9. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 64 to 66, 125 and 126 for which the Ministry of Irrigation and Power is responsible commenced.

Thirty-eight cut motions—of which twenty were on Demand No. 64, thirteen on Demand No. 65, three on Demand No. 66 and two on Demand No. 126—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF IRRIGATION AND POWER

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
64	Ministry of Irrigation and Power	22,29,000
65	Multi-purpose River Schemes	1,75,42,000
66	Miscellaneous Departments and Other Expenditure under the Ministry of Irrigation and Power	1,52,51,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
125	Capital Outlay on Multipurpose River Schemes.	2,96,07,000
126	Other Capital Outlay of the Ministry of Irrigation and Power	7,16,94,000

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th March, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, March 26, 1959/Chaitra 5, 1881 (Saka)

No. 254

1. Starred Questions

Twenty-nine Starred Questions (Nos. 1484 to 1512) were put down on the order paper out of which Twenty-three were called. Original notices of Starred Questions Nos. 1489 and 1491 were received in Hindi.

Seventeen Starred Questions (Nos. 1485—1491, 1494, 1496—1500, 1502, 1503, 1505 and 1506) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1484, 1492, 1493, 1495, 1501 and 1504) of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-six Unstarred Questions (Nos. 2321—2385 and 2387) were put down on the order paper. Unstarred Question No. 2386 was transferred to the list of questions for the 7th April, 1959 Original notices of Unstarred Questions Nos. 2332, 2345, 2346, 2361 and 2362 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions, regarding (i) Transfer of Charlands to Pakistan and (ii) Tukeygram addressed to the Prime Minister were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege given notice of by H. H. Maharaja Pratap Keshari Deo and others regarding a statement reported to have been made by the Chief Minister of Orissa in the Orissa Legislative Assembly on the 17th March, 1959.

5. Intimation re. Release of Member

The Speaker informed Lok Sabha that he had received a message dated the 25th March, 1959, from the Superintendent of Police, Rohtak, intimating that Chaudhary Pratap Singh Daulta was released from District Jail, Rohtak, on the 25th March, 1959.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the statement of cases in which the lowest tenders have not been accepted by the India Store Department, London, during the half year ending the 31st December, 1958.

[P.T.O.]

- (2) A copy of Notification No. S.O. 511 dated the 7th March, 1959, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Estimates Committee

Dr. Sushila Nayar presented the Forty-fourth Report of the Estimates Committee on the Ministry of Health on the subject "Public Health—Part II".

9. Calling Attention to Matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Railways to the accident to Calcutta—Bombay Mail near Chakradharpore on the South-Eastern Railway on the 20th March, 1959.

The Deputy Minister of Railways made a statement in regard thereto.

10. Government Bill—Introduced

The Coal Grading Board (Repeal) Bill, 1959.

11. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 42 to 45 and 122 for which the Ministry of Health is responsible commenced.

Seventeen cut motions—of which eleven were on Demand No. 42, two on Demand No. 44 and four on Demand No. 122—were moved and withdrawn by leave of the House.

Five cut motions were ruled out of order.

The following Demands were voted in full:—

MINISTRY OF HEALTH

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
42	Ministry of Health	12,92,000
43	Medical Services	6,07,83,000
44	Public Health	15,15,32,000
45	Miscellaneous Departments and Expenditure under the Ministry of Health	80,60,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
122	Capital Outlay of the Ministry of Health	11,43,97,000

12. Statement by Minister of Labour and Employment

The Minister of Labour and Employment made a statement regarding the demands of domestic workers.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 28th March, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, March 28, 1959/Chaitra 7, 1881 (Saka)

No. 255

1. Starred Questions

Twenty-five Starred Questions (Nos. 1513 to 1536 and 1031) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1516, 1527 and 1531 were received in Hindi.

Seventeen Starred Questions (Nos. 1513, 1517, 1519—1521, 1525, 1526, 1528—1536 and 1031) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1514—1516, 1518, 1522—1524 and 1527 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 2388—2464) were put down on the order paper. Original notices of Unstarred Questions Nos. 2409, 2411, 2412, 2417, 2423, 2434, 2445, 2457, 2459, 2460 and 2462 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Indo-Pak Canal Waters Dispute addressed to the Minister of Irrigation and Power was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Kala Venkata Rao who was a member of the Constituent Assembly of India and the Provincial Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Committee for Planning Measures against Floods and similar Calamities in Delhi.

[P.T.O.]

- (2) A copy of the Punjab Sugarcane (Prohibition of use for Manufacture of Gur) Order, 1959, published in Notification No. G.S.R. 200/Ess. Com/S dated the 23rd February, 1959 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (3) A copy of each of the following Notifications issued under the Agricultural Produce (Development and Warehousing) Corporations Act, 1956:—
 - (i) G.S.R. No. 318 dated the 14th March, 1959.
 - (ii) G.S.R. No. 319 dated the 14th March, 1959.
 - (iii) G.S.R. No. 320 dated the 14th March, 1959.

6. Reports of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the following Reports of the Estimates Committee:—

- (1) Fortieth Report on the action taken by Government on the recommendation contained in the Fifty-sixth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Army Stores.
- (2) Forty-first Report on the action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Lighthouses.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government business for the week commencing the 30th March, 1959.

8. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 61 to 63 and 124 for which the Ministry of Information and Broadcasting is responsible commenced.

Eight cut motions on Demand No. 61 were moved.

The discussion was not concluded.

9. Motion re: Thirty-ninth Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th March, 1959.”

The motion was adopted.

10. Private Member's Resolution—Adopted as Amended

Shri Uma Charan Patnaik concluded his speech on the following Resolution moved by him on the 13th March, 1959:—

“This House recommends that the question of introducing co-operative farming be given top priority in the programme of land reforms and agricultural development in the country.”

Ten amendments were moved by—

- (1) Shri Raghubir Sahai
- (2) Shri Shree Narayan Das
- (3) Shri N. B. Maiti
- (4) Dr. Ram Subhag Singh
- (5) Shri J. M. Mohamed Imam
- (6) Shri Radha Charan Sharma
- (7) Shri Jhulan Sinha
- (8) Shri Bibhuti Mishra
- (9) Shrimati Ila Palchoudhuri

Four amendments were ruled out of order.

The following members took part in the debate:—

- (1) Shri T. Nagi Reddy
- (2) Dr. Ram Subhag Singh
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Jaganatha Rao
- (5) Shri Purushottamdas R. Patel
- (6) Shri Jawaharlal Nehru

Shri Uma Charan Patnaik replied to the debate.

The following amendment moved by Dr. Ram Subhag Singh was adopted and the other amendments were barred:—

“That for the original Resolution, the following be substituted, namely:—

“This House recommends that during the next three years every possible effort should be made to organise Service Co-operatives all over the country and to develop the spirit of co-operation in general so that Cooperative Farms may be set up voluntarily by the people concerned wherever conditions are mature.”

11. Private Member's Resolution—Under Consideration

Shri V. P. Nayar moved the following Resolution:—

“This House is of opinion that in view of undisclosed foreign exchange held by various industrialists and others, a Committee consisting of Members of Parliament be appointed to enquire into and report on the measures which ought to be taken with a view to effectively eradicate malpractices in foreign exchange.”

Shri V. P. Nayar's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th March, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, March 30, 1959/Chaitra 9, 1881 (Saka)

No. 256

1. Starred Questions

Twenty-eight Starred Questions (Nos. 1537—1564) were put down on the order paper out of which twenty-three were called.

Fifteen Starred Questions (Nos. 1538—1546, 1548, 1549, 1552, 1556, 1557, and 1559) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1537, 1547, 1550, 1551, 1553, 1554, 1555 and 1558 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-nine Unstarred Questions (Nos. 2465—2523) were put down on the order paper. Original notices of Unstarred Questions Nos. 2482, 2492, 2493, 2496, 2497, 2516 and 2517 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Government's policy with respect to Refugees from Tibet addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of the following nine adjournment motions given notice of by the members shown against them:—

- | | | |
|--|------|--|
| (i) Certain statements in the official communique of the Chinese Government. | } of | Notices by Sarvashri Hem Barua, Atal Bihari Vajpayee, B. C. Kamble, J. M. Mohamed Imam and Braj Raj Singh. |
| (ii) Allegations in Chinese Press regarding use of Kalimpong as a base by Tibetan elements. | | |
| (iii) Reported massing of Chinese troops on Indian borders. | | |
| (iv) Crash of L.A.C. plane near Hailakandi Assam on the 29th March, 1959. | in | Notices by Sarvashri S. M. Banerjee, K. T. K. Tangamani and Braj Raj Singh. |
| (v) Financial assistance to residents of Purana Quila in Delhi affected by the dust-storm on the 29th March, 1959. | | Notice by Sarvashri S. M. Banerjee and K. T. K. Tangamani. |

[P.T.O.]

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-ninth Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—India Security Press, Nasik.

6. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Prime Minister to the firing by Portuguese soldiers on Indian Constables on the Banda border and violation of Indian territory on the 26th March, 1959.

The Prime Minister made a statement in regard thereto.

7. Government Bill—Introduced

The Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1959.

8. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 61 to 63 and 124 for which the Ministry of Information and Broadcasting is responsible concluded.

All the cut motions moved on the 28th March, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF INFORMATION AND BROADCASTING

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
61	Ministry of Information and Broadcasting	13,17,000
62	Broadcasting	4,25,77,000
63	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	3,14,88,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
124	Capital Outlay on Broadcasting	1,83,33,000

(2) Discussion on Demands for Grants Nos. 81 to 84 and 130 for which the Ministry of Steel, Mines and Fuel is responsible commenced.

Forty-three cut motions—of which eleven were on Demand No. 81, two each on Demands Nos. 82 and 83, eight on Demand No. 84 and twenty on Demand No. 130—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st March, 1959.)

CORRIGENDUM

In Bulletin—Part I dated the 28th March, 1960, page 868, under item No. 4, line 3,

for 'Provincial' read 'Provisional'.

M. N. KAJL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, March 31, 1959/Chaitra 10, 1881 (Saka)

No. 257

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1565—1591) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 1578, 1583 and 1584 were received in Hindi.

Eighteen Starred Questions (Nos. 1565—1570, 1572—1574, 1576 and 1578—1585) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1571, 1575 and 1577 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-two Unstarred Questions (Nos. 2524—2565) were put down on the order paper. Original notices of Unstarred Questions Nos. 2543 and 2561 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Food Scarcity in N.E.F.A. addressed to the Prime Minister, was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Second Lok Sabha:—
 - (i) First Statement Seventh Session, 1959.
 - (ii) Supplementary Statement
No. IV. Sixth Session, 1958.
 - (iii) Supplementary Statement
No. VIII. Fifth Session, 1958.
 - (iv) Supplementary Statement
No. XVII. Fourth Session, 1958.
 - (v) Supplementary Statement
No. XIX. Third Session, 1957.
 - (vi) Supplementary Statement
No. XXIII. Second Session, 1957.

[P.T.O.]

- (2) A copy of Annual Report of Hindustan Shipyard (Private) Limited for the year 1957-58 along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (3) A copy of Notification No. G.S.R. 308 dated the 14th March, 1959, under sub-section (3) of Section 25 of the Rubber Act, 1947, making certain further amendments to the Rubber Rules, 1955.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-fifth Report of the Estimates Committee on the Ministry of Health—Medical Services Part II.

6. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 81 to 84 and 130 for which the Ministry of Steel, Mines and Fuel is responsible concluded.

On cut motion No. 1126 on Demand No. 81 moved by Shri T. B. Vittal Rao, the House divided, Ayes 21; Noes 85. The cut motion was accordingly negatived.

All other cut motions moved on the 30th March, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF STEEL, MINES AND FUEL

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
81	Ministry of Steel, Mines and Fuel	36,98,000
82	Geological Survey	2,02,63,000
83	Exploration of Oil and Natural Gas	3,10,34,000
84	Miscellaneous Departments and Other Expenditure under the Ministry of Steel, Mines and Fuel	24,81,40,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
130	Capital Outlay of the Ministry of Steel, Mines and Fuel	22,06,60,000

(2) Discussion on the Demands for Grants Nos. 95 to 99 and 136 to 138 for which the Ministry of Works, Housing and Supply is responsible commenced.

The discussion was not concluded.

7. Half-an-hour Discussion on Matters Arising out of Answer to Question

Shri Rajendra Singh raised a half-an-hour discussion on points arising out of the answer given to Unstarred Question No. 112 on the 11th February, 1959 regarding ghat to ghat booking between Mahendra Ghat and Pahleza Ghat.

Shri Shah Nawaz Khan replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 1, 1959/Chaitra 11, 1881 (Saka)

No. 258

1. Starred Questions

Twenty-two Starred Questions (Nos. 1592-1613) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1597 and 1606 were received in Hindi.

Seventeen Starred Questions (Nos. 1592—1594, 1596—1599, 1601, 1602, 1604, 1606, 1607 and 1609—1613) were orally answered and supplementary questions were asked on all of them. Replies to the remaining Questions Nos. 1595, 1600, 1603, 1605 and 1608 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Sixty-nine Unstarred Questions (Nos. 2566—2569, 2571—2630 and 2632—2636) were put down on the order paper. Unstarred Question No. 2570 was withdrawn by Member. Unstarred Question No. 2631 was transferred to the list of questions for the 8th April, 1959. Original notices of Unstarred Questions Nos. 2579, 2592, 2594, 2595, 2613 and 2628 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker postponed till 2nd April, 1959 his decision on the admissibility of an adjournment motion given notice of by Shri R. K. Khadilkar regarding the release by the Chinese Embassy in New Delhi of an article in the Peoples' Daily of Peking alleging the use of Kalimpong by certain elements in connection with the happenings in Tibet and certain observations on the subject in a statement reported to have been issued by the Secretariat of the National Council of the Communist Party of India.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (i) G.S.R. No. 346 dated the 21st March, 1959 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.

[P.T.O.]

- (ii) G.S.R. No. 347 dated the 18th March, 1959 making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
 - (iii) G.S.R. No. 348 dated the 18th March, 1959 making certain further amendment to the Calcutta Wheat (Movement Control) Order, 1956.
 - (iv) G.S.R. No. 366 dated the 23rd March, 1959 making certain further amendments to the Rice (Uttar Pradesh) Price Control Order, 1958.
- (2) A copy of each of the following statements of Orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (i) Statement showing 248 Orders to get declaration of stocks served on certain traders in Krishna District.
 - (ii) Statement showing 166 Orders to get declaration of stocks served on certain traders in Guntur District.
 - (iii) Statement showing 207 Orders to get declaration of stocks served on certain traders in East Godavari District.
 - (iv) Statement showing 171 Orders to get declaration of stocks served on certain traders in West Godavari District.
 - (v) Six statements showing 281 Requisitioning Orders for rice served on certain traders in West Godavari District.
 - (vi) Statement showing 144 Requisitioning Orders for rice served on certain traders in East Godavari District.
 - (vii) Two statements showing 30 Requisitioning Orders for rice served on certain traders in Guntur District.
 - (viii) Statement showing 118 Requisitioning Orders for rice served on certain traders in Krishna District.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Fortieth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-third Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Stores and Printing.

7. Report of Committee on Absence of Members from the Sitzings of the House

Shri Mulchand Dube presented the Thirteenth Report of the Committee on Absence of Members from the Sitzings of the House.

8. Statement by Deputy Minister of Food and Agriculture

The Deputy Minister of Food and Agriculture made a statement correcting reply given on the 12th March, 1959 to a Supplementary by Shri Hem Barua on Starred Question No. 1161 regarding International Wheat Conference.

9. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 95 to 99 and 136 to 138 for which the Ministry of Works, Housing and Supply is responsible concluded.

Forty-eight cut motions—of which forty-six were on Demand No. 97 and one each on Demands Nos. 99 and 136—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF WORKS, HOUSING AND SUPPLY

Number of Demand	Name of Demand	Amount of Demand
I.—EXPENDITURE MET FROM REVENUE		Rs.
95	Ministry of Works, Housing and Supply	57,97,000
96	Supplies	2,59,19,000
97	Other Civil Works	24,74,12,000
98	Stationery and Printing	7,12,63,000
99	Miscellaneous Departments and Expenditure under the Ministry of Works, Housing & Supply	1,09,05,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
136	Delhi Capital Outlay	6,71,17,000
137	Capital Outlay on Buildings	7,53,92,000
138	Other Capital Outlay of the Ministry of Works, Housing and Supply	6,55,39,000

(2) Discussion on the Demands for Grants Nos. 74 to 80 and 120 for which the Ministry of Scientific Research and Cultural Affairs is responsible commenced.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 2, 1959/Chaitra 12, 1881 (Saka)

No. 259

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1614—1640) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 1619 and 1624 were received in Hindi.

Twenty-one Starred Questions (Nos. 1614, 1615, 1617—1627, 1629 and 1631—1637) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1616, 1628 and 1630 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-one Unstarred Questions (Nos. 2637—2677) were put down on the order paper. Original notices of Unstarred Questions Nos. 2659, 2660, 2661 and 2666 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding International Commission in Laos addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of the adjournment motion given notice of by Shri R. K. Khadilkar on the 1st April, 1959 regarding the release by the Chinese Embassy in New Delhi of an article in the Peoples' Daily of Peking alleging the use of Kalimpong by certain elements in connection with the happenings in Tibet and certain observations on the subject in a statement issued by the Secretariat of the National Council of the Communist Party of India.

5. Statement by Prime Minister

The Prime Minister made a statement regarding the decision of the President to refer to the Supreme Court for opinion certain issues concerning implementation of the Agreement with Pakistan relating to the exchange of Beru Bari Union and Cooch-Bihar enclaves.

[P.T.O.]

6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 340 dated the 21st March, 1959, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (2) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. No. 339 dated the 21st March, 1959, making certain further amendments to the North Eastern India Salt Rules, 1939.
 - (ii) G.S.R. No. 350 dated the 28th March, 1959, making certain further amendment to the Central Excise Rules, 1944.

7. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture laid on the Table a statement regarding the scheme of State trading in foodgrains provisionally decided by the Government.

8. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 74 to 80 and 129 for which the Ministry of Scientific Research and Cultural Affairs is responsible concluded.

Twenty-seven cut motions—of which six were on Demand No. 74, eleven on Demand No. 75, one each on Demands Nos. 76 and 78, five on Demand No. 79 and three on Demand No. 80—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
74	Ministry of Scientific Research and Cultural Affairs	26,88,000
75	Archaeology	98,13,000
76	Survey of India	1,47,71,000
77	Botanical Survey	14,97,000
78	Zoological Survey	10,40,500
79	Scientific Research and Cultural Affairs	11,98,06,000
80	Miscellaneous Departments and Expenditure under the Ministry of Scientific Research and Cultural Affairs	33,79,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
129	Capital Outlay of the Ministry of Scientific Research and Cultural Affairs	2,18,03,000

(2) Discussion on the Demands for Grants Nos. 85 to 94 and 131 to 135 for which the Ministry of Transport and Communications is responsible commenced.

The discussion was not concluded.

9. Motion re: Chinakuri Colliery Disaster

Shrimati Renu Chakravartty moved the following motion:—

“That this House takes note of the Report of Inquiry into the Chinakuri Colliery Disaster, laid on the Table of the House on the 16th February, 1959.”

One amendment was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Dr. G. S. Melkote
- (3) Shri Rajendra Singh
- (4) Shri C. R. Pattabhi Raman
- (5) Shri Abid Ali
- (6) Shri S. M. Banerjee
- (7) Shri Satis Chandra Samanta
- (8) Shri Gulzarilal Nanda.

Shrimati Renu Chakravartty replied to the debate.

The amendment was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 3, 1959/Chaitra 13, 1881 (Saka)

No. 260

1. Starred Questions

Twenty-four Starred Questions (Nos. 1641—1664) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1656 and 1658 were received in Hindi.

Seventeen Starred Questions (Nos. 1641—1645, 1648—1650, 1652, 1654, 1655, 1657, 1658, 1661—1664) were orally answered and supplementary questions were asked on fifteen of them. Replies to Starred Questions Nos. 1646, 1647, 1651, 1653, 1656, 1659 and 1660 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Thirty Unstarred Questions (Nos. 2678—2707) were put down on the order paper. Replies of Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Central Wage Board for Cotton Textile Industry addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Question of Privilege

The Deputy Speaker withheld his consent to the raising of a question of privilege given notice of by Shri Nath Pai regarding certain remarks against members of Praja Socialist Party reported in the Press to have been made in Lok Sabha by Shri Hirendra Nath Mukerjee on the 1st April, 1959.

5. Statement by Prime Minister

The Prime Minister made a statement regarding crossing of the border and arrival in Indian territory on the 31st March, 1959 of the Dalai Lama of Tibet and his entourage.

6. Paper Laid on the Table

A copy of Notification No. 20 dated the 28th March, 1959, making certain amendment to the Reserve Bank of India (Note Refund) Rules, 1935, was laid on the Table under Section 28 of the Reserve Bank of India Act, 1934.

[P.T.O.]

7. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 85 to 94 and 131 to 135 for which the Ministry of Transport and Communications is responsible continued.

Two Hundred and Sixteen cut motions—of which twenty-six were on Demand No. 85, eighty-five on Demand No. 86 seventeen on Demand No. 87, two on Demand No. 88, forty-nine on Demand No. 91, three each on Demands Nos. 92 and 135, eight on Demand No. 93, five on Demand No. 94, seven each on Demands Nos. 132 and 134 and four on Demand No. 133—were moved.

The discussion was not concluded.

8. Motion re: Fortieth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Fortieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st April, 1959.”

The motion was adopted.

9. Private Member's Bill—Introduced

The Port Haj Committees (Amendment) Bill, 1959, (*Amendment of sections 1 and 6 and substitution of sections 3 and 4*) by Shri A. K. Gopalan.

10. Private Member's Bill—Withdrawn

The Indian Railways (Amendment) Bill, 1957 (Insertion of new section 99A and amendment of sections 113, 118 and First Schedule) by Shri Jhulan Sinha.

Shri Jhulan Sinha concluded his speech on the motion for consideration of the Bill moved by him on the 20th March, 1959.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Braj Raj Singh
- (3) Shri Sarjoo Pandey
- (4) Shri Jaganatha Rao
- (5) Shri S. V. Ramaswamy

Shri Jhulan Sinha replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill—Negatived

The Child Sanyas Diksha Restraint Bill, 1957 by Shri Diwan Chand Sharma.

The motion for consideration of the Bill was moved by Shri Diwan Chand Sharma.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Padam Dev

- (3) Shri Prabhat Kar
- (4) Shri K. R. Achar
- (5) Shri Rajendra Singh
- (6) Shri Ansar Harvani
- (7) Shri Naval Prabhakar
- (8) Shri Shraddhakar Supakar
- (9) Shri Mool Chand Jain
- (10) Dr. K. L. Shrimali

Shri Diwan Chand Sharma replied to the debate.

The motion for consideration was negatived.

12. Private Member's Bill—Under consideration

The Arbitration (Amendment) Bill, 1957 (Amendment of sections 2 and 39 and insertion of new Chapter IVA) by Shri Raghunath Singh.

The motion for consideration of the Bill was moved by Shri Raghunath Singh and his speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 4th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 4, 1959/Chaitra 14, 1881 (Saka).

No. 261

1. Paper laid on the Table

A copy of the Report of Ganga Brahmaputra Water Transport Board for the year 1958 was laid on the Table.

2. Presentation of Petition

Shri N. R. M. Swamy presented a petition signed by a petitioner regarding excise duty on oil produced by Pinto (Wooden) Chekkus.

3. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|-------------------------------------|---|
| (1) Shri Chowkhamoon Gohain | 17th November to 20th December, 1958 (Sixth Session) and 9th February to 28th February, 1959 (Seventh Session). |
| (2) Shri Chandramani Kale | 19th February to 15th March, 1959 (Seventh Session). |
| (3) Dr. K. B. Menon | 3rd March to 30th April, 1959 (Seventh Session). |
| (4) Shri Chapalakanta Bhattacharyya | 11th February to 20th March, 1959 (Seventh Session). |
| (5) Shri Chheda Lal Gupta | 1st March to 28th April, 1959 (Seventh Session). |
| (6) Shri Bishanchandar Seth | 9th February to 1st March, 1959 (Seventh Session). |
| (7) Sardar Baldev Singh | 9th February to 8th April, 1959 (Seventh Session). |
| (8) Shrimati Mafida Ahmed | 9th February to 20th March, 1959 (Seventh Session). |
| (9) Maulana Abdur Rahman | 9th February to 20th March, 1959 (Seventh Session). |
| (10) Kunwarani Vijaya Raje | 9th February to 8th April, 1959 (Seventh Session). |
| (11) Shri Jogendra Sen-Mandi | 7th March to 23rd March, 1959 (Seventh Session). |
| (12) Shri Jogendra Nath Hazarika | 23rd February to 20th April, 1959 (Seventh Session). |

[P.T.O.]

4. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Discussion and Voting on the Demands for Grants in respect of the Budget (General), 1959-60 for the week commencing the 6th April, 1959.

5. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 85 to 94 and 131 to 135 for which the Ministry of Transport and Communications is responsible concluded.

Two further cut motions on Demand No. 85 were moved and withdrawn by leave of the House.

On cut motion No. 1279 on Demand No. 85 moved by Shri P. T. Punnoose, the House divided, Ayes 14; Noes 98. The cut motion was accordingly negatived.

One cut motion moved on the 3rd April, 1959 was negatived.

All other cut motions moved on the 3rd April, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

Ministry of Transport and Communications

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
85	Ministry of Transport and Communications	50,01,000
86	Indian Posts and Telegraphs Department (including working expenses)	60,81,60,000
87	Mercantile Marine	63,19,000
88	Light-houses and Light-ships	1,18,13,000
89	Meteorology	1,48,93,000
90	Overseas Communications Service	1,17,83,000
91	Aviation	6,50,25,000
92	Central Road Fund	3,56,24,000
93	Communications (Including National Highways)	6,09,01,000
94	Miscellaneous Departments and other Expenditure under the Ministry of Transport and Communications	1,56,91,000

Number of Demand	Name of Demand	Amount of Demand
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		Rs.
131	Capital Outlay on Indian Posts and Telegraphs (not met from Revenue)	31,33,54,000
132	Capital Outlay on Civil Aviation	3,97,16,000
133	Capital Outlay on Ports	2,78,21,000
134	Capital Outlay on Roads	15,12,50,000
135	Other Capital Outlay of the Ministry of Transport and Communications	8,03,09,000

(2) Discussion on the Demands for Grants Nos. 67 to 69 and 127 for which the Ministry of Labour and Employment is responsible commenced. The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 6, 1959/Chaitra 16, 1881 (Saka)

No. 262

1. Starred Questions

Twenty-six Starred Questions (Nos. 1665—1690) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 1670, 1675, 1678, 1680 and 1686 were received in Hindi.

Fourteen Starred Questions (Nos. 1665—1668, 1670, 1671, 1674, 1675, 1678—1683) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1669, 1672, 1673, 1676 and 1677 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-four Unstarred Questions (Nos. 2708—2761) were put down on the order paper. Original notices of Unstarred Questions Nos. 2719, 2734, 2737, 2746 and 2759 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Report of Public Accounts Committee

Shri N. G. Ranga presented the Twelfth Report of the Public Accounts Committee on the Appropriation Accounts of the Government of Himachal Pradesh for the years 1954-55, 1955-56 and 1956-57 (1st April, 1956 to 31st October, 1956) and Finance Accounts for the years 1955-56 and 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Reports thereon.

4. Presentation of Petitions

Shri D. R. Chavan presented the following petitions:—

- (i) Two petitions signed by a petitioner each regarding the withdrawal of exemption from levy of duty on vegetable non-essential oils.
- (ii) One petition signed by a petitioner regarding the Finance Bill, 1959.

[P.T.O.]

5. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Irrigation and Power to the reported interim agreement between India and Pakistan about the use of the Indus river and its main tributaries for irrigation purposes.

The Minister of Irrigation and Power made a statement in regard thereto.

6. Statement by Minister of Health

The Minister of Health made a statement correcting reply given on the 27th February, 1959 to a Supplementary by Shri Atal Bihari Vajpayee on Starred Question No. 722 regarding Training of Refractionists and Opticians.

7. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 67 to 69 and 127 for which the Ministry of Labour and Employment is responsible concluded.

One Hundred and Forty-eight cut motions—of which one hundred and seven were on Demand No. 67, twelve on Demand No. 68 and twenty-nine on Demand No. 69—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF LABOUR AND EMPLOYMENT

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
67	Ministry of Labour and Employment	18,39,000
68	Chief Inspector of Mines	19,74,000
69	Miscellaneous Departments and Other Expenditure under the Ministry of Labour and Employment	9,64,92,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSMENT OF LOANS AND ADVANCES	
127	Capital Outlay of the Ministry of Labour and Employment	3,20,000

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 7, 1959/Chaitra 17, 1881 (Saka)

No. 263

1. Starred Questions

Thirty Starred Questions (Nos. 1691—1720) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1696, 1714 and 1717 were received in Hindi.

Seventeen Starred Questions (Nos. 1693, 1696—1701, 1703, 1707, 1711—1715 and 1718—1720) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 1691, 1692, 1694, 1695, 1702, 1704—1706, 1708—1710, 1716 and 1717 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-two Unstarred Questions (Nos. 2762—2809 and 2811—2814) were put down on the order paper. Unstarred Question No. 2810 was transferred to the list of questions for the 14th April, 1959. Original notices of Unstarred Questions Nos. 2776, 2777, 2786, 2787, 2790, 2791 and 2804 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Hem Barua and Atal Bihari Vajpayee regarding Peking's announcement of the news of the Dalai Lama's arrival in India before announcement thereof in New Delhi.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 323 dated the 21st March, 1959 issued under sub-section (2) of Section 1 of the Public Employment (Requirement as to Residence) Act, 1957.
- (2) A copy of each of the following Rules under Section 4 of the Public Employment (Requirement as to Residence) Act, 1957:—
 - (i) The Andhra Pradesh Public Employment (Requirement as to Residence) Rules, 1959, published in Notification No. G.S.R. 324 dated the 21st March, 1959.

[P.T.O.]

- (ii) **The Himachal Pradesh, Manipur and Tripura Public Employment (Requirement as to Residence) Rules, 1959**, published in Notification No. G.S.R. 325 dated the 21st March, 1959.
- (3) A copy of Notification No. G.S.R. 326 dated the 21st March, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. No. 329 dated the 21st March, 1959.
 - (ii) G.S.R. No. 330 dated the 21st March, 1959 containing the Customs Duties Drawback (Diamonds) Rules, 1959.

5. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of Estimates Committee relating to the Thirty-sixth, Thirty-seventh, Forty-fourth and Forty-fifth Reports on the Ministry of Health were laid on the Table.

6. Statement by Parliamentary Secretary to the Minister of Steel, Mines and Fuel

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel made a statement correcting the reply given on the 5th March, 1959 to Supplementaries by Shrimati Parvathi M. Krishnan on Starred Question No. 933 regarding Neyveli Lignite Project.

7. Statement re: Change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change during the current week in the order of Discussion and Voting on the Demands for Grants in respect of the Budget (General), 1959-60.

8. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 36 to 41 and 119 to 121 for which the Ministry of Food and Agriculture is responsible commenced.

One Hundred and Eighty-three cut motions—of which thirty-four were on Demand No. 36, fourteen on Demand No. 37, one hundred and three on Demand No. 38, eighteen on Demand No. 39, five each on Demands Nos. 40 and 41, one each on Demands Nos. 119 and 121 and two on Demand No. 120—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 8, 1959/Chaitra 18, 1881 (Saka)

No. 264

1. Starred Questions

Twenty-eight Starred Questions (Nos. 1721—1748) were put down on the order paper out of which twenty-three were called.

Nineteen Starred Questions (Nos. 1721—1726, 1728—1732, 1734—1735, 1737—1739 and 1741—1743) were orally answered and supplementary questions were asked on seventeen of them. Replies to the remaining questions (including Starred Questions Nos. 1727, 1733, 1736 and 1740 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 2815—2867) were put down on the order paper. Original notices of Unstarred Questions Nos. 2840, 2842 and 2849 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding displaced persons in Purana Qila addressed to the Minister of Rehabilitation and Minority Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 398 dated the 4th April, 1959, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, making certain further amendment to the Industrial Disputes (Central) Rules, 1957.
- (2) A copy of statement correcting the reply given on the 10th February, 1959 to a Supplementary by Shri V. P. Nayar on Starred Question No. 12 regarding Dyes for Handloom Industry.

[P.T.O.]

5. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 36 to 41 and 119 to 121 for which the Ministry of Food and Agriculture is responsible concluded.

On cut motion No. 1677 on Demand No. 120 moved by Shri T. Nagi Reddy, the House divided, Ayes 17; Noes 119. The cut motion was accordingly negatived.

One cut motion moved on the 7th April, 1959 was negatived.

All other cut motions moved on the 7th April, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF FOOD AND AGRICULTURE

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
36	Ministry of Food and Agriculture	69,17,000
37	Forest	2,37,69,000
38	Agriculture	9,21,10,000
39	Agricultural Research	4,52,60,000
40	Animal Husbandry	2,40,84,000
41	Miscellaneous Departments and Other Expenditure under the Ministry of Food and Agriculture	10,78,08,000
II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES		
119	Capital Outlay on Forests	12,81,000
120	Purchase of Foodgrains	1,65,56,30,000
121	Other Capital Outlay of the Ministry of Food and Agriculture	33,39,92,000

(2) Discussion on the Demands for Grants Nos. 8 to 12 and 109 for which the Ministry of Defence is responsible commenced.

Sixty-eight cut motions—of which sixty-four were on Demand No. 8, three on Demand No. 9 and one on Demand No. 10—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 9, 1959/Chaitra 19, 1881 (Saka)

No. 265

1. Starred Questions

Twenty-five Starred Questions (Nos. 1749—1773) were put down on the order paper, all of which were called. Original notices of Starred Questions Nos. 1751 and 1756 were received in Hindi.

Twenty-one Starred Questions (Nos. 1749—1754, 1756—1762, 1764—1767, 1769—1771 and 1773) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1755, 1763, 1768 and 1772 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Fifty Unstarred Questions (Nos. 2868—2917) were put down on the order paper. Original notices of Unstarred Questions Nos. 2882, 2891, 2901 and 2902 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question regarding Movement of Rice from Kuttalam addressed to the Minister of Railways was asked. The questioner being absent reply to it was laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Administration Report of Delhi Road Transport Authority for the year 1956-57 (Hindi and English versions).
- (2) A statement correcting reply given on the 12th March, 1959 to a Supplementary by Shri Rameshwar Tantia on Starred Question No. 1151 regarding Western Shipping Corporation (Private) Limited.
- (3) A copy of the Order dated the 1st April, 1959 by the President of India under clause (1) of article 143 of the Constitution referring to the Supreme Court questions as to the legislative action necessary for implementation of the Nehru-Noon Agreement in respect of the Berubari Union No. 12 and the exchange of Cooch-Bihar enclaves.

5. Opinions on Bill

Shri Raghuraj Sahai laid on the Table a copy of Paper No. V containing opinions on the Code of Criminal Procedure (Amendment) Bill which was circulated for the purpose of eliciting opinion thereon by the 31st December, 1958.

[P.T.O.]

6. Report of Committee on Private Members' Bills and Resolutions

Shri Shraddhakar Supakar presented the Forty-first Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Estimates Committee

Shri M. Thirumala Rao presented the Fiftieth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Thirtieth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Statistical Studies of Certain Railway Problems.

8. Suspension of Member

The Deputy Speaker named Shri Arjun Singh Bhadauria and put the question that the member (Shri Arjun Singh Bhadauria) be suspended from the service of the House for seven days.

On the motion the House divided, Ayes 134; Noes 2. The motion was accordingly adopted.

9. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 8 to 12 and 109 for which the Ministry of Defence is responsible concluded.

All the cut motions moved on the 8th April, 1959 were withdrawn by leave of the House.

The following Demands were voted in full:—

MINISTRY OF DEFENCE

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
8	Ministry of Defence	36,92,000
9	Defence Services, Effective-Army	1,60,19,32,000
10	Defence Services, Effective-Navy	16,86,67,000
11	Defence Services, Effective-Air Force	54,81,13,000
12	Defence Services, Non-Effective-Charges	14,03,60,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
109	Defence Capital Outlay	33,82,50,000

(2) Discussion on the Demands for Grants Nos. 72, 73 and 128 for which the Ministry of Rehabilitation is responsible commenced.

Forty-two cut motions—of which forty-one were on Demand No. 72 and one on Demand No. 128—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 11th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 11, 1959/Chaitra 21, 1881 (Saka)

No. 266

1. Oath or Affirmation

Shri Inderjit Lal Malhotra made and Subscribed the oath in English and took his seat in the House.

2. Starred Questions

Twentyseven Starred Questions (Nos. 1774—1776, 1778—1780) were put down on the order paper all of which were called. Starred Question No. 1777 was postponed to the list of questions for the 16-4-1959.

Twentyone Starred Questions (Nos. 1774—1776, 1778, 1779, 1781—1785, 1787, 1788, 1790—1793, 1795 1796, 1798, 1800 and 1801 were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 1780, 1786, 1789, 1794, 1797 and 1799 of which the questioners were absent) were laid on the Table.

4. Short Notice Question

Forty eight Unstarred Questions (Nos. 2918—2930, 2932—2966) were put down on the order paper. Unstarred Question No. 2931 was transferred to the list of questions for the 20-4-59. Original notices of Unstarred Questions Nos. 2928, 2929, 2930, 2936 and 2952 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question regarding Lathi charge on refugee demonstrators in Delhi addressed to the Minister of Home Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Adjournment Motions

The Deputy Speaker withheld his consent to the moving of six adjournment motions given notice of by the following members regarding the shooting down of an I.A.F. Canberra aircraft by the Pakistan Air Force on the 10th April, 1959:—

Sarvashri Uma Charan Patraik, R. K. Khadilkar, S. M. Banerjee, Prabhat Kar, Chintamani Panigrahi, Hem Barua and Atal Bahari Vajpayee and Pandit Braj Narayan "Brajesh".

[P.T.O.]

6. Paper Laid on the Table

A copy of Notification No. G.S.R. 349 dated the 28th March, 1959 was laid on the Table under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

7. Statement Re: Government Business

On behalf of the Minister of Parliamentary Affairs the Deputy Minister of Finance made a statement regarding the order of Government business for the week commencing the 14th April, 1959.

8. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 72, 73 and 128 for which the Ministry of Rehabilitation is responsible concluded:

All the cut motions moved on the 9th April, 1959 were negatived.

The following Demands were voted in full:—

MINISTRY OF

MINISTRY OF REHABILITATION

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
72	Ministry of Rehabilitation	34,21,000
73	Expenditure on Displaced Persons and Minorities	18,05,08,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
128	Capital Outlay of the Ministry of Rehabilitation	18,51,67,000

(2) Discussion on the Demands for Grants Nos. 6, 7 and 108 for which the Ministry of Community Development and Co-operation is responsible commenced.

The discussion was not concluded.

9. Motion Re: Forty-First Report of Committee on Private Members, Bills and resolutions

Shri Jagan Nath Prasad Pahadia moved the following motion:—

“That this House agrees with the Forty-first Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 9th April, 1959.”

The motion was adopted.

10. Private Member's Resolution—Negatived

Shri V. P. Nayar concluded his speech on the following Resolution moved by him on the 28th March, 1959:—

“This House is of opinion that in view of undisclosed foreign exchange held by various industrialists and others, a Committee consisting of Members of Parliament be appointed to inquire into and report on the measures which ought to be taken with a view to effectively eradicate malpractices in foreign exchange.”

Two amendments were moved by Sarvashri Arun Chandra Guha and Prabhat Kar.

The following members took part in the debate:—

- (1) Shri Arun Chandra Guha
- (2) Shri Prabhat Kar
- (3) Shri B. R. Bhagat

The amendments were negatived.

The Resolution was also negatived.

11. Private Member's Resolution—Under Consideration

Shri Mohan Swarup moved the following Resolution:—

“This House is of opinion that the export of monkeys be banned.”

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri Ranbir Singh Chaudhuri (*Speech Unfinished*)

The discussion was not concluded.

12. Statement by Minister of Defence

The Minister of Defence made a statement regarding the shooting down of an I.A.F. Canberra aircraft by the Pakistan Air Force on the 10th April, 1959.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 14, 1959/Chaitra 24, 1881 (Saka)

No. 267

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1802—1828) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 1810, 1816 and 1823 were received in Hindi.

Sixteen Starred Questions (Nos. 1802—1806, 1808, 1813, 1816, 1817, 1819—1821 and 1824—1827) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1807, 1809—1812, 1814, 1815, 1818, 1822, 1823 and 1828 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 2967—3021 and 3023—3031) were put down on the order paper. Original notices of Unstarred Questions Nos. 2989, 2990, 3002, 3003 and 3016 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding the Crew of the I.A.F. Canberra aircraft shot down by the Pakistan Air Force addressed to the Minister of Defence was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motions

The Speaker withheld his consent to the moving of four adjournment motions given notice of by the following members regarding a raid by armed Pakistani nationals on a village in Cooch-Bihar on the 10th April, 1959:—

Sarvashri Hem Barua, S. M. Banerjee, Chintamani Panigrahi, Premji R. Assar and Atal Bihari Vajpayee.

[P.T.O.]

5. Paper Laid on the Table

A copy of Notification No. S.O. 560 dated the 14th March, 1959 making certain further amendment to the Cotton Textiles (Control) Order, 1948, was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

6. Report of Estimates Committee

Shri M. Thirumala Rao presented the Fifty-second Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-fourth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Tourism.

7. Government Bill—Introduced

The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959.

8. The Budget (General) 1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 6, 7 and 108 for which the Ministry of Community Development and Co-operation is responsible continued.

Twenty-eight cut motions—of which three were on Demand No. 6, twenty-three on Demand No. 7 and two on Demand No. 108—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th April, 1959.)

CORRIGENDUM

In Bulletin—Part I dated the 11th April, 1959, page 865, in the heading after item No. 2,

for '4. SHORT NOTICE QUESTION'

read '3. UNSTARRED QUESTIONS'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 15, 1959/Chaitra 25, 1881 (Saka)

No. 268

1. Starred Questions

Twenty-five Starred Questions (Nos. 1829—1853) were put down on the order paper. Original notices of Starred Questions Nos. 1832 and 1839 were received in Hindi.

Twenty Starred Questions (Nos. 1829—1835, 1837, 1838, 1840—1843, 1845—1847 and 1849—1852) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1836, 1839, 1844, 1848 and 1853 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Eighty-one Unstarred Questions (Nos. 3032—3081 and 3083—3113) were put down on the order paper. Unstarred Question No. 3082 was withdrawn by the Member. Original notices of Unstarred Questions Nos. 3040, 3046—3049, 3064, 3066, 3083, 3084, 3088, 3100 and 3101 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper laid on the Table

A copy of Notification No. G.S.R. 358 dated the 28th March, 1959, making certain further amendment to the Fertilizer (Control) Order, 1957, was laid on the Table under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

4. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-seventh Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—National Savings Organisation.

5. Presentation of Petitions

Shri Ram Chandra Majhi presented the following petitions:—

- (1) One petition signed by three petitioners regarding excise duty on oil produced by Pinto (Wooden) Chekkus.
- (2) One petition signed by a petitioner regarding excise duty on vegetable non-essential oils.

[P.T.O.]

6. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 6, 7 and 108 for which the Ministry of Community Development and Co-operation is responsible concluded.

All the cut motions moved on the 14th April, 1959 were negatived.

The following Demands were voted in full:—

MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Number of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
6	Ministry of Community Development and Co-operation	25,12,000
7	Community Development Projects, National Extension Service and Co-operation	18,86,90,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
108	Capital Outlay of the Ministry of Community Development and Co-operation	3,47,15,000

(2) Discussion on the Demands for Grants Nos. 1 to 5 and 107 for which the Ministry of Commerce and Industry is responsible commenced.

Seventy-three cut motions—of which twenty-two were on Demand No. 1, forty-five on Demand No. 2 and six on Demand No. 5—were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th April, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 16, 1959/Chaitra 26, 1881 (Saka)

No. 269

1. Starred Questions

Thirty-one Starred Questions (Nos. 1854—1883 and 1777) were put down on the order paper out of which twenty-seven were called. Original notices of Starred Questions Nos. 1860, 1862, 1876, 1878, and 1777 were received in Hindi.

Seventeen Starred Questions (Nos. 1854—1857, 1859, 1860, 1863, 1865, 1867, 1869, 1870, 1872, 1873, 1876, 1877, 1878 and 1880) were orally answered and supplementary questions were asked on sixteen of them. Replies to the remaining questions (including Starred Questions Nos. 1858, 1861, 1862, 1864, 1866, 1868, 1871, 1874, 1875 and 1879 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 3114—3190) were put down on the order paper. Original notices of Unstarred Questions Nos. 3131, 3132, 3134, 3135, 3183, 3187, 3188 and 3190 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Road Transport Reorganisation Committee.
- (2) A copy of Notification No. G.S.R. 412 dated the 11th April, 1959, under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Central Excise Rules, 1944.
- (3) A copy of the Laccadive, Minicoy and Amindivi Islands Suppression of Immoral Traffic in Women and Girls Rules, 1959, published in Notification No. G.S.R. 300 dated the 10th March, 1959, under sub-section (4) of Section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.

[P.T.O.]

4. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Scheduled Castes, Scheduled Tribes and Other Backward Classes.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Forty-second Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister of Education

The Minister of Education made a statement correcting the statement laid on the Table on the 2nd March, 1959 in reply to Starred Question No. 775 by Shri K. K. Warior and others regarding Banaras Hindu University.

7. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 1 to 5 and 107 for which the Ministry of Commerce and Industry is responsible concluded.

On cut motion No. 1986 on Demand No. 1 moved by Shri Yadav Narayan Jadhav the House divided, Ayes 32; Noes 106. The cut motion was accordingly negatived.

All other cut motions moved on the 15th April, 1959 were negatived.

The following Demands were voted in full:—

MINISTRY OF COMMERCE AND INDUSTRY

Number of Demand	Name of Demand	[Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE]	
1	Ministry of Commerce and Industry	67,77,000]
2	Industries	27,22,39,000]
3	Salt	68,07,000
4	Commercial Intelligence and Statistics]	[74,46,000
5	Miscellaneous Departments and Expenditure under the Ministry of Commerce and Industry	2,55,90,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
107	Capital Outlay of the Ministry of Commerce and Industry	14,89,90,000

(2) Discussion on the Demands for Grants Nos. 21 to 35 and 112 to 118 for which the Ministry of Finance is responsible commenced.

Ninety-one cut motions—of which sixty-seven were on Demand No. 21, two on Demand No. 22, one each on Demands Nos. 23 and 25, eleven on Demand No. 24, three on Demand No. 30 and six on Demand No. 33—were moved.

The discussion was not concluded.

8. Report of Business Advisory Committee

Shri Shree Narayan Das presented the Thirty-seventh Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 18th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, April 18, 1959/Chaitra 28, 1881 (Saka)

No. 270

1. Starred Questions

Twenty-three Starred Questions (Nos. 1884—1906) were put down on the order paper all of which were called. Original notice of a Starred Question No. 1899 was received in Hindi.

Sixteen Starred Questions (Nos. 1884, 1886, 1887, 1889, 1891—1897, 1900—1903 and 1905) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1885, 1888, 1890, 1898, 1899, 1904 and 1906 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Fifty Five Unstarred Questions (Nos. 3191—3245) were put down on the order paper. Original notices of Unstarred Questions Nos. 3225, 3229, 3236 and 3245 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding "Northern India Amrit Bazar Patrika" addressed to the Minister of Information and Broadcasting was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 353 dated the 28th March, 1959, under sub-section (3) of Section 49 of the Tea Act, 1953, making certain amendments to the Tea Rules, 1954.
- (2) A copy of Notification No. 385 dated the 4th April, 1959, under sub-section (3) of Section 48 of the Coffee Act, 1942, making certain further amendment to the Coffee Rules, 1955.

[P.T.O.]

5. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of the Estimates Committee relating to the Forty-eighth Report on the Ministry of Home Affairs—Scheduled Castes, Scheduled Tribes and Other Backward Classes were laid on the Table.

6. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Thirty-eighth Report of the Estimates Committee on the Ministry of Transport and Communications (Department of Transport)—Eastern Shipping Corporation Ltd., Bombay and Western Shipping Corporation (Private) Ltd., Bombay.

7. Motion Re: Thirty-seventh Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-seventh Report of the Business Advisory Committee presented to the House on the 16th April, 1959”.

The motion was adopted.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 20th April, 1959.

9. The Budget (General)—1959-60—Demands for Grants

Discussion on the Demands for Grants Nos. 21 to 35 and 112 to 118 for which the Ministry of Finance is responsible continued.

The discussion was not concluded.

10. Motion Re: Forty-second Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th April, 1959.”

The motion was adopted.

11. Private Members' Bills—Introduced

- (1) The Indian Penal Code (Amendment) Bill, 1959 (*Insertion of new section 383A*) by Shri Kashi Nath Pandey.
- (2) All India Domestic Servants Bill, 1959 by Shri Kanhaiya Lal Balmiki.

12. Private Member's Bill—Negatived.

The Arbitration (Amendment) Bill, 1957 (Amendment of sections 2 and 39 and insertion of new Chapter IVA) by Shri Raghunath Singh.

Shri Raghunath Singh concluded his speech on the motion for consideration of the Bill moved by him on the 3rd April, 1959.

The following members took part in the debate:—

- (1) Shri K. R. Achar
- (2) Shri S. Easwara Iyer
- (3) Shri Mulchand Dube
- (4) Shri Jaganatha Rao
- (5) Shri Asoke K. Sen.

Shri Raghunath Singh replied to the debate.

The motion for consideration was negatived.

13. Private Member's Bill—Motion for Reference to Select Committee—Withdrawn

The Code of Criminal Procedure (Amendment) Bill, 1958 (Amendment of sections 342 and 562) by Shri Raghunath Sahai.

The motion for reference of the Bill to a Select Committee was moved by Shri Raghunath Sahai.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Pandit Krishna Chandra Sharma
- (3) Pandit Munishwar Dutt Upadhyay
- (4) Shri S. Easwara Iyer
- (5) Shri B. N. Datar.

Shri Raghunath Sahai replied to the debate.

The motion was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20th April, 1959.)

CORRIGENDUM

In Bulletin—Part I dated the 16th April, 1959, page 872, under item No. 1, line 3,

after '1878,' add '1881'.

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 20, 1959/Chaitra 30, 1881 (Saka)

No. 271

1. Starred Questions

Twenty-five Starred Questions (Nos. 1907—1931) were put down on the order paper, all of which were called. Original notice of Starred Question No. 1911 was received in Hindi.

Eighteen Starred Questions (Nos. 1907—1911, 1913—1915, 1917, 1920, 1922, 1924, 1925, 1927—1931) were orally answered and supplementary questions were asked on all of them. Replies to Starred Questions Nos. 1912, 1916, 1918, 1919, 1921, 1923 and 1926 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seventy-one Unstarred Questions (Nos. 3246—3316) and a statement to be laid by the Deputy Minister of Railways correcting the reply to Unstarred Question No. 955 on the 4th December, 1958 were put down on the order paper. Original notices of Unstarred Questions Nos. 3261, 3265, 3271, 3278, 3284, 3285, 3286, 3296—3300 were received in Hindi. Replies to Unstarred Questions and the statement by the Deputy Minister of Railways referred to above were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Statistical Information regarding the Working of the Preventive Detention Act, 1950, during the period from the 30th September, 1957 to the 31st December, 1958.
- (2) A copy of Annual Report of the Indian Telephone Industries Private Limited for the year 1957-58 along with the Audited Accounts, under sub-section (1) of Section 639 of the Companies Act, 1956.

[P.T.O.]

(3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- | | |
|--|------------------------|
| (i) Supplementary Statement No. 1 | Seventh Session, 1959. |
| (ii) Supplementary Statement No. V | Sixth Session, 1958. |
| (iii) Supplementary Statement No. IX | Fifth Session, 1958. |
| (iv) Supplementary Statement No. XVIII | Fourth Session, 1958. |
| (v) Supplementary Statement No. XXIV | Second Session, 1957. |

(4) A copy of Notification No. S.O. 425 dated the 21st February, 1959 issued under the Bombay Port Trust Act, 1879.

(5) A copy of the Statement showing the action taken or proposed to be taken on the Recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes, in his Report for the year 1956-57.

4. President's Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the current Session and assented to by the President since the last report made to the House on the 23rd March, 1959:—

- (1) The Delhi Land Reforms (Amendment) Bill, 1959.
- (2) The Workmen's Compensation (Amendment) Bill, 1959.
- (3) The Delhi Panchayat Raj (Amendment) Bill, 1959.
- (4) The Parliament (Prevention of Disqualification) Bill, 1959.

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-ninth Report of the Estimates Committee on the Ministry of Finance—'Organisation of the Department of Revenue—Central Board of Revenue.'

6. Calling Attention to matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Railways to the accident to the Cochin Express at Erode Junction on the 16th April, 1959, resulting in injuries to several people.

The Deputy Minister of Railways made a statement in regard thereto.

7. The Budget (General) 1959-60—Demands for Grants

(1) Discussion on the Demands for Grants Nos. 21 to 35 and 112 to 118 for which the Ministry of Finance is responsible concluded.

On cut motion No. 2046 on Demand No. 21 moved by Shri Prabhat Kar the House divided, Ayes 25; Noes 106. The cut motion was accordingly negatived.

All other cut motions moved on the 16th April, 1959 were negatived.
The following Demands were voted in full:—

MINISTRY OF FINANCE

Number of Demand	Name of Demand	Amount of Demand
		Rs.
I.—EXPENDITURE MET FROM REVENUE		
21	Ministry of Finance	1,35,71,000
22	Customs	3,63,52,000
23	Union Excise Duties	7,41,79,000
24	Taxes on Income including Corporation Tax, etc.	5,17,40,000
25	Opium	36,01,000
26	Stamps	2,55,52,000
27	Audit	9,69,89,000
28	Currency	3,57,71,000
29	Mint	5,39,36,000
30	Territorial and Political Pensions	23,23,000
31	Superannuation Allowances and Pensions	3,13,72,000
32	Miscellaneous Departments and Expenditure under the Ministry of Finance	40,33,55,000
33	Planning Commission	2,08,87,000
34	Miscellaneous Adjustments between the Union and State Go- vernments	16,57,000
35	Pre-partition Payments	20,09,000
II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES		
112	Capital Outlay on India Security Press	10,08,000
113	Capital Outlay on Currency and Coinage	92,52,31,000
114	Capital Outlay on Mints	44,50,000
115	Commutated Value of Pensions	41,57,000
116	Payments to Retrenched Personnel	5,000
117	Other Capital Outlay of the Ministry of Finance	59,35,79,000
118	Loans and Advances by the Central Government	1,94,33,28,000

(2) At 5 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Department of Parliamentary Affairs,

[P.T.O.]

Lok Sabha, Rajya Sabha and the Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs
I.—EXPENDITURE MET FROM REVENUE		
(DEPARTMENT OF PARLIAMENTARY AFFAIRS)		
102	Department of Parliamentary Affairs (LOK SABHA)	2,13,000
103	Lok Sabha (RAJYA SABHA)	91,66,000
105	Rajya Sabha (SECRETARIAT OF THE VICE-PRESIDENT)	31,07,000
106	Secretariat of the Vice-President	59,000

8. Government Bill—Under consideration

The Finance Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri M. R. Masani.
- (2) Shri Shamrao Vishnu Parulekar
- (3) Shri Bishwa Nath Roy
- (4) Shri Jaswantraj Mehta
- (5) Sardar Ajit Singh Bhatinda
- (6) Shri K. R. Achar
- (7) Shri Ramji Verma
- (8) Shri Ram Krishan Gupta
- (9) Shri Narendrabhai Nathwani
- (10) Shri Hem Raj (*Speech Unfinished*)

The discussion was not concluded.

9. Government Bill—Introduced

The Appropriation (No. 2) Bill, 1959.

10. Government Bill—Passed

The Appropriation (No. 2) Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st April, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 21, 1959/Vaisakha 1, 1881 (Saka)

No. 272

1. Starred Questions

Twenty-eight Starred Questions (Nos. 1932—1959) were put down on the order paper out of which twenty-two were called. Original notices of Starred Questions Nos. 1938 and 1946 were received in Hindi.

Eighteen Starred Questions (Nos. 1932—1938, 1940—1942, 1944—1948, 1950, 1952 and 1953) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1939, 1943, 1949 and 1951 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-three Unstarred Questions (Nos. 3317—3379) were put down on the order paper. Original notices of Unstarred Questions Nos. 3360 and 3376 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding Talks with Master Tara Singh, Post-Matric Scholarships for Scheduled Caste Students and Kerala Industrial Relations Bill addressed to the Prime Minister, the Minister of Education and the Minister of Labour and Employment respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Usha Nath Sen who was a member of the former Central Legislative Assembly.

Thereafter Members stood in silence for a minute as a mark of respect.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report of the Government of Delhi under Article 151(1) of the Constitution and the Finance Accounts, 1956-57.

[P.T.O.]

(2) A copy of Notification No. G.S.R. 375 dated the 4th April, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.

(3) A copy of Notification No. G.S.R. 380 dated the 4th April, 1959, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

6. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Forty-sixth Report of the Estimates Committee on the Ministry of Finance (Department of Economic Affairs)—Government of India Mints and Assay Department.

7. Elections to Committees

(1) Shri Balvantray Gopaljee Mehta moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1959 and ending on the 30th April, 1960.”

The motion was adopted.

(2) Shri N. G. Ranga moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1959 and ending on the 30th April, 1960.”

The motion was adopted.

8. Motion re: Association of Members of Rajya Sabha with Public Accounts Committee

Shri N. G. Ranga moved the following motion:—

“That this House recommends to Rajya Sabha that they do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1959 and ending on the 30th April, 1960 and to communicate to this House the names of the members so nominated by the Rajya Sabha.”

The motion was adopted.

9. Government Bill—Under consideration

The Finance Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 20th April, 1959 continued.

The following members took part in the debate:—

- (1) Shri Hem Raj
- (2) Shri Surendranath Dwivedy
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Dr. P. Subbarayan
- (5) Shri C. D. Pande
- (6) Shri Tridib Kumar Chaudhuri
- (7) Shri Arun Chandra Guha
- (8) Pandit Thakur Das Bhargava
- (9) Shri Laisram Achaw Singh
- (10) Shri N. R. M. Swamy
- (11) Shri Banarsi Prasad Sinha
- (12) Shri Rup Narain
- (13) Shri G. D. Somani
- (14) Shri P. K. Vasudevan Nair
- (15) Shri Naushir Bharucha
- (16) Shri Bhakt Darshan
- (17) Raja Mahendra Pratap
- (18) Shri S. R. Damani
- (19) Shri Jagan Nath Prasad Pahadia (*Speech Unfinished*)

The discussion was not concluded.

10. Statement by Minister of Defence

The Minister of Defence made a further statement regarding the shooting down of an Indian Air Force Canberra Jet by Pakistan Air Force.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd April, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 22, 1959/Vaisakha 2, 1881 (Saka)

No. 273

1. Starred Questions

Thirty-six Starred Questions (Nos. 1960—1995) were put down on the order paper out of which twenty-three were called. Original notices of Starred Questions Nos. 1968, 1969, 1977 and 1993 were received in Hindi.

Eighteen Starred Questions (Nos. 1960—1963, 1965—1970, 1972—1975, 1978 and 1980—1982) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1964, 1971, 1976, 1977 and 1979 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-four Unstarred Questions (Nos. 3380—3423) were put down on the order paper. Original notices of Unstarred Questions Nos. 3405, 3411 and 3419 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Two Short Notice Questions one regarding Pakistanis' trespass into Indian territory and the other regarding the Indian Consul General in Lhasa addressed to the Prime Minister were asked. They were orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Hem Barua and Naushir Bharucha regarding the recent air space violations by Pakistan aircrafts.

5. Obituary reference

The Speaker made a reference to the passing away of Master Nand Lal who was a member of the Constituent Assembly of India and Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

[P.T.O.]

6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Committee of Parliament on Official Language.
- (2) A copy of Notification No. G.S.R. 393/R-Amdt. XXXI dated the 4th April, 1959, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955.
- (3) A copy of the Report of the First Indian Productivity Team on Productivity in Industries of U.S.A., West Germany and United Kingdom.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 20th April, 1959, Rajya Sabha had agreed to the amendments made by Lok Sabha on the 13th March, 1959, in the Chartered Accountants (Amendment) Bill, 1958.

8. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Forty-third Report of the Committee on Private Members' Bills and Resolutions.

9. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fifty-first Report of Estimates Committee on the action taken by Government on the recommendations contained in the Thirty-first Report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Finance and Accounts.

10. Government Bill—passed

The Finance Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 20th April, 1959 continued.

The following members took part in the debate:—

- (1) Shri Jagan Nath Prasad Pahadia
- (2) Shrimati Sohadra Bai Rai
- (3) Shri Bishanchandar Seth
- (4) Shri M. Thirumala Rao
- (5) Shri Brajeshwar Prasad
- (6) Shri H. C. Dasappa
- (7) Shri R. K. Khadilkar
- (8) Shri Atal Bihari Vajpayee
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri Raghubar Dayal Misra
- (11) Shri S. M. Banerjee

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 3, 5 to 8, 10 to 17, 19 to 24 and 26 to 31 and the First and Second Schedules were adopted.

Clauses 2, 4, 9, 18 and 25 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji Desai.

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri Prabhat Kar
- (3) Shri Morarji Desai

The motion was adopted and the Bill, as amended, was passed.

11. Statement re. change in Government business

The Minister of Parliamentary Affairs made a statement regarding a change in the order of Government business for the current week.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd April, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 23, 1959/Vaisakha 3, 1881 (Saka)

No. 274

1. Starred Questions

Twenty-seven Starred Questions (Nos. 1996—2022) were put down on the order paper out of which twenty-one were called. Original notices of Starred Questions Nos. 1998, 2006, 2017 and 2022 were received in Hindi.

Starred Questions (Nos. 1996—1998, 2000, 2002—2007 and 2010—2016) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1999, 2001, 2008 and 2009 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-five Unstarred Questions (Nos. 3424—3478) were put down on the order paper. Original notices of Unstarred Questions Nos. 3452, 3454, 3456, 3461 and 3473 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding an unauthorised flight of an aircraft from Tezpur addressed to the Minister of Transport and Communications was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

A copy of each of the following Orders was laid on the Table under subsection (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Order, 1959 published in Notification No. G.S.R. 432 dated the 9th April, 1959.
- (ii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959 published in Notification No. 450 dated the 14th April, 1959.

[P.T.O.]

5. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) That at its sitting held on the 21st April, 1959 Rajya Sabha had agreed without any amendment to the Indian Railways (Amendment) Bill, 1959, passed by Lok Sabha on the 12th February, 1959.
- (ii) That at its sitting held on the 20th April, 1959 Rajya Sabha had passed the Census (Amendment) Bill, 1959.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Census (Amendment) Bill, 1959, as passed by Rajya Sabha.

7. Government Bill—Passed

The Indian Lighthouse (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri S. K. Patil.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Raghunath Singh
- (3) Shri Satis Chandra Samanta

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

The motion was adopted and the Bill was passed.

8. Government Bill—Motion for Reference to Joint Committee—Adopted

The Arms Bill, 1958

The motion for reference of the Bill to a Joint Committee was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri S. Easwara Iyer
- (2) Shri Braj Raj Singh
- (3) Shri Diwan Chand Sharma
- (4) Shri Naushir Bharucha
- (5) Pandit Munishwar Dutt Upadhyay
- (6) Shri Purushottamdas R. Patel
- (7) Shri Ajit Singh Sarhadi

- (8) Dr. M. S. Aney
- (9) Shri Shraddhakar Supakar
- (10) Shri Rungsing Suisa
- (11) Pandit Thakur Das Bhargava

Shri B. N. Datar replied to the debate.

The motion was adopted as follows:—

“That the Arms Bill, 1958 be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri Upendranath Barman, Shri Missula Suryanarayanamurti, Rani Manjula Devi, Shri Bibhuti Mishra, Shri Mohammad Tahir, Dr. Gopalrao Khedkar, Shri Chhaganlal M. Kedaria, Shri M. K. M. Abdul Salam, Shri R. S. Arumugam, Shri Vidya Charan Shukla, Shri K. R. Achar, Shri Mathew Maniyangadan, Shri Bhakt Darshan, Shri Jagan Nath Prasad Pahadia, Shri Raghubir Sahai, Shri Ansar Harvani, Shri Devanapalli Rajiah, Shri Bangshi Thakur, Shri Radha Charan Sharma, Shri Satis Chandra Samanta, Shri Ranbir Singh Chaudhuri, Shri Hirendra Nath Mukerjee, Shri K. K. Warrior, Shri Mohan Swarup, Shri Shambhu Charan Godsora, Thakor Shri Fate-sinhji Ghodasar, Shri Uma Charan Patnaik, Shri Atal Bihari Vajpayee, Shri Shankarrao Khanderao Dige and Shri B. N. Datar.

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends the Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

9. Statement re: Change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change in the order of Government business for the current week.

10. Discussion on Matter of Urgent Public Importance

Shri Vidya Charan Shukla raised a discussion on the purchase of railway sleepers from abroad at higher prices and the steps taken to increase indigenous supply.

The following members took part in the debate:—

- (1) Shri P. K. Kodiyan

[P.T.O.]

- (2) Shri Mathew Maniyangadan
- (3) Shri S. V. Ramaswamy
- (4) Shri J. M. Mohamed Imam
- (5) Shri Diwan Chand Sharma
- (6) Seth Achal Singh
- (7) Shri Shraddhakar Supakar
- (8) Shri C. R. Basappa
- (9) Shri C. R. Narasimhan

Shri Jagjivan Ram replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, April 24, 1959/Vaisakha 4, 1881 (Saka)

No. 275

1. Starred Questions

Twenty-five Starred Questions (Nos. 2023—2047) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 2030 and 2045 were received in Hindi.

Thirteen Starred Questions (Nos. 2023—2031 and 2033—2036) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 2032 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 3479—3502, 3504—3528 and 3530—3533) were put down on the order paper. Unstarred Questions Nos. 3503 and 3529 were transferred to the list of questions for the 1st May, 1959 and 30th April, 1959 respectively. Original notices of Unstarred Questions Nos. 3499, 3500 and 3514 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 433 dated the 9th April, 1959, under sub-section (3) of Section 169 of the Representation of the People Act, 1951, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956.
- (2) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) Supplementary Statement No. II Seventh Session, 1959
 - (ii) Supplementary Statement No. VI Sixth Session, 1958

[P.T.O.]

- (3) A copy of each of the following Notifications under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947:—
- (i) G.S.R. No. 179 dated the 14th February, 1959, making certain further amendments to the Foreign Exchange Regulation Rules, 1952.
 - (ii) G.S.R. No. 192 dated the 14th February, 1959.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (i) G.S.R. No. 413 dated the 11th April, 1959.
 - (ii) G.S.R. No. 414 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
 - (iii) G.S.R. No. 416 dated the 11th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (5) A copy of Notification No. G.S.R. 460 dated the 21st April, 1959 under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944.
- (6) A copy of Notification No. S.O. 747 dated the 11th April, 1959, under sub-section (3) of Section 85 of the Estate Duty Act, 1953, making certain further amendments to the Estate Duty Rules, 1953.

4. Report of Public Accounts Committee

Shri N. G. Ranga presented the Sixteenth Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the (i) Appropriation Accounts (Defence Services), 1955-56; (ii) Audit Report (Defence Services), 1958; (iii) Appropriation Accounts (Civil), 1956-57 and Audit Report, 1958; and (iv) Appropriation Accounts of the Government of Delhi for the year 1956-57 (1st April, 1956 to 31st October, 1956) and Audit Report, 1958.

5. Statement re. Government Business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other Business for the week commencing the 27th April, 1959.

6. Government Bills—Introduced

- (1) The Employment Exchanges (Compulsory Notification of Vacancies) Bill, 1959.
- (2) The Dowry Prohibition Bill, 1959.

7. Government Bill—Passed

The Coal Grading Board (Repeal) Bill, 1959

The motion for consideration of the Bill was moved by Sardar Swaran Singh.

Shri Arun Chandra Guha took part in the debate.

Sardar Swaran Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Sardar Swaran Singh.

The motion was adopted and the Bill was passed.

8. Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Shrimati Violet Alva moved the following motion:—

“That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1957-58, laid on the Table of the House on the 9th December, 1958.”

The following members took part in the debate:—

- (1) Shri Ram Chandra Majhi
- (2) Shri Naushir Bharucha
- (3) Shri Dodda Thimmaiah
- (4) Shrimati Uma Nehru
- (5) Shri Balkrishna Wasnik
- (6) Shri Karsandas Parmar
- (7) Shri Rungsung Suisa
- (8) Shri Ganpati Ram (*Speech Unfinished*)

The discussion was not concluded.

9. Motion re: Forty-third Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Forty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd April, 1959.”

The motion was adopted.

10. Private Member's Resolution—Withdrawn

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Discussion on the following Resolutions moved by Shri Mohan Swarup on the 11th April, 1959, continued:—

“This House is of opinion that the export of monkeys be banned.”

One amendment was moved by Shri Premji R. Assar.

The following members took part in the debate:—

- (1) Shri Ranbir Singh Chaudhuri
- (2) Shri S. Easwara Iyer

[P.T.O.]

- (3) Shri Premji R. Assar
- (4) Seth Achal Singh
- (5) Shri Ramsingh Bhai Varma
- (6) Shri Kanhaiyalal Khadiwala
- (7) Shri Motisinh Bahadursinh Thakore
- (8) Shrimati Sahodra Bai Rai
- (9) Shri V. P. Nayar
- (10) Shri Nityanand Kanungo

Shri Mohan Swarup replied to the debate.

The amendment was negatived.

The Resolution was withdrawn by leave of the House.

11. Private Member's Resolution—Under consideration

Shri Frank Anthony moved the following Resolution:—

“That in the opinion of this House, English should be included in the Eighth Schedule of the Constitution and necessary steps taken in that regard.”

Thirteen amendments were ruled out of order.

One amendment was moved by Shri Surendranath Dwivedy.

The following members took part in the debate:—

- (1) Pandit Krishna Chandra Sharma
- (2) Shri Surendranath Dwivedy (*Speech Unfinished*)

The discussion was not concluded.

12. Half-an-hour discussion on Matters arising out of Answer to Question

Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 11th March, 1959 to Starred Question No. 1102 regarding Indianisation of Foreign Firms in India.

Shri Manubhai Shah replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, April 27, 1959/Vaisakha 7, 1881 (Saka)

No. 276

1. Starred Questions

Twenty-five Starred Questions (Nos. 2049—2073) were put down on the order paper out of which Sixteen were called. Original notices of Starred Questions Nos. 2060, 2069 and 2072 were received in Hindi.

Fourteen Starred Questions (Nos. 2049—2055, 2057—2061, 2063 and 2064) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2056 and 2062 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Forty-six Unstarred Questions (Nos. 3534—3579) were put down on the order paper. Original notice of Unstarred Question No. 3564 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding damage caused by fire in 'India 1958' Exhibition Grounds, New Delhi on the 26th April, 1959.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 754 dated the 11th April, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) A copy of each of the following Reports under sub-section (1) of Section 639 of the Companies Act, 1956:—
 - (i) Annual Report of the National Small Industries Corporation Private Limited for the year 1957-58, along with the Audited Accounts.

[P.T.O.]

- (ii) Annual Report of the Hindustan Cables Private Limited for the year 1957-58, along with the Audited Accounts.
- (iii) Annual Report of the Export Risks Insurance Corporation (Private) Limited for the period from the 30th July, 1957 to the 30th September, 1958, along with the Audited Accounts.
- (3) A copy of the Annual Report of the National Productivity Council for the year 1958-59.
- (4) A copy of the Audited Accounts of the Employees' State Insurance Corporation for the year 1957-58 under Section 36 of the Employees' State Insurance Act, 1948.

5. Opinions on Bill

Sardar Amar Singh Saigal laid on the Table a copy of Paper No. 1 containing opinions on the Sikh Gurdwaras Bill which was circulated for the purpose of eliciting opinion thereon by the 30th July, 1959.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1959, passed by Lok Sabha on the 20th April, 1959.

7. Statement re: Supplementary Demands for Grants (Railways) for 1959-60

Shri Jagjivan Ram presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1959-60.

8. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fifty-third Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Sixty-second Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Shipping Part I.

9. Report of Public Accounts Committee

Shri N. G. Ranga presented the Fifteenth Report of the Public Accounts Committee on the Appropriation Accounts (Railways) 1955-56 and 1956-57 and Audit Reports (Railways) 1957 and 1958.

10. Statement by Prime Minister

The Prime Minister made a statement regarding Tibet and his talks with the Dalai Lama.

11. Government Bills—Introduced

- (1) The Reserve Bank of India (Amendment) Bill, 1959.
- (2) The Road Transport Corporations (Amendment) Bill, 1959.

12. Motion re: Report of Commissioner for Scheduled Castes and Scheduled Tribes

Discussion on the following motion moved on the 24th April, 1959, continued:—

“That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1957-58, laid on the Table of the House on the 9th December, 1958.”

The following members took part in the debate:—

- (1) Shri Ganpati Ram
- (2) Shri Bhaurao Krishnarao Gaikwad
- (3) Shri Upendranath Barman
- (4) Shri P. K. Kodiyan
- (5) Shri Sadhu Ram
- (6) Shri B. N. Datar
- (7) Shri Dharanidhar Basumatari
- (8) Shri M. G. Uikey
- (9) Pandit Munishwar Dutt Upadhyay
- (10) Shri Ram Dhani Das
- (11) Shri Naval Prabhakar
- (12) Shri Kankipati Veeranna Padalu
- (13) Shri Ramji Verma
- (14) Shrimati Ganga Devi
- (15) Shri Amar Singh Damar
- (16) Shri Laisram Achaw Singh
- (17) Shri Panna Lal Barupal
- (18) Shri M. R. Krishna
- (19) Sardar Ajit Singh Bhatinda
- (20) Shri Shree Narayan Das
- (21) Shri T. Manaen
- (22) Shri Kanhaiya Lal Balmiki

Shrimati Violet Alva replied to the debate.

The motion was adopted.

13. Statement re: Change in Government Business

The Minister of Parliamentary Affairs made a statement regarding a change in the order of Government business for the current week.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, April 28, 1959/Vaisakha 8, 1881 (Saka)

No. 277

1. Starred Questions

Twenty-six Starred Questions (Nos. 2074—2099) were put down on the order paper out of which Twenty-one were called. Original notices of Starred Questions Nos. 2076 and 2094 were received in Hindi.

Twenty Starred Questions (Nos. 2074—2086, 2088—2092, 2097 and 2099) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 2087 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 3580—3656) were put down on the order paper. Original notices of Unstarred Questions Nos. 3606, 3607, 3619, 3620, 3637, 3643, 3647—3650 and 3655 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Paper Laid on the Table

A copy of statement showing the details of the proposals received from the various State Governments regarding Inundation of Agricultural Lands by Salin Water in the coastal belts was laid on the Table in pursuance of an assurance given on the 15th April, 1959, in reply to a supplementary on Starred Question No. 1834.

4. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fifty-seventh Report of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Central Excise Department.

5. Report of Public Accounts Committee

Shri N. G. Ranga presented the Fourteenth Report of the Public Accounts Committee on the Audit Report on the Accounts of the Damodar Valley Corporation for the year 1956-57.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement correcting the statement regarding action taken by Government on assurances, laid on the Table on the 18th December, 1958.

7. Statement by Deputy Minister of Railways

The Deputy Minister of Railways made a statement correcting the reply given on the 1st April, 1959 to a Supplementary by Shri T. B. Vittal Rao on Starred Question No. 1593 regarding Railway Workshop at Mysore.

[P.T.O.]

8. Government Bill—consideration held over

The Reserve Bank of India (Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri Morarji Desai.

An amendment that the consideration of the Bill be postponed to a date to be fixed by the Chair was moved by Shri Naushir Bharucha.

After some discussion further consideration of the motion was held over till the 29th April, 1959.

The amendment was deemed to have been withdrawn by leave of the House.

9. Government Resolutions—Adopted

Shri Jagjivan Ram moved the following Resolution:—

“That this House resolves that the period for the continuance in force of the recommendations of the Railway Convention Committee, 1954, governing the arrangements between railway finance and general finance which were approved by this House by a resolution adopted on the 16th December, 1954, be extended by one year up to the 31st March, 1961.”

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri T. N. Vishwanatha Reddy
- (3) Shri Harish Chandra Mathur
- (4) Shri Naushir Bharucha
- (5) Shri N. R. M. Swamy
- (6) Shri Ranbir Singh Chaudhuri
- (7) Shri Shraddhakar Supakar
- (8) Shri Diwan Chand Sharma
- (9) Shri Jaganatha Rao
- (10) Dr. M. S. Aney

Shri Jagjivan Ram replied to the debate.

The Resolution was adopted.

10. Motion re: Report of Indian Delegation to 41st (Maritime) Session of I.L.C.

Shri K. T. K. Tangamani moved the following motion:—

“That this House takes note of the Report of the Indian Government Delegation to the 41st (Maritime) Session of the International Labour Conference held at Geneva in April-May, 1958, laid on the Table of the House on the 29th November, 1958.”

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Shri Aurobindo Ghosal
- (3) Shri Ramsingh Bhai Varma
- (4) Shri N. R. M. Swamy
- (5) Shri Raj Bahadur

Shri K. T. K. Tangamani replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th April, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, April 29, 1959/Vaisakha 9, 1881 (Saka)

No. 278

1. Starred Questions

Twenty-five Starred Questions (Nos. 2099-A, 2100—2118 and 2120—2124) were put down on the order paper out of which nineteen were called. Starred Question No. 2119 was withdrawn by the member. Original notices of Starred Questions Nos. 2104, 2105 and 2124 were received in Hindi.

Sixteen Starred Questions (Nos. 2099-A, 2100—2108, 2111, 2112 and 2114—2117) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 2109, 2110 and 2113 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 3657—3731) were put down on the order paper. Original notices of Unstarred Questions Nos. 3689, 3701, 3727 and 3728 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

One Short Notice Question, regarding violation of Foreign Exchange Regulations addressed to the Minister of Finance was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Second Annual Report of the State Trading Corporation of India Limited for the period ending the 30th June, 1958, along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A copy of the Bombay Khar Lands Development Board (Reconstitution) Order, 1959, published in Notification No. G.S.R. 387 dated the 26th March, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

[P.T.O.]

(3) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—

- (i) G.S.R. No. 441 dated the 18th April, 1959.
- (ii) G.S.R. No. 442 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (iii) G.S.R. No. 443 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (iv) G.S.R. No. 444 dated the 18th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1959, passed by Lok Sabha on the 22nd April, 1959.

6. Statement re: Demands for Excess Grants for 1955-56

Shri Morarji Desai presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1955-56.

7. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions.

8. Reports of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the following Reports of the Estimates Committee:—

- (1) Fifty-fourth Report on the Ministry of Finance (Department of Revenue)—Narcotics Department.
- (2) Fifty-fifth Report on the Ministry of Finance—Department of Expenditure.
- (3) Sixtieth Report on the action taken by Government on the recommendations contained in the Twentieth Report of the Estimates Committee on Budgetary Reforms.

9. Report of Public Accounts Committee

Shri N. G. Ranga presented the Seventeenth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1955-56 and Audit Report, 1957.

10. Presentation of Petition

Dr. P. Subbarayan presented a petition signed by 19 petitioners regarding the Report of the Committee of Parliament on Official Language, 1958.

11. Government Bill passed

The Reserve Bank of India (Amendment) Bill, 1959

Discussion on the motion for consideration of the Bill moved on the 28th April, 1959, continued.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Naushir Bharucha
- (3) Shri N. R. M. Swamy
- (4) Shri Arun Chandra Guha
- (5) Shri K. R. Achar
- (6) Shri V. P. Nayar

Shri Morarji Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

12. Suspension of Rule

Shri B. Gopala Reddi moved the following motion:—

“That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the State Bank of India (Subsidiary Banks) Bill, 1959, to a Joint Committee of the House be suspended.”

The motion was adopted.

13. Government Bill—Motion for reference to Joint Committee—adopted

The State Bank of India (Subsidiary Banks) Bill, 1959

The motion for reference of the Bill to a Joint Committee was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri M. Shankaraiya
- (3) Shri Ram Krishan Gupta
- (4) Shri Aurobindo Ghosal
- (5) Shri Tekur Subramanyam
- (6) Shri Ranbir Singh Chaudhuri
- (7) Shri Shree Narayan Das
- (8) Shri J. M. Mohamed Imam

Shri B. Gopala Reddi replied to the debate.

The motion was adopted as follows:—

“That the State Bank of India (Subsidiary Banks) Bill, 1959 be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri C. Bali Reddy, Shri M. R. Krishna, Dr. Ram Subhag Singh, Shri Shree Narayan Das, Dr. M. S. Aney, Kumari Maniben

[P.T.O.]

Vallabhbhai Patel, Major Raja Bahadur Birendra Bahadur Singh, Shri Amar Singh Damar, Shri K. G. Wodeyar, Shri T. Ganapathy, Shri M. Palaniyandy, Shri Bahadur Singh, Shri S. R. Damani, Dr. Pashupati Mandal, Shri Vishnu Sharan Dublish, Shri Lachhi Ram, Shri Panna Lal, Shri Kanhu Charan Jena, Shri K. S. Ramaswamy, Shri Ram Shanker Lal, Shri B. R. Bhagat, Shri Prabhat Kar, Shri P. K. Kodiyan, Shri J. M. Mohamed Imam, Shri Ram Chandra Majhi, H. H. Maharaja Pratap Keshari Deo, Shri Subiman Ghose, Shri Laisram Achaw Singh, Shri Balasaheb Salunke and Shri Morarji Desai.

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

14. Suspension of Rule

Shri B. Gopala Reddi moved the following motion:—

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the State Bank of India (Amendment) Bill, 1959, to a Joint Committee of the Houses be suspended."

The motion was adopted.

15. Government Bill—Motion for reference to Joint Committee—under consideration

The State Bank of India (Amendment) Bill, 1959

The motion for reference of the Bill to a Joint Committee was moved by Shri B. Gopala Reddi.

Shri Naushir Bharucha commenced his speech on the motion which was not concluded.

16. Half-an-hour discussion on matters arising out of Answer to Question

Shri Harish Chandra Mathur raised a half-an-hour discussion on points arising out of the answer given on the 3rd April, 1959 to Starred Question No. 1649 regarding raids by dacoits from Pakistan.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th April, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, April 30, 1959/Vaisakha 10, 1881 (Saka)

No. 279

1. Starred Questions

Thirty Starred Questions (Nos. 2126—2155) were put down on the order paper out of which twenty were called. Original notice of Starred Question No. 2141 was received in Hindi.

Fifteen Starred Questions (Nos. 2126—2133, 2135, 2137, 2140, 2141 and 2143—2145) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2134, 2136, 2138, 2139 and 2142 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-three Unstarred Questions (Nos. 3732—3744 and 3746—3805) were put down on the order paper. Unstarred Question No. 3745 was transferred to the list of questions for the 6th May, 1959. Original notices of Unstarred Questions Nos. 3763, 3765, 3773, 3780 and 3800 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding hunger strike by displaced persons in Tripura addressed to the Minister of Rehabilitation and Minority Affairs was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of Hindustan Housing Factory Private Limited for the year 1957-58 along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (2) A statement stating the position in respect of certain recommendations of the Estimates Committee, reference to which had been made on the floor of the House on the 29th November, 1958.

[P.T.O.]

5. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fifty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Administration of Union Territories.

6. Statement by Deputy Minister of External Affairs

The Deputy Minister of External Affairs made a statement correcting the reply given on the 22nd April, 1959 to a Supplementary by Shri C. D. Pande on Starred Question No. 1960 regarding Maps published in China and Russia.

7. Government Bills—Motions for reference to Joint Committees—Adopted

(1) *The State Bank of India (Amendment) Bill, 1959*

Discussion on the motion for reference of the Bill to a Joint Committee moved on the 29th April, 1959, continued.

The following members took part in the debate:—

(1) Shri Naushir Bharucha

(2) Shri V. P. Nayar

Shri B. Gopala Reddi replied to the debate.

The motion was adopted as follows:—

“That the State Bank of India (Amendment) Bill, 1959, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri C. Bali Reddy, Shri M. R. Krishna, Dr. Ram Subhag Singh, Shri Shree Narayan Das, Dr. M. S. Aney, Kumari Maniben Vallabhbhai Patel, Major Raja Bahadur Birendra Bahadur Singh, Shri Amar Singh Damar, Shri K. G. Wodeyar, Shri T. Ganapathy, Shri M. Palaniyandy, Shri Bahadur Singh, Shri S. R. Damani, Dr. Pashupati Mandal, Shri Vishnu Sharan Dublish, Shri Lachhi Ram, Shri Panna Lal, Shri Kanhu Charan Jena, Shri K. S. Ramaswamy, Shri Ram Shanker Lal, Shri B. R. Bhagat, Shri Prabhat Kar, Shri P. K. Kodiyan, Shri J. M. Mohamed Imam, Shri Ram Chandra Majhi, H. H. Maharaja Pratap Keshari Deo, Shri Subiman Ghose, Shri Laisram Achaw Singh, Shri Balasaheb Salunke and Shri Morarji Desai.

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

(2) *The Banking Companies (Amendment) Bill, 1959*

The motion for reference of the Bill to a Joint Committee was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Naushir Bharucha
- (3) Shri Shree Narayan Das
- (4) Shri M. Shankaraiya

Shri B. Gopala Reddi replied to the debate.

The motion was adopted as follows:—

“That the Banking Companies (Amendment) Bill, 1959, be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri C. R. Pattabhi Raman, Shri S. Osman Ali Khan, Shrimati Sangam Laxmi Bai, Shri Kailash Pati Sinha, Shri Bhola Raut, Shri Chandra Shankar, Shri Suriya Prasad, Shri Liladhar Joshi, Shri P. Subbiah Ambalam, Shri S. M. Siddiah, Shri Hem Raj, Shri Harish Chandra Mathur, Pandit Krishna Chandra Sharma, Seth Achal Singh, Shri Raja Ram Misra, Shri S. Hansda, Shri Prafulla Chandra Borooah, Shri Umrao Singh, Shri Kamal Krishna Das, Shri B. R. Bhagat, Shri K. G. Deshmukh, Shri V. P. Nayar, Shri Chintamani Panigrahi, Shri Khushwaqt Rai, Shri Motisinh Bahadursinh Thakore, Shri Karsandas Parmar, Shri Premji R. Assar, Shri Prakash Vir Shastri, Shri S. M. Banerjee, and Shri Morarji Desai,

and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee.”

8. Government Bill under consideration

The Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1959

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Radha Raman

[P.T.O.]

- (3) Shri Atal Bihari Vajpayee
- (4) Shri Ranbir Singh Chaudhuri
- (5) Shri V. P. Nayar
- (6) Shri Diwan Chand Sharma
- (7) Shri Naval Prabhakar
- (8) Shri Mool Chand Jain

Shri B. R. Bhagat commenced his speech in reply to the debate, which was not concluded.

9. Report of Estimates Committee

Shri Balvantray Gopaljee Mehta presented the Fifty-ninth Report of the Estimates Committee on the Ministry of Defence—Bharat Electronics (Private) Limited, Bangalore.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st May, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 1, 1959/Vaisakha 11, 1881 (Saka)

No. 280

1. Starred Questions

Thirty-three Starred Questions (Nos. 2156—2188) were put down on the order paper out of which twenty-eight were called. Original notice of Starred Questions No. 2162 was received in Hindi.

Twenty-one Starred Questions (Nos. 2156—2165, 2167, 2169—2171, 2175—2179, 2182 and 2183) were orally answered and supplementary questions were asked on twenty of them. Replies to the remaining questions (including Starred Questions Nos. 2166, 2168, 2172—2174, 2180 and 2181 of which the questioners were absent) were laid on the Table.

2 Unstarred Questions

Seventy-seven Unstarred Questions (Nos. 3806—3829 and 3831—3883) were put down on the order paper. Unstarred Question No. 3830 was transferred to the list of questions for the 8th May, 1959. Original notices of Unstarred Questions Nos. 3827, 3834, 3835, 3837, 3843, 3857, 3859, 3868, 3874 and 3875 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the R.M.S. Committee, 1958.
- (2) A copy of the Rice-Milling Industry (Regulation and Licensing) Rules, 1959, published in Notification No. G.S.R. 510 dated the 22nd April, 1959, under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (3) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. No. 451 dated the 18th April, 1959, making certain further amendments to the West Bengal Rice (Movement Control) Order, 1958.
 - (ii) G.S.R. No. 452 dated the 21st April, 1959.
 - (iii) G.S.R. No. 504 dated the 25th April, 1959, making certain amendment to the Delhi Wheat (Export Control) Order, 1959.

[P.T.O.]

4. Directions by the Speaker under the Rules of Procedure—laid on the Table

A copy each of Direction No. 101A and an amendment to Direction No. 59 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha was laid on the Table.

5. Messages from Rajya Sabha

Secretary reported the following two messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th April, 1959, Rajya Sabha had agreed without any amendment to the Indian Lighthouse (Amendment) Bill, 1959, passed by Lok Sabha on the 23rd April, 1959.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Reserve Bank of India (Amendment) Bill, 1959, passed by Lok Sabha on the 29th April, 1959.

6. Calling attention to matter of urgent public importance

Shri Radha Raman called the attention of the Minister of Labour and Employment to hunger-strike undertaken by some workers of the Ajudhia Textile Mills, Delhi in connection with their demands.

The Deputy Minister of Labour made a statement in regard thereto.

7. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding the order of Government Legislative and other business for the week commencing the 4th May, 1959.

8. Government Bill—introduced

The Companies (Amendment) Bill, 1959.

9. Report of Business Advisory Committee

Sardar Hukam Singh presented the Thirty-eighth Report of the Business Advisory Committee.

10. Government Bill—passed

The Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1959

Shri B. R. Bhagat concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 30th April, 1959.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 15, 17 and 18 were adopted.

Clause 16 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill—under consideration

The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959.

The motion for consideration of the Bill was moved by Shri Mehr Chand Khanna.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1959, was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Ajit Singh Sarhadi
- (3) Pandit Thakur Das Bhargava
- (4) Shri Diwan Chand Sharma (*Speech Unfinished*)

The discussion was not concluded.

12. Motion re: Forty-fourth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th April, 1959.”

The motion was adopted.

13. Private Member's Bill—Motion for introduction—negatived

The Population Control Bill, 1959, by Shri Balkrishna Wasnik

The motion for leave to introduce the Bill was moved by Shri Balkrishna Wasnik.

On the motion the House divided, Ayes 30; Noes 89. The motion was accordingly negatived.

14. Private Member's Bills—introduced

- (1) The Indian Penal Code (Amendment) Bill, 1959 (*Amendment of section 309*) by Shri Ram Krishan Gupta.
- (2) The Foreign Exchange Regulation (Amendment) Bill, 1959 (*Amendment of sections 2 and 23 and omission of sections 19A, 23D, 23E and 23F*) by Shri Ram Krishan Gupta.

15. Private Member's Bill—withdrawn

The Institution of Chartered Engineers Bill, 1958 by Shri Narayan Ganesh Goray.

The motion for consideration of the Bill was moved by Shri Narayan Ganesh Goray.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha

[P.T.O.]

(2) Shri Shree Narayan Das

(3) Shri Humayun Kabir

Shri Narayan Ganesh Goray replied to the debate.

The Bill was withdrawn by leave of the House.

16. Private Member's Bill—motion for circulation—under consideration

The Equal Remuneration Bill 1957, by Shrimati Renu Chakravartty

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th September, 1959, was moved by Shrimati Renu Chakravartty.

The following members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shrimati Uma Nehru
- (3) Shri Shree Narayan Das
- (4) Shri Balkrishna Wasnik
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Jagdish Awasthi
- (7) Shri Abid Ali (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th May, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, May 4, 1959/Vaisakha 14, 1881 (Saka)

No. 281

1. Starred Questions

Twenty-six Starred Questions (Nos. 2189—2214) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 2193, 2200, 2211 and 2214 were received in Hindi.

Sixteen Starred Questions (Nos. 2189—2196, 2198, 2199 and 2202—2207) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2197, 2200 and 2201 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 3884—3938, 3940—3943 and 3945—3959) and a statement to be laid by the Deputy Minister of Defence correcting the reply to part (b) of Unstarred Question No. 212 on the 12th February, 1959 and two statements to be laid by the Deputy Minister of Scientific Research and Cultural Affairs correcting the replies given to Unstarred Questions Nos. 1148 and 1149 on the 2nd March, 1959 were put down on the order paper. Unstarred Questions Nos. 3939 and 3944 were transferred to the list of questions for the 6th May, 1959 and the 8th May, 1959 respectively. Original notices of Unstarred Questions Nos. 3909, 3916, 3920, 3929, 3938, 3956 and 3957 were received in Hindi. Replies to Unstarred Questions and the statements by the Deputy Minister of Defence and the Deputy Minister of Scientific Research and Cultural Affairs referred to above were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Riots in Sitamarhi, Bihar, addressed to the Minister of Defence was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Bombay Public Trusts (Corporations) Order, 1959, published in Notification No. G.S.R. 374 dated the 4th April, 1959, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957.

[P.T.O.]

- (2) A copy of the Annual Report of the Hindustan Aircraft Limited for the year 1957-58, along with the Audited Accounts under sub-section (1) of Section 639 of the Companies Act, 1956.
- (3) A copy of the Annual Report of the Bharat Electronics Limited for the year 1957-58 along with the Audited Accounts, under sub-section (1) of Section 639 of the Companies Act, 1956.

5. Messages from Rajya Sabha

Secretary reported the following three messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th April, 1959, Rajya Sabha had agreed without any amendment to the Coal Grading Board (Repeal) Bill, 1959, passed by Lok Sabha on the 24th April, 1959.
- (ii) That at its sitting held on the 30th April, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Arms Bill, 1958, and had nominated the following members to serve on the said Joint Committee:—
 - (1) Shri Ahmad Said Khan
 - (2) Shri Har Prasad Saksena
 - (3) Shrimati Maya Devi Chetty
 - (4) Shri B. Parameswaran
 - (5) Shri Narotham Reddy
 - (6) Shri Onkar Nath
 - (7) Thakur Bhanu Pratap Singh
 - (8) Shri Govind Chandra Misra
 - (9) Sardar Raghbir Singh Panjhzari
 - (10) Shri P. N. Rajabhoj
 - (11) Shri N. C. Sekhar
 - (12) Shri Faridul Haq Ansari
 - (13) Shri Anand Chand
 - (14) Shri B. D. Khobaragade
 - (15) Shrimati Violet Alva.
- (iii) That at its sitting held on the 22nd April, 1959 Rajya Sabha had passed the Pharmacy (Amendment) Bill, 1959, passed by Lok Sabha on the 11th February, 1959, with amendments and had returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

6. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Pharmacy (Amendment) Bill, 1959, which had been returned by Rajya Sabha with amendments.

7. President's Assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 20th April, 1959:—

- (1) The Appropriation (No. 2) Bill, 1959.
- (2) The Finance Bill, 1959.
- (3) The Reserve Bank of India (Amendment) Bill, 1959.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Fourteenth Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing the names of members who were continuously absent from the sittings of the House for 15 days or more from the 9th February to the 31st March, 1959 during the Seventh Session.

9. Calling Attention to Matter of Urgent Public Importance

Shri S. Hansda called the attention of the Minister of Steel, Mines and Fuel to an accident in Durgapur Steel Project on the 27th April, 1959 resulting in the death of five persons and injuries to seven others.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

10. Motion re: Thirty-eighth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Thirty-eighth Report of the Business Advisory Committee presented to the House on the 1st May, 1959.”

The motion was adopted.

11. Government Bill—Passed

The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 1st May, 1959 continued.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Ranbir Singh Chaudhuri
- (3) Shri V. P. Nayar
- (4) Shri Naval Prabhakar
- (5) Shri Mulchand Dube
- (6) Shri S. M. Banerjee.

Shri Mehr Chand Khanna replied the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1959, moved by Shri Atal Bihari Vajpayee, on the 1st May, 1959, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mehr Chand Khanna.

Shri T. C. N. Menon spoke on the motion.

On the motion the House divided, Ayes 118; Noes 37. The motion was accordingly adopted and the Bill was passed.

[P.T.O.]

12. Demands for Excess Grants 1955-56

The following Demands for Excess Grants in respect of the Budget (General) for 1955-56 were voted in full:—

Number of Demand	Name of Demand	Amount of Excess Demand
		Rs.
6	Indian Posts and Telegraphs Department	1,01,173
24	Miscellaneous Expenditure under the Ministry of External Affairs	19,772
30	Stamps	11,95,551
39	Miscellaneous adjustments between the Union and State Governments	76,147
51	Cabinet	58,742
62	Ministry of Information and Broadcasting	4,16,808
64	Miscellaneous Departments and Expenditure under the Ministry of Information and Broadcasting	2,57,163
97	Communications (including National Highways)	68,994
101	Other Civil Works	77,86,191

13. Motion re. Report of University Grants Commission

Dr. K. L. Shrimali moved the following motion:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1957—March, 1958, laid on the Table of the House on the 17th February, 1959.”

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Dr. A. Krishnaswami
- (3) Shri Harish Chandra Mathur
- (4) Shri Shree Narayan Das
- (5) Shri Hem Barua
- (6) Shri Satis Chandra Samanta
7. Shri R. K. Khadilkar (*Speech Unfinished*).

The discussion was not concluded.

14. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Kashi Nath Pandey raised a half-an-hour discussion on points arising out of the answer given on the 14th April, 1959 to Starred Question No. 1820 regarding the Employees' Provident Fund Scheme.

The following members took part in the debate:—

- (1) Shri Balkrishna Wasnik
- (2) Shri Bibhuti Mishra

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th May, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, May 5, 1959/Vaisakha 15, 1881 (Saka)

No. 232

1. Starred Questions

Twenty-five Starred Questions (Nos. 2215—2239) were put down on the order paper out of which nineteen were called. Original notices of Starred Questions Nos. 2217, 2218 and 2224 were received in Hindi.

Eighteen Starred Questions (Nos. 2215, 2216 and 2218—2233) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 2217 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Sixty Unstarred Questions (Nos. 3960—4010 and 4013—4021) were put down on the order paper. Unstarred Questions Nos. 4011 and 4012 were transferred to the lists of questions for the 7th May, 1959 and 6th May, 1959 respectively. Original notices of Unstarred Questions Nos. 3987, 4003, 4007 and 4020 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding numbering of categories of Dock Workers addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Audit Report, 1949 of the Central Government under Article 151(1) of the Constitution and the Finance Accounts, 1947-48.
- (2) A copy of the Report of the Ad-hoc Committee set up to survey the available surpluses of Cellulosic Raw Material for the Paper Industry.
- (3) A copy of Resolution No. CH(I)-33(3)/57 dated the 23rd April, 1959 issued by the Government on the recommendations of the Alcohol Committee.

[P.T.O.]

5. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Fifth Report of the Committee on Subordinate Legislation.

6. Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal presented the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

7. Government Bill—Introduced

The Appropriation (No. 3) Bill, 1959.

8. Statement re: additional item of business

The Minister of Parliamentary Affairs made a statement regarding an additional item of Business to be taken up during the current week.

9. Motion re: Report of University Grants Commission

Discussion on the following motion moved on the 4th May, 1959, continued:—

“That this House takes note of the Report of the University Grants Commission for the period April, 1957—March, 1958, laid on the Table of the House on the 17th February, 1959.”

The following members took part in the debate:—

- (1) Shri R. K. Khadilkar
- (2) Shri Radhelal Vyas
- (3) Shri N. G. Ranga
- (4) Shri P. T. Thanu Pillai
- (5) Shri Braj Raj Singh
- (6) Shri Diwan Chand Sharma
- (7) Shri Surendra Mahanty
- (8) Shri N. R. M. Swamy
- (9) Shri Mool Chand Jain
- (10) Shri Chintamani Panigrahi
- (11) Shri Bhakt Darshan

Dr. K. L. Shrimali replied to the debate.

The motion was adopted.

10. Supplementary Demands for Grants (Railways) for 1959-60

Discussion on the Supplementary Demands for Grants in respect of the Budget (Railways) for 1959-60 commenced.

Six cut motions—three each on Demands Nos. 2 and 15—were moved and withdrawn by leave of the House.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
		Rs.
2	Miscellaneous Expenditure	3,00,000
15	Construction of New lines	18,00,000

11. Motion Be: Report of Sanskrit Commission

Shri Shraddhakar Supakar moved the following motion:—

“That this House takes note of the Report of the Sanskrit Commission, 1956-57, laid on the Table of the House on the 28th November, 1958”.

An amendment was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Bhakt Darshan
- (2) Shri Hirendra Nath Mukerjee
- (3) Dr. M. S. Aney
- (4) Shri Chapalakanta Bhattacharyya
- (5) Shri Prakash Vir Shastri

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th May, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, May 6, 1959/Vaisakha 16, 1881 (Saka)

No. 233

1. Starred Questions

Thirty-one Starred Questions (Nos. 2240—2250, 2250-A, 2251—2257, 2257-A, 2258—2261, 2261-A and 2262—2267) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 2245, 2250-A and 2263 were received in Hindi.

Twelve Starred Questions (Nos. 2240—2245, 2247—2250, 2250-A and 2252) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2246 and 2251 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and Seventeen Unstarred Questions (Nos. 4022—4048, 4050—4134, 4136—4137, 4137-A, 4137-B and 4137-C) were put down on the order paper. Unstarred Question No. 4049 was transferred to the list of questions for the 8th May, 1959. Unstarred Question No. 4135 was withdrawn by the Member. Original notices of Unstarred Questions Nos. 4047, 4060, 4061, 4063, 4072, 4076, 4079, 4086, 4088, 4090, 4104, 4124 and 4128—4130 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 502, dated the 25th April, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Statement containing replies to certain memoranda received from Members in connection with Demands for Grants (Railways) 1959-60.
- (3) A copy of each of the following papers under sub-rule (5) of Rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1959-60.

[P.T.O.]

- (ii) Summary of Actual Expenditure for the year 1957-58, Budget Estimates and Revised Estimates for 1958-59 and Budget Estimates for 1959-60 of Indian Airlines Corporation.
- (iii) Summary of Budget Estimates of Revenue and Expenditure of Air-India International Corporation for the year 1959-60.
- (iv) Summary of Actuals for the year 1957-58 and Budget Estimates and Revised Estimates 1958-59 and Budget Estimates for the year 1959-60 under Capital, of the Air-India International Corporation.

4. Report of Estimates Committee

Shri H. C. Dasappa presented the Fifty-sixth Report of the Estimates Committee 1958-59 on the action taken by Government on the recommendations contained in the Sixty-eighth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Defence—Ordnance Factories (Stores, Plant & Machinery and Production).

5. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power made a statement regarding the Indus Waters Agreement between the Government of India and the Government of Pakistan for the period from the 1st April, 1959 to the 31st March, 1960 and also laid on the Table a copy of the agreement.

6. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding discovery of a new Coal Seam in Singrauli Coalfield.

7. Government Bill—Introduced

The Appropriation (Railways) No. 3 Bill, 1959.

8. Government Bills—Passed

(1) *The Appropriation (No. 3) Bill, 1959.*

The motion for consideration of the Bill was moved by Shri Morarji Desai.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji Desai.

The motion was adopted and the Bill was passed.

(2) *The Appropriation (Railways) No. 3 Bill, 1959.*

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.
The motion was adopted and the Bill was passed.

9. Suspension of Rule

Shri Nityanand Kanungo moved the following motion:—

“That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Companies (Amendment) Bill, 1959 to a Joint Committee of the Houses be suspended.”

The motion was adopted.

10. Government Bill—Motion for reference to Joint Committee—Adopted

The Companies (Amendment) Bill, 1959

The motion for reference of the Bill to a Joint Committee was moved by Shri Nityanand Kanungo.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri S. R. Damani
- (3) Shri Banarsi Prasad Jhunjunwala
- (4) Shri Aurobindo Ghosal
- (5) Shri Upendranath Barman
- (6) Shri Ram Krishan Gupta
- (7) Shri Chapalakanta Bhattacharyya
- (8) Shri Shraddhakar Supakar
- (9) Shri T. C. N. Menon
- (10) Pandit Munishwar Dutt Upadhyay
- (11) Shri Ramsingh Bhai Varma
- (12) Shri S. M. Banerjee

Shri Lal Bahadur Shastri replied to the debate.

The motion was adopted as follows:—

“That the Companies (Amendment) Bill, 1959 be referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Sardar Hukam Singh, Shri H. C. Heda, Shri Satyendra Narayan Sinha, Pandit Dwarka Nath Tiwary, Shri Shivram Rango Rane, Shri Radhetal Vyas, Shri N. R. M. Swamy, Shri P. T. Thanu Pillai, Shri M. Shakaraiya, Shri Jaganatha Rao, Shri Ajit Singh Sarhadi, Shri Radheshyam Ramkumar Morarka, Shri G. D. Somani, Shri Feroze Gandhi, Shri C. D. Pande, Shri Mulchand Dube, Shri Rohanlal Chaturvedi, Shri Arun Chandra Guha, Shrimati Sucheta Kripalani, Shri Narendra-bhai Nathwani, Shri Nityanand Kanungo, Shri K. T. K. Tangamani, Shri S. Easwara Iyer, Shri M. R. Masani, Shri Yadav Narayan Jadhav, Shri Tridib Kumar Chaudhuri, Shri Surendra Mahanty, Shri G. K. Manay, Shri Naushir Bharucha and Shri Lal Bahadur Shastri.

and 15 members from Rajya Sabha;

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that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

11. Government Bill—Under consideration

The Cost and Works Accountants Bill, 1959 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Satish Chandra.

The discussion was not concluded.

12. Motion Re: Report of Sanskrit Commission

Discussion on the following motion by Shri Shraddhakar Supakar and the amendment thereto, moved on the 5th May, 1959, continued:—

"That this House takes note of the Report of the Sanskrit Commission, 1956-57, laid on the Table of the House on the 28th November, 1958."

The following members took part in the debate:—

- (1) Shri Nardeo Snatak
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Radhelal Vyas
- (4) Shrimati Sangam Laxmi Bai
- (5) Shri Ram Sewak Yadav
- (6) Swami Ramanand Shastri
- (7) Shri Raghunath Singh (*Speech Unfinished*)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th May, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, May 7, 1959/Vaisakha 17, 1881 (Saka)

No. 284

1. Starred Questions

Forty-one Starred Questions (Nos. 2268—2275, 2275-A, 2276—2303, 2303-A and 2304—2306) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 2277, 2282, 2285, 2288, 2291, 2296, 2298, 2299 and 2304 were received in Hindi.

Thirteen Starred Questions (Nos. 2268, 2269, 2271—2275, 2275-A and 2277—2281) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 2270 and 2276, of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-one Unstarred Questions (Nos. 4138—4203, 4205—4219, 4221—4228 and 4228-A) were put down on the order paper. Unstarred Question No. 4204 was transferred to the list of questions for the 6th May, 1959. Original notices of Unstarred Questions Nos. 4163, 4175, 4182, 4188, 4190, 4193, 4212, 4214, 4217, 4218 and 4223 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker postponed till the 8th May, 1959, his decision on the admissibility of two adjournment motions given notice of by Sarvashri Prabhu Narain Singh, Ram Sewak Yadav and Braj Raj Singh regarding inadequate water supply arrangements in certain areas of Delhi on the 6th May, 1959.

4. Question of Privilege

Shri Frank Anthony sought to raise a question of privilege regarding certain remarks reported to have been made against him by a member of Lok Sabha in connection with the Resolution moved by him (Shri Frank Anthony) on the 24th April, 1959 for the inclusion of English in the Eighth Schedule of the Constitution.

The Speaker held over his decision on the matter.

[P.T.O.]

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Resolution on Tibet passed by the National People's Congress of the People's Republic of China on the 28th April, 1959.
- (2) A copy of each of the following Statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

(i) Supplementary Statement No. III.	Seventh Session, 1959.
(ii) Supplementary Statement No. VII.	Sixth Session, 1958.
(iii) Supplementary Statement No. X.	Fifth Session, 1958.
(iv) Supplementary Statement No. XIX.	Fourth Session, 1958.
(v) Supplementary Statement No. XX.	Third Session, 1957.
(vi) Supplementary Statement No. XXV.	Second Session, 1957.
- (3) A copy of Resolution No. F. 21(12)-E.O. 56 dated the 12th November, 1957 issued by the Government regarding the Industrial Management Pool Scheme.
- (4) A copy of Notification No. G.S.R. 467 dated the 25th April, 1959, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955 making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956.
- (5) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 36 of the Central Excises and Salt Act, 1944.
 - (i) G.S.R. No. 469 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
 - (ii) G.S.R. No. 470 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958.
 - (iii) G.S.R. No. 473 dated the 25th April, 1959, making certain further amendment to the Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958.
- (6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
 - (i) G.S.R. No. 476 dated the 25th April, 1959.
 - (ii) G.S.R. No. 477 dated the 25th April, 1959, containing the Customs Duties Drawback (Polo Sticks) Rules, 1959.
 - (iii) G.S.R. No. 478 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.

- (iv) G.S.R. No. 479 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Fixed Rates) Rules, 1958.
- (v) G.S.R. No. 480 and 481 dated the 25th April, 1956, making certain further amendments to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (vi) G.S.R. No. 484 dated the 25th April, 1959.
- (vii) G.S.R. No. 485 dated the 25th April, 1959, making certain further amendment to the Customs Duties Drawback (Brand Rates) Rules, 1958.
- (7) A copy of Notification No. G.S.R. 462 dated the 21st April, 1959, under sub-section (3) of Section 28 of the Representation of the People Act, 1950, making certain further amendments to the Representation of the People (Preparation of Electoral Rolls) Rules, 1956.

6. Minutes of Committee on Private Members' Bills and Resolutions—Laid on the Table

The Minutes of the sittings (Thirty-fifth to Forty-sixth) of the Committee on Private Members' Bills and Resolutions held during the Seventh Session were laid on the Table.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Public Accounts Committee of Lok Sabha for the period commencing on the 1st May, 1959 and ending on the 30th April, 1960 and had communicated the following names of members of Rajya Sabha who had been elected to the Committee:—

- (1) Shri Amolakh Chand
- (2) Rajkumari Amrit Kaur
- (3) Shri Rohit Manushankar Dave
- (4) Shri T. R. Deogirikar
- (5) Shri Surendra Mohan Ghose
- (6) Shri Jaswant Singh
- (7) Shri S. Venkataraman.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Sixty-first Report of the Estimates Committee, 1958-59, on the action taken by Government on the recommendations contained in the Sixty-fifth Report of the Estimates Committee (First Lok Sabha) on the Ministry of Transport—Shipping Part. II.

9. Calling attention to matter of Urgent Public Importance

Shrimati Ila Palchoudhuri called the attention of the Minister of Finance to the reported claim by Pakistan Finance Ministry spokesman that India owed Pakistan Rs. 180 crores on account of partition debt.

The Minister of Finance made a statement in regard thereto.

{P.T.O.

10. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Pandit Hiralal Shastri 15th February to 14th April, 1959 (Seven Session).
- (2) Shri Fatehsinhrao Pratapsinhrao Gawkwad 11th April to 8th May, 1959 (Seventh Session).
- (3) Shrimati Parvathi M. Krishnan 11th March to 8th May, 1959 (Seventh Session).
- (4) Her Highness Maharani Vijya Raje Scindia of Gwalior 11th April to 8th May, 1959 (Seventh Session).
- (5) Kunwarani Vijaya Raje 9th April to 8th May, 1959 (Seventh Session).
- (6) Shri R. Kanakasabai 26th March to 8th May, 1959 (Seventh Session).
- (7) Shri U. Muthuramalinga Thevar 28th February to 27th April, 1959 (Seventh Session).
- (8) Shri T. C. N. Menon 3rd March to 20th April, 1959 (Seventh Session).
- (9) Shri Chandikeshwar Sharan Singh Judo 2nd March to 28th April, 1959 (Seventh Session).

11. ~~Announcement re: circulation of Reports of the Board of Enquiry and the U.P.S.C. relating to the Officials concerned with L.I.C. investments~~

The Speaker agreed to the request of the Minister of Finance that the Reports of the Vivian Bose Board of Enquiry and the Union Public Service Commission regarding the conduct of certain officials concerned with the investments of the Life Insurance Corporation and Government's decisions thereon be circulated to members during inter-session and be laid on the Table next session.

12. Report of Prime Minister on allegations against Shri M. O. Mathai

Sardar Hukam Singh laid on the Table the Prime Minister's report on the allegations made in Parliament against Shri M. O. Mathai together with the comments of the Minister of Finance and the Comptroller and Auditor General on the Cabinet Secretary's report.

13. Government Bills—passed

- (1) *The Cost and Works Accountants Bill, 1959, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 6th May, 1959, continued.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri C. R. Narasimhan
- (3) Shri N. R. M. Swamy
- (4) Shri Naushir Bharucha
- (5) Shri Subiman Ghose

- (6) Shri Ranbir Singh Chaudhuri
- (7) Shri T. C. N. Menon
- (8) Shri Balasaheb Patil

Shri Satish Chandra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 39 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Satish Chandra.

The motion was adopted and the Bill was passed.

(2) *The Census (Amendment) Bill, 1959, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri S. M. Banerjee
- (3) Shri Prabhu Narain Singh
- (4) Shri K. T. K. Tangamani
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shrimati Krishna Mehta
- (7) Shri Naval Prabhakar

Shri B. N. Datar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill was passed.

14. Motion re: Eighth Report of U.P.S.C.

Shri B. N. Datar moved the following motion:—

“That this House takes note of the Eighth Report of the Union Public Service Commission, laid on the Table of the Lok Sabha on the 24th November, 1958.”

Shri B. N. Datar's speech was not concluded.

[P.T.O.]

15. Motion re: Report of Sanskrit Commission

Discussion on the following motion by Shri Shradhdhakar Supakar and the amendment thereto, moved on the 5th May, 1959, continued:—

“That this House takes note of the Report of the Sanskrit Commission, 1956-57, laid on the Table of the House on the 28th November, 1958.”

The following members took part in the debate:—

- (1) Shri Raghunath Singh
- (2) Rani Manjula Devi
- (3) Shri Bhagwan Din Mishra
- (4) Shri N. R. Ghosh
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri T. C. N. Menon
- (7) Pandit Thakur Das Bhargava

(Speech Unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th May, 1959).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, May 8, 1959/Vaisakha 18, 1881 (Saka)

No. 285

1. Starred Questions

Thirty-two Starred Questions (Nos. 2307—2318, 2318-A and 2319—2337) were put down on the order paper out of which Sixteen were called. (Original notices of Starred Questions Nos. 2313, 2323, 2328, 2329, 2334 and 2337) were received in Hindi.

Fifteen Starred Questions (Nos. 2307—2310, 2312—2318, 2318-A and 2319—2321) were orally answered and supplementary questions were asked on fourteen of them. Replies to the remaining questions (including Starred Question No. 2311 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty-eight Unstarred Questions (Nos. 4229—4308, 4310, 4311 and 4313—4318) were put down on the order paper. Original notices of Unstarred Questions Nos. 4267, 4277—4279, 4296 and 4308 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri Prabhu Narain Singh, Ram Sewak Yadav and Braj Raj Singh on the 7th May, 1959 regarding inadequate water supply arrangements in certain areas of Delhi on the 6th May, 1959.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Audit Report, 1959 (Posts and Telegraphs) under Article 151(1) of the Constitution and the Appropriation Accounts, 1957-58.
- (2) A copy of each of the following papers:—
 - (i) Audit Report, Railways, 1959, under Article 151(1) of the Constitution.
 - (ii) Appropriation Accounts, Railways for 1957-58, Part I—Review.

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- (iii) Appropriation Accounts, Railways for 1957-58, Part II—Detailed Appropriation Accounts.
- (iv) Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheet and Profit and Loss Accounts, Railways, 1957-58.
- (3) A copy of the Tenth Report of the Law Commission on the Law of Acquisition and Requisitioning of Land.
- (4) A copy of the Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958, under Article 350B(2) of the Constitution.
- (5) A copy of the Report of the Administration Vigilance Division for the period from the 1st April, 1958 to the 31st December, 1958.
- (6) A copy of each of the following Notifications under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952.
 - (i) G.S.R. No. 164 dated the 7th February, 1959, making certain further amendment to the Employees' Provident Funds Scheme, 1952.
 - (ii) G.S.R. No. 399 dated the 4th April, 1959.
 - (iii) G.S.R. No. 400 dated the 4th April, 1959, making certain amendment to the Employees' Provident Funds Scheme, 1952.

5. Minutes of Estimates Committee—Laid on the Table

The Minutes of the sittings of the Estimates Committee relating to the Thirty-third, Thirty-eighth, Thirty-ninth, Forty-first, Forty-sixth, Forty-ninth, Fifty-fourth, Fifty-seventh, Fifty-fifth, Fifty-eighth and Fifty-ninth Reports were laid on the Table.

6. Minutes of Committee on Petitions—Laid on the Table

The Minutes of the sittings (Twenty-fourth to Thirty-second) of the Committee on Petitions held during the Seventh Session were laid on the Table.

7. Minutes of Committee on absence of Members from the sittings of the House—Laid on the Table

The Minutes of the sittings (Twelfth to Fourteenth) of the Committee on Absence of Members from the Sittings of the House held during the Seventh Session were laid on the Table.

8. Reports of Public Accounts Committee

Dr. P. Subbarayan presented the following Reports of the Public Accounts Committee, 1958-59:—

- (1) Nineteenth Report on the working of the Coal Mines Safety and Conservation Fund.
- (2) Twentieth Report on the working of the Coal Mines Labour Housing and General Welfare Fund.

9. Report of Committee on Petitions

Shri Upendranath Barman presented the Sixth Report of the Committee on Petitions.

10. Statement by Minister of Agriculture

The Minister of Agriculture made a statement correcting the information given by him on the 7th April, 1959 in his speech on the Demands for Grants of the Ministry of Food and Agriculture.

11. Discussion on Matter of Urgent Public Importance

Shri R. K. Khadilkar raised a discussion on the situation in Tibet and the Prime Minister's statement thereon.

The following members took part in the debate:—

- (1) Shri J. B. Kripalani
- (2) Dr. P. Subbarayan
- (3) Shri Shripad Amrit Dange
- (4) Shri N. Siva Raj
- (5) Shri Braj Raj Singh
- (6) Shri Atal Bihari Vajpayee

Shri Jawaharlal Nehru replied to the debate.

12. Motion re: Forty-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

"That this House agrees with the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th May, 1959."

The motion was adopted.

13. Private Member's Resolution—under consideration

Discussion on the following Resolution by Shri Frank Anthony and the amendment thereto, moved on the 24th April, 1959 continued:—

"That in the opinion of this House, English should be included in the Eighth Schedule of the Constitution and necessary steps taken in that regard."

The following members took part in the debate:—

- (1) Shri Surendranath Dwivedy
- (2) Shri Jaipal Singh
- (3) Shri Hirendra Nath Mukerjee
- (4) Seth Govind Das
- (5) Shri N. R. Ghosh
- (6) Rani Manjula Devi
- (7) Shri Ansar Harvani
- (8) Shrimati Uma Nehru
- (9) Shri N. R. M. Swamy

(Speech Unfinished).

The discussion was not concluded.

[P.T.O.]

14. Half-an-hour discussion on matters arising out of Answer to Question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 10th February, 1959 to Unstarred Question No. 41 regarding Villiers Colliery, Talcher.

Shri Abid Ali replied to the debate.

(Lok Sabha adjourned till 11 'A.M. on Saturday, the 9th May, 1959.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, May 9, 1959/Vaisakha 19, 1881 (Saka)

No. 286

1. Obituary Reference

The Speaker made a reference to the passing away of Dr. Keshavlal Vithaldas Thakkar who was a member of the Provisional Parliament.

Thereafter Members stood in silence for a minute as a mark of respect.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 521 dated the 2nd May, 1959 under sub-section (3) of Section 641 of the Companies Act, 1956, making certain alteration to the regulations contained in Table A of Schedule I to the Act.
- (2) A copy of Notification No. G.S.R. 48 dated the 17th January, 1959, under sub-section (3) of Section 24 of the High Court Judges (Conditions of Service) Act, 1954, making certain further amendments to the High Court Judges Travelling Allowance Rules, 1956.
- (3) A copy of the statement regarding investigations into forged passports.

3. Minutes of Committee on Government Assurances—Laid on the Table

The Minutes of the sittings (Eleventh to Thirteenth) of the Committee on Government Assurances held during the Seventh Session were laid on the Table.

4. Messages from Rajya Sabha

Secretary reported the following six messages from Rajya Sabha:—

- (i) That at its sitting held on the 6th May, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the State Bank of India (Amendment) Bill, 1959 and had nominated the following members to serve on the said Joint Committee:—
 - (1) Shri K. P. Madhavan Nair
 - (2) Shri Tika Ram Paliwal

[P.T.O.]

- (3) Shri Jaspat Roy Kapoor
- (4) Shrimati Pushpalata Das
- (5) Shri Jadavji Keshavji Modi
- (6) Dr. Anup Singh
- (7) Shri N. M. Lingam
- (8) Syed Mazhar Imam
- (9) Shri Jagannath Prasad Agrawal
- (10) Shri Niranján Singh
- (11) Shri Perath Narayanan Nair
- (12) Shri Harihar Patel
- (13) Shri Mulka Govinda Reddy
- (14) Dr. P. J. Thomas
- (15) Dr. B. Gopala Reddi.

(ii) That at its sitting held on the 6th May, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the State Bank of India (Subsidiary Banks) Bill, 1959, and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri K. P. Madhavan Nair
- (2) Shri Tika Ram Paliwal
- (3) Shri Jaspat Roy Kapoor
- (4) Shrimati Pushpalata Das
- (5) Shri Jadavji Keshavji Modi
- (6) -Dr. Anup Singh
- (7) Shri N. M. Lingam
- (8) Syed Mázhár Imam
- (9) Shri Jagannath Prasad Agrawal
- (10) Shri Niranján Singh
- (11) Shri Perath Narayanan Nàir
- (12) Shri Harihar Patel
- (13) Shri Mulka Govinda Reddy
- (14) Dr. P. J. Thomas
- (15) Dr. B. Gopala Reddi.

(iii) That at its sitting held on the 6th May, 1959, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Banking Companies (Amendment) Bill, 1959 and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Tarkeshwar Pande
- (2) Shri P. S. Rajagopal Naidu
- (3) Shrimati Sharda Bhargava
- (4) Shri M. Govinda Reddy
- (5) Shri Lavji Lakhmshi
- (6) Shri Mahesh Saran
- (7) Shri Trimbak Damodar Pustake
- (8) Shri Nawab Singh Chauhan
- (9) Shri V. C. Kesava Rao
- (10) Shri M. D. Tumpalliwar
- (11) Dr. Raj Bahadur Gour
- (12) Shri Rajendra Pratap Sinha
- (13) Shri Kamta Singh
- (14) Shri A. Chakradhar
- (15) Dr. B. Gopala Reddi.

(iv) That at its sitting held on the 8th May, 1959 Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Companies (Amendment) Bill, 1959 and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Khandubhai K. Desai
- (2) Shri T. S. Avinashilingam Chettiar
- (3) Shri P. D. Himatsingka
- (4) Shri Babubhai M. Chinai
- (5) Shri J. S. Bisht
- (6) Dr. R. P. Dube
- (7) Shri Akbar Ali Khan
- (8) Shri Awadheshwar Prasad Sinha
- (9) Shri P. T. Leuva
- (10) Shri M. P. Bhargava
- (11) Shri R. S. Doogar
- (12) Shri J. V. K. Vallabharao
- (13) Shri H. D. Rajah
- (14) Shri V. K. Dhage
- (15) Shri Rohit M. Dave.

(v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1959, passed by Lok Sabha on the 1st May, 1959.

(vi) That at its sitting held on the 7th May, 1959 Rajya Sabha had agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1959, passed by Lok Sabha on the 4th May, 1959.

5. Report of Public Accounts Committee

Dr. P. Subbarayan presented the Eighteenth Report of the Public Accounts Committee on the Appropriation Accounts (including Proforma Commercial Accounts) (Civil), 1955-56 and Audit Report, 1957.

6. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Food and Agriculture to the abnormal rise in the prices of sugar in Uttar Pradesh and the steps taken by Government in regard thereto.

The Deputy Minister of Food and Agriculture made a statement in regard thereto.

7. Statement by Deputy Minister of Labour

The Deputy Minister of Labour made a statement regarding laying on the Table of Notifications extending the Employees' Provident Funds Act, 1952 to road motor transport establishments.

8. Question of Privilege

The Speaker withheld his consent to the question of privilege sought to be raised by Shri Frank Anthony on the 7th May, 1959, regarding certain remarks reported to have been made against him by a member of Lok Sabha in connection with the Resolution moved by him (Shri Frank Anthony) on the 24th April, 1959 for the inclusion of English in the Eighth Schedule of the Constitution.

[P.T.O.]

9. Motion re: Eighth Report of U.P.S.C.

Shri B. N. Datar concluded his speech on the following motion moved on the 7th May, 1959:—

“That this House takes note of the Eighth Report of the Union Public Service Commission, laid on the Table of the Lok Sabha on the 24th November, 1958.”

The following members took part in the debate:—

- (1) Shri P. K. Kodiyan
- (2) Shri Harish Chandra Mathur
- (3) Shri Sinhasan Singh
- (4) Shri Shradhakar Supakar
- (5) Shri C. R. Pattabhi Raman
- (6) Shri Satyendra Narayan Sinha
- (7) Shri Aurobindo Ghosal
- (8) Shri Braj Raj Singh
- (9) Shri Shree Narayan Das
- (10) Shri Bhakt Darshan
- (11) Shri Premji R. Assar
- (12) Shri Chapalakanta Bhattacharyya
- (13) Shri N. R. M. Swamy
- (14) Shri Ranbir Singh Chaudhuri
- (15) Shri Balkrishna Wasnik

Shri B. N. Datar replied to the debate.

The motion was adopted.

10. Motion re: Modification of Central Civil Services (Conduct) Rules, 1955

Five motions regarding modification of the Central Civil Services (Conduct) Rules, 1955 were moved by Shri S. M. Banerjee.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri T. B. Vittal Rao
- (3) Shri Chapalakanta Bhattacharyya
- (4) Shri K. T. K. Tangamani
- (5) Shri C. R. Pattabhi Raman

Shri B. N. Datar replied to the debate.

All the motions were negatived.

11. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills passed by Lok Sabha on the 6th May, 1959:—

- (1) The Appropriation (No. 3) Bill, 1959.
- (2) The Appropriation (Railways) No. 3 Bill, 1959.

(Lok Sabha adjourned *sine die* at 5.12 P.M.)

M. N. KAUL,
Secretary.